

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 159 OF 2021 (SZ)

IN THE MATTER OF:

Kankana Das,
Kolkata

....

Applicant(s)

Versus

Union of India,
through Secretary,
MoEF&CC & Ors.

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD
(RESPONDENT No. 8)**

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Place: Hyderabad

Date: 02-09-2024.

T. Jankar

COUNSEL FOR RESPONDENT No.8

Status report on the implementation of National Clean Air Program in Telangana in the matter of O. A. No. 159/2021 titled: Kankana Das, Kolkata Vs Union of India, through Secretary, MoEF & CC and others, submitted to Hon'ble National Green Tribunal, Southern Zone, Chennai in compliance to Hon'ble NGT orders.

1. Preamble:

The Hon'ble NGT in the order dated 09.05.2024 in the case of O.A. No. 159 of 2021 (SZ) directed the State Pollution Control Boards as below:4. ***“Regarding the timeline and budgetary also, the CPCB’s guideline for preparation of the State Action plan has given a provision in Para 2.3. As already mentioned that it depends upon the budget allotment for implementation, we direct the individual State PCBs and the PPCC to file their respective reports regarding the timeline required to implement the guidelines.”*** The copy of the NGT order dated 09.05.2024 is enclosed as **Annex - 1**.

2. Status Report on the implementation of NCAP activities in Telangana

1. **Background:** CPCB has identified 131 non-attainment cities (cities that are not meeting the Particulate Matter of size less than 10 microns (PM₁₀) standards continuously for five years) in the country. Telangana is having 3 NACs: (1) Hyderabad, 2. Nalgonda and 3. Sangareddy. The ambient air quality concentrations are as follows:

Year	Hyderabad	Patancheru	Nalgonda*	Sangareddy
2019-20	86	87	59	87
2020-21	88	77	60	77
2021-22	88	76	70	83
2022-23	83	80	55	86
2023-24	81	82	59	81

Note:-*PM10 Concentrations for Nalgonda City are meeting National Ambient Air Quality Standards (NAAQS) i.e 60 ug/m³.

2. **National Clean Air Programme (NCAP):**Ministry of Environment, Forest and Climate Change (MoEF&CC), GoI launched the NCAP on 10th January, 2019 as a time bound National level strategy for pan India to tackle the air pollution in non-attainment cities in a comprehensive manner. The following committees were constituted:
 - i. Steering Committee with Chief Secretary, GoT as head - EFS&T G.O.Rt.No.84, dated.07-06-2019 **(Annex-2)**
 - ii. Air Quality Monitoring Committee (AQMC) with Prl. Secretary, ES&T as Head **(Annex-3)**
 - iii. District Level Implementation Committee (DLC) - EFS&T G.O.Rt.No.33, dated.14-03-2019 **(Annex-4)**

- iv. As per the XV-Finance Commission Guidelines a State Level Monitoring and Implementation Committee (SLMIC) was constituted vide GO.Rt.No.13 of MA&UD (Annex-5)

3. Action Plan under Implementation: An action plan was prepared covering the different sectors (Vehicular emissions, road dust, C&D, open burning, industries and other mitigation measures like plantation etc for air quality management.

- The action plan is being reviewed regularly by the Air Quality Monitoring Committee. The minutes of the recent 2 meetings are enclosed for kind perusal(Annex-6).
- The improvements in Ambient Air Quality is evident by the decreased concentrations of PM10 in all the non-attainment cities

4. Funds/grants are being released for implementation of the Action plan for reducing the air pollution:

- Funds are being allocated under **Million-Plus Cities Challenge Fund (MCF) through XV FC** for Hyderabad including Patancheru to implement the activities under the action plan.
- Further, **funds are being released to TGPCB under NCAP programme** for onward transmission to district administration of Sangareddy and Nalgonda.

The gist of the funds received year on year along with the percentage utilization is submitted for kind perusal in the table below:

City	Amount received year wise		Total amount received in Rs. In Crores	Expenditure incurred in Rs. In Crores	% of utilization
Hyderabad under XV-FC	2020-21:	234	603.54	426.58	70.67%
	2021-22:	118			
	2022-23:	91.5			
	2023-24	160.04			
Fund received under NCAP (Rs. in Crores):					
Hyderabad	2019-20:	10.8	10.8	8.16	76%
	2020-21:	Nil			
	2021-22:	Nil			
Nalgonda	2019-20:	0.10	5.29	2.50	47.25 %
	2020-21:	0.38			
	2021-22:	0.468			
	2022-23:	0.76			
	2023-24	3.582			
Allocated fund for FY 2024-25 Rs.2.01 Cr					
Patancheru	2019-20:	0.10	0.48	0.48	100%
	2020-21:	0.38			
	2021-22:	Nil			
Sangareddy	2019-20:	Nil	3.465	2.69	77.63%
	2020-21:	2.0			
	2021-22:	0.315			
	2022-23:	0.70			
	2023-24	0.45			
Allocated fund for FY 2024-25 Rs. 1.46 Cr.					

3

5. Activities under NCAP in Telangana State to control / mitigate air pollution:

- Establishment of Ambient Air Quality Monitoring Network of 14 CAAQMS (8 under NCAP) and Dissemination of air quality data through display boards (04) and by utilizing multiple social media platforms for public awareness.
- SAS study for Hyderabad, Sangareddy and Nalgonda
- Sweeping of Roads (MRS): 6 procured and 4 under hire basis
- Green belt & park development
- C&D Waste Management Facility: 2 in operation and 4 under process. Out of 2,35,256 MT of C&D waste collected and transported, 24,316 MT C&D waste processed by GHMC.
- EV charging stations: at 150 locations by TSREDCO.
- **Black topping & maintenance of damaged paved roads** : till FY 2022-23, a total 608 nos. of BT & CC pavement works completed and 72 nos. road stretched under CRMP works has been completed.
- **Regular pothole filling on roads:** In FY 2022-23, a total 25,628 nos. of potholes were filled & till FY. 2022-23, 64no. works completed in additional to roads maintained under CRMP project.
- **Intelligent Traffic System for synchronizing traffic movement:** Introduced Adaptive Traffic Signal Control (ATSC) and Pelican Signal System (PSS) for synchronising traffic movement and pedestrians safety. Repairs and rehabilitation of existing signals : 14 Nos. • O&M of existing signals : 175 Nos. • New ATSC signals : 92 Nos.

3.Preparation of State Action Plan

MoEF & CC / CPCB has formulated and circulated the "Indicative Template for State Action Plan" to all the States covered under NCAP to formulate and furnish the State Action Plan.

TGPCB submitted the State Action Plan of Telangana to CPCB on 10.03.2022(**Annex-7**). CPCB, after scrutiny has made certain observations (**Annex-8**) on the State Action Plan and requested to revise the same. The comments were communicated to the Stakeholder depts. for providing necessary inputs in April 2023 (**Annex-9**). Subsequently a meeting with all the stakeholder departments under the Chairmanship of Member secretary, TGPCB was held on 22nd November 2023 (**Annex-10**).

The stakeholder depts. were addressed for updation of SAP in line with the revised guidelines and also the issue was placed before the AQMC during the meeting held on 30th April 2024 and the following was recorded.

4

The status of the SAP for Air Quality Management in compliance to the OA No. 159/2021 is noted and it was suggested to expedite the completion of the report following which a HOD meeting may be called for finalization of the report.

In the meanwhile, CPCB has communicated through a letter dt.13.06.2024(Annex-11) that common guidelines for the preparation of State Action Plan was prepared and are submitted to Hon'ble NGT. The same was also approved by MoF&CC. These common guidelines were shared with the stakeholder departments on 23rd July 2024(Annex-12).

TGPCB has requested MoEF&CC through letter dt:24.07.2024 (Annex-13)to provide a common structure and officials to be the members for addressing the regional issue to Regional planning, airshed and co-ordination mechanism is to be established. The same is awaited.

Further, a meeting was convened under the Chairmanship of the Member Secretary, TGPCB with all the stakeholder depts on 20th Aug 2024(Annex-14) for updation of the SAP.

In view of the above, it is requested to kindly grant additional time, as the State Action Plan report is in the final phase and the consultations and approvals are under process for finalization.

Submitted for kind consideration.

PLACE: HYDERABAD

DATE : 02-09-2024

Senior Environmental Scientist

SENIOR ENVIRONMENTAL SCIENTIST
CENTRAL LABORATORY
TELANGANA POLLUTION CONTROL BOARD
Paryavaran Bhavan, A-3, I.E., Sanath Nagar
Hyderabad-500 018

Hyderabad-500 012
Palyavaram Bldg., A-3, E. 2nd fl. No.
TELANGANA POLLUTION CONTROL BOARD
CENTRAL LABORATORY
SENIOR ENVIRONMENTAL SCIENTIST

Item No.03:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 159 of 2021 (SZ) &
I.A. No.47 & 48 of 2024 (SZ)**

IN THE MATTER OF:

Kankana Das, Kolkata

... Applicant(s)

Versus

Union of India,
Through Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 09.05.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Ritwick Dutta.

For Respondent(s):

Mr. Meyyappan represented
Mrs. Me. Sarashwathy for R1.
Mr. D.S. Ekambaram a/w.
Mrs. P. Jayalakshmi for R2.
Dr. D. Shanmuganathan for R3.
Mr. S. Sai Sathya Jith for R4.
Mr. Darpan K.M. for R5.
Mrs. H. Yasmeen Ali for R7.

Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R8.
Mr. Ramesh Sanjay represented
Mrs. Madhuri Donti Reddy for R9 & R10.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R11.
Mrs. Niveditha S Menon represented
Mrs. V.K. Rema Smrithi for R12.

ORDER

1. The status report dated 14.03.2024 of the Central Pollution Control Board (CPCB) is filed.
2. The report states that the CPCB had framed the common guideline for preparation of the State Action Plan based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories. The same was submitted to the MoEF&CC and concurrence was received on 12.03.2024.
3. The learned counsel appearing for the applicant also agreed with the status report and only insisted that for the implementation of the same, some timeline may be fixed.
4. Regarding the timeline and budgetary also, the CPCB's guideline for preparation of the State Action plan has given a provision in Para 2.3. As already mentioned that it depends upon the budget allotment for implementation, we direct the individual State PCBs and the PPCC to file their respective reports regarding the timeline required to implement the guidelines.

5. Let the matter be listed on 30.07.2024.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),
I.A. Nos.47 & 48/2024 (SZ)
09th May, 2024. Mn.



Item No.09:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 159 of 2021 (SZ) &
I.A. No.47 & 48 of 2024 (SZ)**

IN THE MATTER OF:

Kankana Das, Kolkata

... Applicant(s)

Versus

Union of India,
Through Secretary,
MoEF&CC and Ors.

...Respondent(s)

Date of hearing: 30.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s):

Mr. Ritwick Dutta.

For Respondent(s):

Mr. Meyyappan represented
Mrs. Me. Sarashwathy for R1.
Mrs. P. Jayalakshmi for R2.
Dr. D. Shanmuganathan for R3.
Ms. Aarti represented
Mr. S. Sai Sathya Jith for R4.
Mr. Darpan K.M. for R5.
Mr. Mohammed Aathic represented

Mr. M.R. Gokulkrishnan for R6.
Mrs. H. Yasmeen Ali for R7.
Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R8.
Mrs. Madhuri Donti Reddy for R9 & R10.
Mr. G. Vignesh represented
Mr. E.K. Kumaresan for R11.
Mrs. Niveditha S Menon represented
Mrs. V.K. Rema Smrithi for R12.
Mr. Rahul Khurana for Haryana SPCB.
Mr. Manishsalkar for Goa SPCB.

ORDER

1. The report of the 10th Respondent (APPCB) is filed.
2. The learned counsel appearing for the other State Pollution Control Boards seeks time to file their respective reports.
3. Let the matter be listed on **03.09.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),
I.A. Nos.47 & 48/2024 (SZ)
30th July, 2024. Mn.

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Constitution of Steering Committee for effective implementation of Air Quality in certain cities of Telangana State - Orders-Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.III) DEPARTMENT
G.O.Rt.No. 84

Dated: 07-06-2019

Read the following:-

- 1) G.O.Rt.No.182, EFS&T (For.III) Deptt., dated:20.11.2018.
- 2) G.O.Rt.No.143, EFS&T (For.III) Deptt., dated:14.3.2019.
- 3) From the M.S., TSPCB, Hyd., Lr.No.93 /TSPCB /LAB/EPCA /2019-339, dated: 14.5.2019.

ORDER:

In the G.O.1st read above, the Air Quality Monitoring Committee (AQMC) for preparation and implementation of Action Plan for attaining Ambient Air Quality(AAQ) for lowering of Air Pollution places of Hyderabad, Patancheru and Nalgonda. In the G.O.2nd read above, the District Level Monitoring Committee was also constituted for implementation of the Action Plan in HMDA Area and Nalgonda District.

2. The Member Secretary, Telangana State Pollution Control Board, Hyderabad in his letter 3rd read above, with reference to the discussions held between the Chairman, Telangana State Pollution Control Board (TSPCB) and the Chairman, Central Pollution Control Board (CPCB), the Member Secretary, TSPCB has requested for the following actions:

- i) A steering committee headed by the Chief Secretary has to be constituted
- ii) The overall in-charge for implementation of the action plan in city has to be designated.
- iii) To nominate a suitable officer as the nodal officer for this programme at the state level who would co-ordinate with MoEF&CC and CPCB on the one hand and the city level committee on the other.

3. Government after careful consideration of request of the Member Secretary, Telangana State Pollution Control Board hereby constitute the Steering Committee with the following members:

- | | |
|--|-------------------|
| 1) Chief Secretary to Govt. | - Chairman |
| 2) Spl.C.S./ Pr.Secy/Secy., EFS&T Deptt., | - Member |
| 3) Spl.C.S./Pr.Secy/Secy., MA&UD Deptt., | -Member |
| 4) Spl.C.S./Pr.Secy/Secy., TR&B Deptt., | -Member |
| 5) Spl.C.S./Pr.Secy/Secy., I&C Deptt., | -Member |
| 6 Municipal Commissioner | - GHMC |
| 7) The Member Secretary,
TSPCB., Hyderabad. | - Member Convener |

(P.T.O)

4. The Commissioner of Greater Hyderabad Municipal Corporation is herewith nominated as head for overall implementation of the Action Plan in the city at GHMC area.

5. The Member Secretary, Telangana State Pollution Control Board is nominated as nodal officer at the state level to co-ordinate with the Ministry of Environment Forest & Climate Change (MoEF&CC) and Central Pollution Control Board.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AJAY MISRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.
The Director General, Environment Protection Training and Research Institute, Hyderabad.
The Commissioner / Director of Transport, Hyderabad.
The Commissioner/Director of Industries, Hyderabad.
The Commissioner/Director of Urban Development, Hyderabad.
The Commissioner/Director, of Agriculture, Hyderabad.
Copy to:
The Transport, Roads & Buildings Department Telangana State, Secretariat, Hyderabad.
The Industries & Commerce Department Telangana State, Secretariat, Hyderabad.
The Municipal Administration & Urban Development Department, Telangana State, Secretariat, Hyderabad.
The Agriculture & Cooperation Department, Telangana State, Secretariat, Hyderabad.
The Central Pollution Control Board, Regional Directorate of (South) "Nisarga Bhawan", 1st Floor, Thimmaiah Road, 7th 'D' Cross, Shivanagar, Bengaluru- 560079.
The P.S to C.S.,
The P.S to Spl. C.S., EFS&T Department.
Sf /Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Deptt., - Constitution of Air Quality Monitoring Committee (AQMC) for preparation and implementation of Action Plan for attaining Ambient Air Quality(AAQ) for lowering of Air Pollution places of Hyderabad, Patancheru and Nalgonda, as per the orders of the NGT, dated:8.10.2018 in O.A.No.681 of 2018 - Orders - Issued .

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.III) DEPARTMENT

G.O.Rt.No. 182

Dated: 20-11-2018

Read the following:-

- 1) Orders of Hon'ble NGT, Dated.8.10.18 in O.A.No.681 of 2018.
- 2) Letter from the Regional Director, CPCB, Regional Directorate, Bengaluru, Tech/163/non-attainment/RDS/2018-19/1289, Dt.12.10.2018.
- 3) From the M.S., TSPCB, Hyd., Lr.No.93 /TSPCB /LAB/EPCA /2018-2494, dated: 9.11.2018.

ORDER:

The Member Secretary, Telangana State Pollution Control Board, Hyderabad in his letter 3rd read above, with reference to the orders of Hon'ble NGT 1st read above and also as per the correspondence of CPCB 2nd read above has reported that the following directions are issued by the Hon'ble NGT in respect of Air Quality:

- i) all the states and union territories with nonattainment cities must prepare appropriate action plans within two months aimed at bringing the standards of air quality within the prescribed norms within 6 months from date of finalisation of the action plans;
- ii) the action plan may be prepared by 6 member committee comprising of Directors of Environment, Transport, Industries, Urban Development Agriculture and Member Secretary, State Pollution Control Board or committee of the concerned state/Union Territory. The committee may be called Air Quality Monitoring Committee (AQMC). The AQMC will function under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory. This may be further supervised by the Chief Secretaries concerned or their counterparts in Union Territories by ensuring inter-sectoral coordination;
- iii) the action plans may take into account the GRAP, the CAP and the Action Plan prepared by CPCB as well as all other relevant factors. The action plans may be forwarded to the CPCB by 31.12.2018. The same may be placed before the committee as directed in Direction number vi. The Action Plan will include components like identification of source and its apportionment considering sectors like vehicular pollution, industrial pollution shall also consider measures for strengthening of ambient air quality monitoring and steps for public awareness including issuing of advisory to public for prevention and control of air pollution and involvement of schools colleges and other academic Institutions and awareness programs;
- iv) the Action Plan will indicate steps to be taken to check different sources of pollution having speedy, definite and specific timelines for execution;

(P.T.O)

2:

- v) the Action plan should be consistent with the carrying capacity assessment of the non-attainment cities in terms of vehicular pollution, Industrial emissions and population density, extent of construction and construction activities etc., The carrying capacity assessment shall also lay emphasis on agricultural and indoor pollution in rural areas. Depending upon assessed carrying capacity and source apportionment, the authorities may consider the need for regulating number of vehicles and their parking and plying, population density, extent of construction and construction activities etc., Guidelines may accordingly be framed to regulate vehicles and industries in non-attainment cities in terms of carrying capacity assessment and source apportionment;
- vi) the committee shall examine the action plans and on the recommendation of the committee the Chairman, CPCB shall approve the same by 31-01-2019;
- vii) the Chief Secretaries of the State and Administrators/Advisors to Administrators of the union territories will be personally accountable for failure to formulate action plans, as directed;
- viii) the CPCBs, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism for its disposal in a time bound manner. Any visible air pollution can be reported at such portal by email/SMS;
- ix) the CPCB and all the State Pollution Control Boards and Pollution Control Committees shall collectively workout and design a robust Nationwide ambient air quality monitoring programme in a revised format by strengthening the existing monitoring network with respect to coverage of more cities/towns. The scope of monitoring should be expanded to include all 12 notified parameters as per Notification No. B-29016/20/90 /PCI-L dated 18th November 2009 of CPCB. The Continuous Ambient Air Quality Monitoring stations should be preferred in comparison to manual monitoring stations. The CPCB and States shall file a composite Action Plan with timelines for its execution which shall not be more than 3 months. It is expected that all such AAQMS shall be connected to central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals at least on weekly basis and ambient air quality on continuous basis on e-portal. MOEF&CC will provide the requisite funds for the purpose. MoEF&CC in consultation with Ministry of Housing and Urban Affairs, MoRTH, Ministry of Petroleum and Natural Gas, Ministry of Agriculture Cooperation and Farmers Welfare or any other Ministry to lay down such guidelines as may be considered necessary for improvement of air quality in the country.

2. The Member Secretary, Telangana State Pollution Control Board (TSPCB) has also informed that Central Pollution Control Board (CPCB) prepared a list of non-attainment cities/towns based on the Ambient Air Quality (AAQ) data for the years 2011-2015. According to which Telangana state is having three non-attainment cities/towns viz., Hyderabad, Nalgonda and Patancheruvu. An action plan for lowering the air pollution in Hyderabad is under implementation. In Telangana state 3 non attainment cities / town are listed by CPCB as per the AAQ data from the year 2011 to 2015.

3. The Member Secretary, Telangana State Pollution Control Board (TSPCB) has therefore requested for constitution of the Air Quality Monitoring Committee (AQMC) at the earliest for reviewing and fine tuning of the existing action plan for Hyderabad and Patancheruvu with the latest developments has to be taken up along with the preparation of action plan for Nalgonda City, to enable the state to comply with the directions of the Hon'ble NGT in their orders 1st read above.

:3:

4. Accordingly, Government, hereby constitute the Air Quality Monitoring Committee (AQMC) with the following members for reviewing and fine tuning of the existing action plan for Air Quality for Hyderabad, Patancheru with latest developments and preparation of action plan for Nalgonda city:

- | | |
|--|------------------|
| 1. Director General, Environment, Protection Training Research Institute, Hyderabad. | - Member |
| 2. Commissioner / Director of Transport, Hyderabad. | -Member |
| 3. Commissioner/Director of Industries, Hyd. | -Member |
| 4. Commissioner/Director of Municipal Administration and Urban Development, Hyderabad. | -Member |
| 5. Commissioner/Director, of Agriculture, Hyderabad. | -Member |
| 6. Member Secretary, Telangana State Pollution Control Board, Hyderabad. | -Member Convener |

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AJAY MISRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.
The Director General, Environment Protection Training and Research Institute, Hyderabad.
The Commissioner / Director of Transport, Hyderabad.
The Commissioner/Director of Industries, Hyderabad.
The Commissioner/Director of Urban Development, Hyderabad.
The Commissioner/Director, of Agriculture, Hyderabad.
Copy to:
P.S. to C.S.,
P.S., to Spl. C.S., EFS&T Deptt.,
The TR&B Deptt., Telangana State, Secretariat, Hyderabad.
The Industries & Commerce Department Telangana State, Secretariat, Hyderabad.
The Municipal Administration & Urban Development Department ,
Telangana State, Secretariat, Hyderabad.
The Agriculture & Cooperation Deptt., Telangana State, Secretariat, Hyderabad.
The Central Pollution Control Board, Regional Directorate of (South)
"Nisarga Bhawan", 1st Floor, Thimmaiah Road, 7th 'D' Cross,
Shivanagar, Bengaluru- 560079.

SF/SC

//FORWARDED :: BY ORDER//

SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Constitution of District Level Air Quality Monitoring Committee for implementation of the Action Plan in HMDA Area and Nalgonda District - Reg.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.III) DEPARTMENT

G.O.Rt.No.33

Dated:14-3-2019.
Read the following:-

1. Orders of the Hon'ble NGT, dated: 8.10.2018 in O.A.No.681 of 2018.
2. From the M.S., TSPCB, Hyd., Lr.No.93/ TSPCB/LAB /EPCA /2018-2494, dated: 9.11.2018.
3. G.O.Rt.No.182, EFS&T (For.III) Deptt., dated: 20.11.2018.
4. Minutes of the 2nd AQMC Meeting held on 23rd January, 2019.
5. From the M.S., TSPCB, Hyd., letter No.93/ TSPCB /LAB /EPCA/2018-3139, dated: 04.02.2019.

ORDER:

As per the orders of the Hon'ble NGT 1st read above, The Member Secretary, Telangana State Pollution Control Board (TSPCB) has also informed that Central Pollution Control Board (CPCB) prepared a list of non-attainment cities/towns based on the Ambient Air Quality (AAQ) data for the years 2011-2015. According to which Telangana state is having three non-attainment cities/towns viz., Hyderabad, Nalgonda and Patancheruvu. An action plan for lowering the air pollution in Hyderabad is under implementation. In Telangana state 3 non attainment cities / town are listed by CPCB as per the AAQ data from the year 2011 to 2015. The Member Secretary, Telangana State Pollution Control Board (TSPCB) has therefore, requested the Government for constitution of the Air Quality Monitoring Committee (AQMC) at the earliest for reviewing and fine tuning of the existing action plan for Hyderabad and Patancheruvu with the latest developments has to be taken up along with the preparation of action plan for Nalgonda City, to enable the state to comply with the directions of the Hon'ble NGT in their orders 1st read above.

2. Accordingly, Government have constituted the Air Quality Monitoring Committee with six members vide G.O. 3rd read above.

3. The Member Secretary, Telangana State Pollution Control Board in his letter 5th read above as per the minutes of the 2nd AQMC meeting held on 23.1.2019 has requested the Government to constitute the District Level Monitoring committee in the GHMC area headed by the District Magistrates and with senior officers from the Department concerned to in put the progress and to ensure smooth implementation of the plan for Air Quality Management.

P.T.O

12:

4. Accordingly, Government herewith constitute the District Level Monitoring Committee for Air Quality Management the following members for the Districts Hyderabad, Medchal, Rangareddy, Sangareddy, Medak, Yadadri and Siddipet Districts and Nalgonda District with the following Members:

1.	The District Collector, Magistrate of the District Concerned.	Chairman
2.	Nominee of the Regional RTA of the District Concerned.	Member
3.	Nominee of the officer of the traffic police Department of the district concerned.	Member
4.	Nominee of the civil supplies department of the district concerned .	Member
5.	Nominee from the Industries Department of the district concerned.	Member
6.	Nominees of the GHMC to the District concerned falling within jurisdiction of the GHMC .	Member
7.	Nominees of the HMDA to the District concerned falling within jurisdiction of the HMDA.	Member
8.	Nominees of the CDMA to the District concerned falling within jurisdiction of the CDMA .	Member
9.	Representative from the Legal Metrology of the Concerned District	Member
10.	Representative from state level oil co-ordinator.	Member
11.	Representative from Bhagyanagar Gas Limited.	Member
12.	The Regional Officer, TSPCB of the District Concerned.	Member Convenor

:3:

5. The above District Level Monitoring Committee shall ensure the implementation of the Action Plan and Air Quality at District Level.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AJAY MISRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Member Secretary, Telangana State Pollution Control Board,
Hyderabad.
The District Collector, Magistrate of the District
Concerned.
The Regional RTA of the District Concerned.
The Commissioner, Transport, Hyderabad.
The Director General of Police and Superintendent of Polices
of the District Concerned (Traffic Police),
The Commissioner, & E.O. Secretary, Consumer Affairs, Food
& Civil Supplies Department, Govt. of Telangana.
The Commissioner, Greater Hyderabad Municipal Corporation
(GHMC), Hyderabad.
The Metropolitan Commissioner, Hyderabad Metropolitan
Development Authority (HMDA), Hyderabad.
The Commissioner & Director, Municipal Administration
(CDMA), 640, AC Gudards, Masab Tank, Opp. RTI
Building, Hyderabad.
The Addl. DGP & Controller, Legal Metrology, 209,
P.W.D. Buildings, Gandhinagar, Hyderabad.
The State Level Co-ordinator for Oil Industry Telangana
State, C/o HPCL, 4th Floor, Sebastian Street-5, sarojinidevi
Road, PB No.5, Secunderabad-500003.
The Managing Director, M/s. Bhagyanagar Gas Ltd., Parisram
Bhavan, APIDC Building, Basheerbagh, Hyderabad.

through
M.S., TSPCB,
Hyderabad

// FORWARDED :: BY ORDER //


SECTION OFFICER
14

GOVERNMENT OF TELANGANA

ABSTRACT

EFS&T Department - Constitution of State Level Monitoring and Implementation Committee for implementation of 15th Finance Commission recommendations to million plus cities (Within the State) for augmenting the measures to improve Air Quality Component for Million Plus cities(Hyderabad) - Orders - Issued

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Rt.No.13.

Dated:21.01.2022.

Read the following:

- 1.From the MoEF&CC (CP Division), New Delhi letter No.Q-16017/25/2020-CPA, dated:14.10.2021.
- 2.Letter from the C&DMA Deptt., Lr.Roc.No.E-327773/2021/H3-2, Dated:21.10.2021.

ORDER:

In the circumstance reported by the Ministry of Environment Forest & Climate Change (CP Division), New Delhi and Municipal Administration and Urban Development Department in the references 1st & 2nd read above, after careful examination of the matter Government hereby constitute the State Level Monitoring and Implementation Committee under the Chairmanship of Chief Secretary to Government, Telangana; with members from the following departments / Agencies / Entities .

- | | |
|---|------------|
| (i) Chief Secretary to Government | - Chairman |
| (ii) Special Chief Secretary to Government,
Environment | - Member |
| (iii) Secretary, State Urban Development Department (UDD) | - Member |
| (iv) Representative of Central Pollution Control Board (CPCB) | - Member |
| (v) Chairman, State Pollution Control Board (SPCB) | - Member |
| (vi) Secretary, State Transport Department | - Member |
| (vii) A representative from the State Chamber of Commerce
& Industries | - Member |
| viii) Commissioner & Director of Municipal Administration ,
Telangana, Hyderabad | - Member |
| ix) Commissioner, GHMC | - Convener |

2. The above committee shall make performance assessment of each 15th Finance Commission recommended City/Urban Agglomeration (UA) (within a State) and recommend release of grant to the Ministry of Environment Forest & Climate Change as per the indicators/guidelines after ensuring compliance with general entry level conditions given in para-16; for the implementation of the recommendations on Ambient air quality component in the Million - Plus Challenge Fund for Million Plus cities/ Urban Agglomerations contained in Chapter 7 (Local Body Grants) of the Fifteenth Commission (FC-XV) final report .

3. The Municipal Administration & Urban Development Department shall function as the Secretariat and in coordination with the State Environment Department will convene meetings of the State Level Monitoring and Implementing Committee as frequently as required or at least every six months. The Municipal Administration and Urban Development Department shall also receive proposals from the Million Plus Cities/Urban Agglomerations in the Ministry of Environment Forest & Climate Change prescribed formats

(P.T.O)

and place the same for consideration in the meetings of the State Level Monitoring and Implementation Committee. It shall also forward the recommendations of the State Level Monitoring and Implementation Committee to the Ministry of Environment Forest & Climate Change for further action.

4. The Municipal Administration & Urban Development Department shall take further necessary action in the matter accordingly.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

DR. RAJAT KUMAR
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Chief Secretary to Government, Telangana State Secretariat, Hyderabad.
The Special Chief Secretary to Government, ES&T Department.
The Special Chief Secretary to Government, Municipal Administration & Urban Development Department.
The Principal Secretary to Government, Industries and Commerce Department.
The Secretary to Government, Transport Road & Buildings Department.
The Member Secretary, Central Pollution Control Board (CPCB)
The Chairman, State Pollution Control Board (SPCB)
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.
The Commissioner & Director of Municipal Administration, Telangana, Hyderabad.
The Commissioner, Greater Hyderabad Municipal Corporation.

Copy to:

The Secretary, Government of India,
Ministry of Environment Forest & Climate Change, New Delhi.
The P.S. to Minister (EFS&T).
SF & SC.

// FORWARDED :: BY ORDER //


SECTION OFFICER

Minutes of the Air Quality Monitoring Committee (AQMC) meeting held on 30-04-2024 at Meeting Hall, 4th floor, Telangana Secretariat under the Chairpersonship of the Principal Secretary to GoT, EFS&T

The following officials were present:

Annex-I

The Member Secretary, TSPCB during the opening remarks has informed that all the stakeholder departments who have received fund should use it at the earliest and submit utilisation certificates. It is mandatory to submit UCs for obtaining funds from the GoI for this Financial Year.

The committee has noted down the action taken report annex II. Based on the deliberations with the stakeholders the department wise action points are as follows:

- **RTA department:**

- Strengthening of the PUC network:
 - To increase the number of the PUC centres and to intensify the enforcement on commercial vehicles, where the Vehicle Kilometres Travelled in a day is high.
 - To explore the possibility of linking PUC certification with insurance renewal, FASTag, etc., and also to send the SMS alerts to the vehicle owners for getting PUC done
- To examine the inclusion of the E-vehicles during revision of the hiring charges to facilitate the engaging of E-vehicles by Government departments.
- To pursue with the Government for establishment of the Registered Vehicle Scrapping Facility (RVSF) and expedite the establishment of the Automated Testing Stations (ATS).

- **GHMC:**

- To redress effectively the issue of open burning of garbage by way of capacity building to the sweepers and also awareness to public on ill effects of open burning.
- To regulate the illegal dumping of the C&D waste in open spaces, lakes, etc., and to clear the C&D waste dumped unauthorisedly to processing facility. Further, it was suggested that, to explore the possibility of setting up of temporary processing facilities at huge dumpsites.
- The data on the number of the cases registered and resolved with regards to the above two issues need to be reflected in the PRANA portal and placed before the AQMC.
- GHMC being the nodal agency may consolidate the Annual Action Plan for the city before 25th May, 2024 and communicate to TSPCB for placing it before the AQMC for approval

- **TSPCB:**

- To award the study to IITH for assessing the efficiency of mechanical road sweepers and the silt loading on roads. The details of the study along with recommendations are to be placed before the AQMC meeting.


- To identify those studies that may be required for evaluating the initiatives taken for replicating the best initiatives that gave good results.
- **TSREDCO:**
 - To submit the UCs for the balance amount by July, 2024 and no additional funding will be provided till the balance funds are utilised.
 - The issues related to the obstacles near the charging stations may be taken up with the GHMC and traffic police department. The CCTV network installed by TSREDCO may be shared with the Traffic Police department.
 - To intensify the efforts for securing permissions at other Government departments/large software complexes/residential welfare association where public access is available for establishing of Charging station.
 - A concept note for the proposed study on the charging stations may be submitted to TSPCB for examination and placing before the AQMC.
- **Traffic Police**
 - The committee appreciated the efforts of Cyberabad Traffic Police Department on the initiative with IT hubs for promoting the shared transport and utilising the public transport. Also, on the development of an App without any charges.
 - The committee suggested to intensify the efforts in co-ordination with TSRTC.
 - The junction development activity taken up by Cyberabad traffic police along with WRI may be revisited, and if found useful the same may be extended for other junctions.
 - The concerns raised by the Traffic police department on existing traffic congestion and the anticipated increase due to the construction of huge IT hubs in Madhapur area, may be examined along with the town planning department of GHMC for understanding the dynamics and for devising alternate plans.
 - The committee requested traffic police department to facilitate the display of the Mission Life and air pollution related messages to increase the public awareness in the Variable Message Boards (VMB) installed by Traffic department. The concerned stakeholder departments may address request letters to the Commissioners, Traffic Police for displaying the messages.
 - Hyderabad Traffic Police department has informed that the UC will be submitted by the end of the June, 24. No additional funds will be sanctioned until the allocated funds are utilised.
- **TSRTC:**
 - TSRTC has informed that they will be submitting the UC for about Rs.4.5 crores by 2nd May, 2024 and balance by the end of June, 2024.
 - 200 E-buses will be deployed by the end of June, 2024 and the committee advised to expedite the launching of all 500 e-buses at the earliest.
 - TSRTC to co-ordinate with the traffic department on the initiatives being taken by Cyberabad Traffic Police and also with HMRL for establishing Last Mile Connectivity.

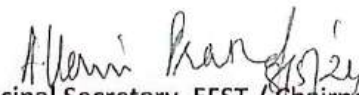
- **Civil Supplies department:**
 - To take up more number of inspections with regards to fuel adulteration and the data may be submitted regularly to TSPCB and entered in PRANA portal.

- **Agriculture department:**
 - The efforts placed by the agriculture department to promote awareness on open burning of the agri-waste through rythuvedika were appreciated. It was suggested to take up more programs for increasing the awareness.
 - It was suggested for taking proactive steps in establishing of the Briquette/pelletisation units by availing Gol subsidy. Further, the statistics pertaining to the available stubble and duration may be mapped district wise to facilitate the entrepreneurs to understand the viability of establishing a pelletisation plant.

- **Other Issues:**
 - The status of the State Action Plan for Air Quality Management in compliance to the OA.No.159.2021 is noted and it was suggested to expedite the completion of the report, following which a HoDs meeting may be called for finalisation of the report.
 - All the stakeholder departments to update the actions undertaken in the PRANA Portal
 - The suggestions to take awareness programs involving students and universities may be examined by all the stakeholder departments.
 - Identifying the State level Institute of Reputes for involving them in the studies related to air pollution.
 - Stakeholder departments to involve the IoRs for annual action plan, Micro Action plan, management of the Hotspots.
 - The proposals for funds from the stakeholder departments shall accompany with the timelines of execution and the outcome on the anticipated reduction in pollution/

The meeting ended with vote of thanks to the Chairperson and other members of the committee and stakeholder departments.


 Member Secretary, TSPCB/Member Convenor
 AQMC & Commissioner, Transport


 Principal Secretary, EFST / Chairperson,
 AQMC & DG, EPTRI



2/2

2/2



23
TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

Minutes of the Air Quality Monitoring Committee(AQMC) meeting held under the chairpersonship of the Principal Secretary, EFS&T to review the implementation of the action plan for the non-attainment cities

Date & Time: 20-02-2024 at 10.30AM Venue: 4th floor, Room No.10, B.R.Ambedkar secretariat

The following AQMC members were present:

1. Smt. A.Vani Prasad, Prl. Sectary, EFS&T / DG, EPTRI - Member
2. Dr. Jyoti Buddha Prakash, Commissioner, RTA, Hyderabad -Member / MS, TSPCB – Member Convener

The details of the representatives of the stakeholder departments is Annexed.

At the outset, the Member Secretary, TSPCB and the Member convener of AQMC welcomed Principal Secretary, EFS&T/Chairperson, AQMC and representatives of the stakeholder departments to the AQMC meeting. The Member Secretary informed that, the quality of air is important for well being and all the stakeholders have the responsibility to focus on the mitigation of the various sources of air pollution.

The Principal Secretary, EFS&T in the opening remarks has emphasized the importance of air quality and related morbidity issues with increasing air pollution. A video showing the reasons for worsening of air quality in Mumbai was displayed for better understanding of the dynamics of air pollution.

The Principal Secretary, EFS&T appreciated for the improvement of air quality and reduction of PM₁₀ concentrations in comparison with FY 2019-20 to 2023-24 (till date) in Telangana State and Nalgonda city for maintaining the National Ambient Air Quality Standards (60 µg/m³).

The committee informed that the air pollution should be prioritized as it is a public emergency and instructed for honest inputs from stakeholder departments.

The following presentations were made:

- TSPCB- overview of implementation of the Action plan and NCAP
- IIT, Kanpur- findings of the Source Apportionment Study of Hyderabad area
- GHMC – Implementation of the NCAP and XV-FC funds utilization
- TSREDCO – Public Charging Stations

The department wise issues that are reviewed and instructions issued were as follows:

RTA:

1. **Effective implementation of the PUC:** To increase the enforcement on the implementation of the Pollution Under Control Certificates. RTA to explore the possibility of linking the PUC with vehicle insurance renewal as was carried out in Delhi and automation of the messages to vehicle owners where the validity of PUC is near expiry.
2. **An amendment to the GO for engaging Hire vehicle** is recommended to facilitate engaging the electric vehicles by Government department.
3. Proposal for **establishment of the Automatic Testing Station (ATS)** apart from Hyderabad in the other two Non-Attainment Cities i.e., Nalgonda and Sangareddy may be placed before the Government, as the same are mandated by MoEF&CC
4. The **establishment of Registered Vehicle Scrapping Facility** in line with the MoRTH notification shall be taken up on priority duly assessing the financial benefits in terms of the GST and reduction in emissions due to the new fleet.

- The Committee instructed to examine and take appropriate action on the GOs pertaining to restriction and plying of autos with outside registration and on the numbers in GHMC area.

GHMC:

- To rework on the allocation of the XV-FC grants for the FY.2023-24 including the incentives received for approval of the AQMC.
- As noted from the Source Apportionment Study, the silt loading is high and hence the efficacy of the Mechanical Road sweepers are to be assessed before and after sweeping through IoRs. Further, regular removal of the silt on the roads have to be taken.
- The open burning of the garbage and leaves coupled with plastics are to be mitigated and the existing CCTV network to be used for identification of the same.
- The dumping of the C&D waste and handling to be addressed using the CCTV network.

Sangareddy: The District Collector, Sangareddy informed about work done in Sangareddy under NCAP. The following proposals were made:

- Development of Miyawaki forest in available government land as proposed is recommended under the XV-FC grants.
- The odour issue from the industries was discussed, the Principal Secretary, EFS&T instructed TSPCB for stringent action on the industries and also for 3rd party inspection.

TSRTC:

- The TSRTC proposal for diversification of Rs.12.97 crores released (installation of GPS tracking system in the public buses) for the FY2020-21 towards establishment of upstream power infrastructure of 33 kVA, charging infrastructure and retro-fitment of EV kits is approved by the committee and instructed for submission of UC within this Financial Year.
- The Chairperson, AQMC suggested that the proposal on OPEX basis to be examined against the outright purchase. A separate meeting to be held for taking further decision on the allocation of the funds under NCAP for procurement of the E-buses.

TSREDCO:

- The Committee instructed for submission of the UCs for the funds released so far and to submit the revenue model of Public Charging Stations as per the SLMIC recommendation at the earliest.
- The Principal Secretary, EFS&T suggested to the representatives of the stakeholder departments to facilitate the establishment of the Public Charging Stations.
- The providing of Subsidy to three wheelers from NCAP funds to be examined in line with the Government E-vehicle Policy and the detailed proposals are to be placed before the Government for issuing of notification.

Traffic:

A list of locations proposed for P.C. Stns within these properties owned by all the AQMC members depts may be called for in the first instance.

- The committee advised the Traffic Police for enforcing the PUC strictly and to clear the carriageway from encroachments for smooth flow of traffic.
- Further, traffic studies for better clearance at the junctions as was carried at Gachibowli may be replicated.
- Hyderabad Traffic Police was instructed for submission of the UCs at the earliest.
- The proposals of funds by other Traffic commissionerates may be placed before the AQMC for approval.
- The placement of the CO & Noise live data with audio messages at 3 traffic junctions was noted and the Chairperson opined that colour coding and better display will enhance the understanding of the commuters and catchy slogans need to be explored.

TSIIC: The Committee instructed to examine the proposal of TSIIC for allocation of funds and place it before the AQMC for decision.

Civil Supplies: The committee noted that the number of inspections to check the fuel adulteration are very low and instructed to submit an action plan and increase the number of inspections.

Agriculture:

1. The Committee instructed for increasing awareness through Rythu vedikas and other forum for bringing awareness among the farmers on agri-waste burning.
2. Agriculture department was instructed to collaborate with ISRO for providing the satellite images of agriculture waste burning. If agriculture waste burning is recognized than mechanisms to handhold the farmers towards alternatives have to be explored and implemented.
3. The establishment of the briquetting and pelletisation units to be explored duly utilizing the financial incentives by the Govt.

IoRs:

The Committee noted that the technical assistance from city designated Institute of Reputed (IoRs) are not being used by the concerned ULBs. The IoRs may be used for the performance evaluation of the works carried out.

TSPCB suggested the following:

- The performance of the Mechanical Road Sweepers with respect to silt loading may be carried out by IIT, Hyderabad before and after to ascertain their functioning.
- Similarly the improvements in the air quality before and after the interventions and other physical indicators may be developed for other Non-attainment cities. Those interventions with maximum result can be replicated.
- The ULBs may be permitted to utilize the NCAP/XV-FC funds towards the performance assessment works carried out by the IoRs.

The committee noted the above and recommended for implementation

Other instructions:

- The details pertaining to the State Action Plan are to be provided by all the stakeholder departments on priority basis
- The uploading of the information in PRANA portal has to be continuous and failing which action will be recommended against the nodal officers.
- The UCs along with proper documentation have to be carried out within time
- The funds are not to be diverted for any other purpose without the prior approval of the AQMC

The Chairperson has instructed that in the subsequent meetings those departments who are allocated with the funds may only be called and the information from other departments may be obtained and placed for perusal of the committee. The Chairperson instructed that all the stakeholder departments have to take the actions seriously with responsibility with a collective objective to meet the AAQ standards.

The meeting ended with vote of thanks to the Chairperson and other members of the committee and stakeholder departments.

Member Secretary, TSPCB/Member Convenor
AQMC & Commissioner, Transport

Ans
7/3/24
Principal Secretary, EFST/Chairperson,
AQMC & DG, EPTRI

Annex

List of representatives of the stakeholder departments attended during the AQMC meeting held on 20.02.2024 under the Chairperson of the Principal Secretary, EFS&T.

1. Smt.Kranthi.V, Collector, Sangareddy
2. Sri.D.Joel Davis, Joint Commissioner, Police Cyberabad
3. Sri.N.Janaiah, VC&MD,TSREDCO
4. Smt. G.Mamata Prasad, JTC, Transport
5. Sri. N.Ashok Kumar, DCP, Traffic Hyderabad
6. Sri. V.Sreenivasulu, DCP Traffic-2,Police Rachakonda
7. Dr.T.V.B.P.S.Rama Krishna, Sr. Principal Scientist, CSIR-NEERI
8. Dr.Asif Qureshi, Asst. Professor, IIT Hyd
9. Dr.ChinthaláSumanth,Asst. Professor, NIT Warangal(IOR)
10. Sri. D.John Samson, Addl. Director,CDMA
11. Sri.M.Koteswara Rao, SE (SWM), GHMC
12. Sri.A.Sattaiah, DSP, Police Sangareddy
13. Sri. Prasad SCVK Chavan, Municipal Commissioner, Sangareddy
14. Sri. K.Vanajatha, Dist. Civil Suppliers Officer (DCSO), Civil Suppliers, Sangareddy
15. Sri.V.AshaKumari, JDA, Agriculture
16. Sri. K.SudhakarBabu, ADA, Agriculture
17. Sri.V.Sainath, Deputy Director, CDMA
18. Sri.K.Santosh, Rachakonda Traffic
19. Sri. S.PradeepBabu, Inspector of police, Rachakonda Traffic
20. Sri. B.Narasimha, Inspector, Hyderabad Traffic
21. Sri.G.Govardhan Reddy, HC, Hyderabad Traffic
22. Sri.G.Guruvaiah, Inspector of Police, Cyberabad Traffic admin
23. Sri.Ch.Sai Prasad, AMUI, Nalgonda AMUI & Transport
24. Dr.K.VenkataRamani, Dy. Transport Commissioner, Sangareddy
25. Sri.N.Sreekanth, AE, Municipality sangareddy
26. Mr. Mohd.Imtiyaz Ahmed, Dy EE, Municipality sangareddy
27. Sri M.Madan Mohan Rao, EMP, TSIIC
28. Sri.T.Ravi, Dy.CME, TSRTC
29. Sri.D.V.Rama Krishna, Project Director (EV), TSREDCO
30. A.Usha Rani, Jt. Commissioner, Civil Supplier
31. Sri.V.Srinivasa Rao, Director UBD, GHMC
32. Smt.T.Rajeswari, Dy EE, GHMC
33. Sri.K.Sreenivasulu, DTO, Sangareddy
34. Sri.RajivGandli, HMDA
35. Sri.P.Ravindar, HMDA/HGCL
36. Sri.V.RajuKumar,ACS, Civil Supplies Dept, ACSO(I/C), Nalgonda
37. Sri. TVKH Subrahmanyam, DGM (Project &O&M) BGL

TSPCB officials

38. Sri.B.Raghu, CEE
39. Dr.M.S.Satyanarayana Rao, JCES
40. Sri.C.Y.Nagesh, CTC
41. Dr.D.Prasad,SES
42. Smt. N.Jayasri,ES
43. Sri Ch.Ramakrishna, Consultant, CPCB, NCAP

State Action Plan for Telangana to mitigate air pollution

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1. Background:

MoEF&CC, GoI has launched the National Clean Air Program (NCAP) on 10th January, 2019 as a time bound National level strategy for pan India implementation to tackle the air pollution problem across the country in a comprehensive manner.

The state constituted the following three committees as per the NCAP guidelines as detailed below:

- i) Steering Committee under the Chairmanship of the Chief Secretary through EFS&T G.O.Rt.No.84, dtd:07-06-2019 for overall guidance for the program.
- ii) Air Quality Monitoring Committee (AQMC) under the Chairmanship of Principal Secretary, Environment of the State Government to monitor the programme closely through EFS&T G.O.Rt.No.182, dated.20-11-2018.
- iii) Implementation committee at city level and would be headed either by the DM or the Commissioner of the Municipal Corporation through EFS&T G.O.Rt.No.33, dated.14-03-2019 for the non-attainment cities/areas.

Central Pollution Control Board (CPCB) prepared a list of non-attainment cities/towns based on the Ambient Air Quality (AAQ) data with respect to Particulate Matter Concentration for the years 2011-2015. According to which Telangana state is having three non-attainment cities/towns (Hyderabad, Patancheru, Nalgonda and Sangareddy).

An action plan for 4 non-attainment cities (Hyderabad (incl Patancheruvu), Sangareddy and Nalgonda) was prepared by the Air Quality Monitoring Committee (AQMC) and approved by theCPCB is under implementation in these cities.

According to the guidance document of NCAP, a State Action Plan (SAP) for addressing the air pollution have to be prepared. As per the NCAP document at Appendix-VI:NCAP agencies and timelines at S.No.1.13 mentions about the State Action Plan for Air Pollution detailed below:

S.No	Component/ Activities	Level for funding	Level for implementation	Agencies	Time lines
1.13.1	A preliminary state action plan for air pollution to be formulated for the 23 states, which harbor 102 non-attainment cities	Center	State	SPCB, CPCB & MoEF&CC	2020
1.13.2	SAP for air pollution to be taken up for implementation by the state government and city administration	State	State	State Govt.	2020
1.13.3	The guidelines for the preparation of the SAP to be formulated	Center	Center	CPCB & MoEF&CC	2020

The guidelines are to be formulated by the Centre (MoEF&CC and CPCB) as mentioned at 1.13.3. CPCB communicated the State Action Plan template through mail dated:15.11.2021.

The template covers actions on the following headings:

Industrial Emissions, vehicular emissions, Construction and Demolition waste, Road Dust, Emissions from burning of Wastes, Emissions due to burning of agro residues and household emissions.

Further, the action plan template covers the status of the activity, timeline for completion, Target, Financial implications, Funds allocated and funds utilized as on date. The indicative template is placed at Annex-I.

2. Telangana State

2.1 Topography, Geography and Meteorology:

The Telangana State was carved-out from the erstwhile Andhra Pradesh and came into existence with effect from 2nd June, 2014. The State emerged as 29th and the youngest State in the Indian Union with a geographical area of 1,12,077 Sq. Kms and is the twelfth largest State in terms of both area and the size of the population in the country.

Telangana is located on the Deccan Plateau and lies in the Southern region of India. The State is strategically located in the central stretch of the eastern seaboard of Indian Peninsula. The

50% by 2025 from the current 46.8 per cent; as of now the State stands third following Tamil Nadu and Kerala.

Economic and Industrial Development:

Telangana State is divided into four agro-climatic zones based on the geographical characteristics such as rainfall, nature of soils, climate etc., viz., (i) Northern Telangana Zone (ii) Central Telangana Zone, (iii) Southern Telangana Zone and (iv) High Altitude and Tribal Zone. The Climate of the State is predominantly hot and dry.

Horticulture has become a promising source of income for farmers due to favourable climatic conditions. Various soil types abound, including chalkas, red sandy soils, dubbas, deep red loamy soils, and very deep b.c. soils that facilitate planting mangoes, oranges and flowers.

Presently, the State is the major contributor in horticultural production, such as mango, mosambi, red-chilli, turmeric, marigold and vegetables. Telangana is rich in livestock resources, especially cattle and sheep population. Animal Husbandry provides an additional income and employment to the farmers, especially during droughts.

Telangana has diversified its industrial base, from high-tech nano-technology, biotechnology and pharmaceuticals to traditional textiles, leather, minerals, and food processing. The State is one the major exporter of Information Technology (IT) services in the country. Hyderabad has become a premier global destination for IT and ITeS.

Telangana has consistently outpaced growth in the country, and the gap has widened with each successive year. In the year of state formation itself, Telangana achieved a 1% point higher growth rate of GSDP than India's GDP. On an average, in the period post 2014-15, Telangana has grown at 12.5% -- 2 percentage points higher than India's average growth rate of 10.5%.

While India's GDP increased by only 118.2% from 2014-15 to 2022-23, Telangana achieved a 155.7% increase in the GSDP value during the same period, making it the 2nd ranking state in terms of the overall GSDP increase during this period.

In terms of the Per Capita Income (PCI), which is a broad measure of the standard of living of the population, Telangana's performance has been exceptional. In the year prior to state formation, the average citizen of the state earned an income of Rs. 1,12,162, while the average Indian citizen earned an income of Rs. 79,118.

'Agriculture & Allied Sectors', which are the backbone of rural Telangana, and employ more than 46% of the population of the state, achieved a notable improvement in their growth rate since state formation. Telangana's Agriculture and Allied sector growth rate increased by 16.4 percentage points from 2014-15 to 2022-23. During the period 2014-15 to 2022-23, the sector grew at an average rate of 12.8% in Telangana.

Energy and Transport:

Key statistics of power sector in Telangana are shown in table below (reproduced from Telangana power sector white paper – Energy department):

Details	Current status (as on 01.12.2023)
Contract Capacity (MW)	19,475
Solar Capacity (MW)	6,123
Maximum demand (MW)	15,497*
Maximum consumption in a day (MU)	298
Per capita consumption (kWh)	2,126**
Total consumers served (Nos) in crores	1.82

* Peak demand incident on 30.3.23

** CEA statistics (2021-22)

The sector wise consumption of the power is as follows in the year 2022-23:

Details	2022-23 in MU
Domestic low tension	13843.96
Total Industrial consumption	17489.02
Total Commercial Consumption	7345.17
Total Agricultural Consumption	19995.24
Lift irrigation schemes	4221.35
Others	3809.09
Total Sales	66703.83
Net power purchase	72441.84

Chapter-1- Reserves and potential for generation

- Estimated Potential of Renewable Power in India as on 31.03.2023 - **3.71%**
- Estimated Reserves of Coal (as on 01st April) - (in Million Tonnes)

Proved		Indicated		Inferred		Total		Distribution (%)	
2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	2021-22	2022-23
11,089	11,257	8,328	8,344	3,433	3,433	22,851	23,034	6.49	6.37

- Source wise and Estimated Potential of Renewable Power in India (as on 31.03.2023)- (in MW)

Wind Power @150m	Small Hydro Power	Bio-mass Power	Cogeneration-bagasse	Solar Energy	Large Hydro	Total	Distribution (%)
54717	102	1678	117	20410	1302	78327	3.71%

Chapter-2: Installed capacity and capacity utilization

- Installed Capacity of Coal Washeries during 2022-23

Name of Washery	Owner Company	State of Location	Raw Coal Capacity (MTPA)
Manuguru Washery, SCCL (Through Global Coal & Mining Pvt. Ltd. Manuguru)	Singareni Collieries Company Ltd.	Telangana	0.96

- Installed Capacity of Electricity Generation (Utilities) - (in GW)

Hydro		Thermal		Nuclear		RES*		Total		Growth Rate (2021-22 to 2022-23) (%)
31.03.2022	31.03.2023	31.03.2022	31.03.2023	31.03.2022	31.03.2023	31.03.2022	31.03.2023	31.03.2022	31.03.2023	
2.48	2.48	7.46	7.46	0.00	0.00	4.95	5.10	14.89	15.04	0.98

- cumulative Installed Capacity of Renewable Power as on 31st March (in MW)

Small Hydro Power		Wind Power		Bio-Power-BM Power/Cogen		Waste to Energy		Solar Power		Total Capacity		Growth Rate(2021-22 to 2022-23)
2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	2021-22	2022-23	
90.87	90.87	128.10	128.10	160.10	160.10	59.64	60.27	4520.48	4666.03	4959	5105	2.95

- Installation of Off-grid / Decentralised Renewable Energy Systems/ Devices as on 31.03.2023

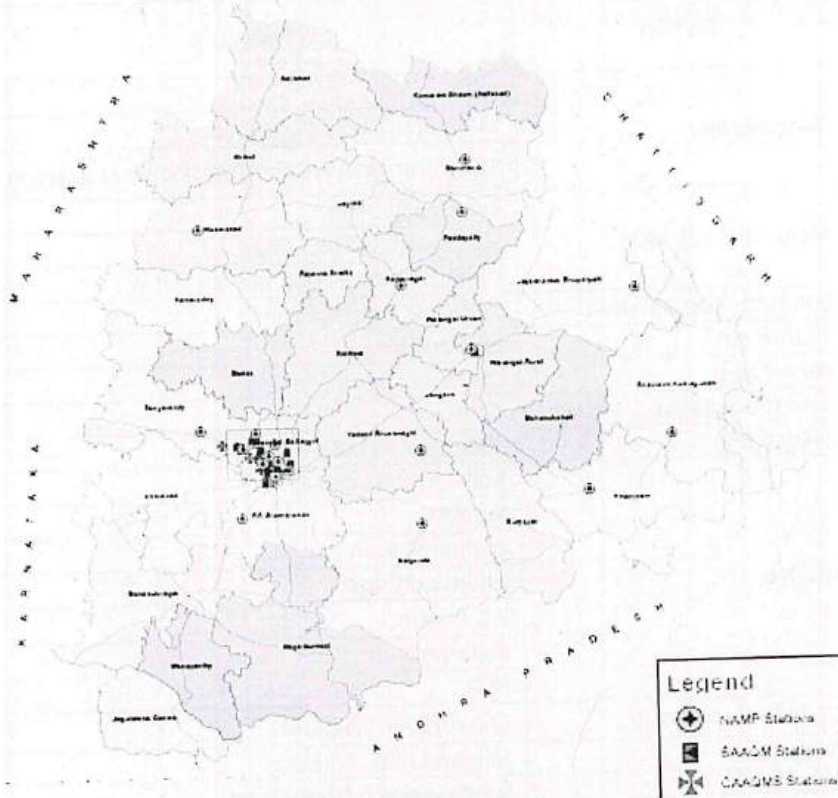
Biogas Plants (Nos)	SPV Pumps (Nos.)	Solar Photo voltaic(SPV)Systems				Waste to Energy(MW)
		SLS	HLS	SL	PP	
		(Nos.)	(Nos.)	(Nos.)	(KWP)	
316727	424	2,458	-	1,42,000	7,450	14.47

3. Ambient Air Quality Monitoring Program:

Telangana State Pollution Control Board is monitoring the Ambient Air Quality (AAQ) at 91 locations in the state. The monitoring of AAQ is carried out through Continuous or Manually under two programs called as National Air Monitoring Program (NAMP) and State Air Monitoring Program (SAMP).

Details	NAMP	SAMP	CAAQMS	Total Stations
Stations Number	62	15	14 (2 under NAMP)	91
Parameters monitored	RSPM(PM10), FPM(PM2.5), SO ₂ , NO _x , NH ₃ , Pb, Ni & As	RSPM(PM10), SO ₂ & NO _x ,	RSPM(PM10), FPM(PM2.5), SO ₂ , NO _x , NH ₃ , CO, Ozone, Benzene, Toluene and Xylene	

Monitoring Network:



Map showing the AAQ stations in Telangana State

The details of AAQ Monitoring stations

S. No.	District	Locations	CAAQMS / AAQM
1.	Hyderabad	Zoopark	CAAQMS-2
2.		Sanathnagar	
3.		Balanagar , CITD office	NAMP - 5
4.		Charminar, TSRTC bus station	
5.		Jeedimetla, Industrial Association building	
6.		Jubilee Hills, Police station	
7.		Paradise, HMWS & SB Pump house	
8.		Abids, Police station	SAMP- 8
9.		Buddha Purnima Project office	
10.		Chikkadapally, Lepakshi Emporium	
11.		KBRN Park, DFO office	
12.		Langar House, Police Station	
13.		MGBS, Bus stand	
14.		Nacharam, Police station	
15.		Sainikpuri, MRO office	

S. No.	District	Locations	CAAQMS / AAQM
16.	Ranga Reddy	HCU	CAAQMS-1
17.		Madhapur, ShilpaKalavedika	
18.		Rajendranagar, NG Rang Agricultural University	SAMP-2
19.	Medchal-Maljakgiri	Kukatpally, JNTU	SAMP-2
20.		Shameerpet, MRO office	
21.		Uppal, Modern Food Industry, IDA	NAMP-1
22.	BhadradiKothagudem	CER Club, Kothagudem	NAMP-1
23.	Khammam	Jalasouda	NAMP-1
24.	Karimnagar	DIC building, Karimnagar	NAMP-1
25.	Mahaboobnagar	Kothur	NAMP-1
26.	Mancherial	Adilabad/ Mandamarri	NAMP-1
27.	Medak	Bollaram, CAAQMS	CAAQMS-3
28.		ICRISAT	
29.		Pashamylaram	
30.		Gaddapotharam	NAMP-2
31.		R.C.Puram	
32.		Bollaram,	SAMP-2
33.	PETL		
34.	YadadriBhuvanagiri	Choutuppal, Nalgonda	NAMP-1
35.	Nalgonda	Nalgonda RO, Building	NAMP-1
36.	Nizamabad	Subhasnagar/ Nizamabad	NAMP-1
37.	Peddapalli	Godavarikhani	NAMP-1
38.	Sanga Reddy	Sangareddy	NAMP-1
39.	Warangal Urban	KUDA	NAMP-2
40.		Mee-Seva, Warangal	
41.		Balagamudram	SAMP-2
42.		Nakkalagutta	
Total No. of Stations in 15 districts of Telangana State = 42 (6-CAAQMS+36AAQM)			

Air Quality Index:

The ambient air quality in Telangana ranges from good to moderate. The details of which are as follows:

S.No	Districts	Location	2014	2015	2016	2017	2018	2019	2020	2021	2022 (Jan)
1	Hyderabad	Balanagar , CITD office	123	103	125	141	123	132	105	121	139
2		Uppal, Modern food Industry, IDA	99	88	96	112	110	108	93	98	118

S.No	Districts	Location	2014	2015	2016	2017	2018	2019	2020	2021	2022 (Jan)
3		Jubilee Hills, Police station	80	85	103	122	115	108	82	88	98
4		Paradise, HMWS & SB Pump house	113	109	119	115	107	107	85	90	110
5		Charminar, TSRTC bus station	108	109	109	130	113	102	91	94	110
6		Jeedimetla, Industrial Association Building	105	115	113	133	124	121	104	104	128
7		Abids	103	92	100	99	102	96	72	72	103
8		KBRN Park	58	54	58	69	76	57	51	50	76
9		Langar House	91	151	84	96	100	98	74	78	100
10		Madhapur	66	50	74	83	92	91	74	80	112
11		MGBS	69	67	75	95	94	91	81	79	114
12		Chikkadapally	84	81	80	82	92	83	67	73	98
13		Kukatpally	109	115	86	102	114	101	83	80	110
14		Nacharam	94	*	87	97	102	87	76	76	108
15		Rajendranagar	33	41	67	64	65	59	47	55	80
16		Sainikpuri	92	108	80	87	77	69	61	59	75
17		BPPA	68	64	63	68	74	73	63	64	92
18		Shameerpet	79	70	73	73	68	66	67	84	68
19		University of Hyd	71	*	87	95	92	87	75	79	128
20		Sanathnagar				111	104	99	77	93	141
21		Zoopark	73	105	131	130	118	119	101	116	192
22		Pashamylaram	89	83	96	105	113	104	96	119	194

S.No	Districts	Location	2014	2015	2016	2017	2018	2019	2020	2021	2022 (Jan)
23		Bollaram, CAAQMS	*	*	*	122	109	108	89	101	146
24		ICRISAT	*	*	*	101	98	93	81	90	141
25	Warangal	KUDA	52	56	65	66	87	88	62	60	58
26		Mee-Seva, Warangal	51	61	68	68	84	87	70	68	73
		Balagamudram	53	51	65	68	85	87	54	59	76
		Nakkalagutta	49	55	69	69	90	89	73	79	67
27	Adilabad	M/s. SCCL, Mandamarri club - Adilabad	67	70	63	65	69	77	72	69	-
28	Karimnagar	DIC building – Karimnagar	61	64	54	74	98	103	95	76	82
29	Kothagudem	CER Club – Kothagudem	58	61	58	58	83	94	77	86	93
30	Khammam	Jalasoudha - Khammam	66	58	48	55	79	86	70	76	80
31	Ramangundam	Municipal Complex - Godavari Khani, Ramangundam	57	65	68	76	102	104	83	94	94
34	Medak	Gaddapotharam - Grampanchayat office, Medak	119	73	72	72	82	88	77	82	89
35		R.C.Puram – TSPCB, Zonal office building, Medak	101	85	77	74	79	83	76	78	86
36		Sangareddy – TSPCB, Regional Office - Medak	70	65	66	65	68	71	63	66	67
37		PETL	109	88	83	82	89	87	83	87	85
38		Bollaram	157	178	133	115	129	99	109	92	87
37	Mahaboobnagar	MRO office Kothur – Mahaboobnagar	*	105	78	79	103	107	98	99	93

S.No	Districts	Location	2014	2015	2016	2017	2018	2019	2020	2021	2022 (Jan)
38	Nalgonda	M/s. Srinu Pharmaceuticals Ltd., Choutuppal - Nalgonda	103	82	64	62	62	62	55	83	85
39		Nalgonda – TSPCB, Regional Office	89	73	59	64	63	59	50	61	51
40	Nizamabad	Subhash Nagar, Nizamabad	62	63	60	62	61	65	60	58	56

AQI	Remark	Color Code	Possible Health Impacts
0-50	Good		Minimal impact
51-100	Satisfactory		Minor breathing discomfort to sensitive people
101-200	Moderate		Breathing discomfort to the people with lungs, asthma and heart diseases
201-300	Poor		Breathing discomfort to most people on prolonged exposure
301-400	Very Poor		Respiratory illness on prolonged exposure
401-500	Severe		Affects healthy people and seriously impacts those with existing diseases

4. Proposals for improving the monitoring network:

The monitoring network is proposed to be increased for more representativeness of the ambient air quality and effective implementation of the mitigation strategies. 8 new CAAQMS stations are proposed to be installed in Hyderabad, Patancheru and Sangareddy in the year 2022 under the National Clean Air Program. Further, Manual Monitoring stations are also being increased in the non-attainment cities of Telangana at Nalgonda and Patancheru.

Proposals have been submitted to the Central Pollution Control Board (CPCB) for sanction of additional monitoring locations under the National Ambient Air Quality Monitoring Program covering different locations in the state. These stations will be commenced on approval from the CPCB.

5. State Action Plan:

The State Action Plan is to provide a guidance and mandatory activities to be implemented by different stakeholder departments, civil societies and others concerned towards reducing the emissions and improving the ambient air quality. The increasing evidence on the health effects of air pollution from the studies across the globe shall be an alarm for sensitising the public, stakeholder departments and civil societies towards concerted actions for reducing the air pollution and thus providing a better and healthier society for the future generations.

The Ambient air quality data of the TSPCB and that of the CPCB indicates that 2 out of the 12 notified parameters in ambient air under the National Ambient Air Quality Standards (NAAQS) are exceeding the standards. The Particulate matter of size less than 10 microns called as Respirable Particulate Matter (PM10) and Fine Particulate Matter (PM2.5) are exceeding the standards in some of the places in the State. The major sources of air pollution in Telangana are Industrial Emissions, vehicular emissions, Construction and Demolition waste, Road Dust, Emissions from burning of Wastes, Emissions due to burning of agro residues and household emissions.

The Health impacts of PM10 are known to cause nasal and upper respiratory tract health problems. Fine particles (PM2.5) penetrate deeper into the lungs and cause heart attacks, strokes, asthma, and bronchitis, as well as premature death from heart ailments, lung disease and cancer. Further studies of a UK based firm along with CII indicates losses of upto Rs. 7.0 Lakh Crores annually i.e., about 3% of the GDP due to Premature mortality, loss of productivity and loss of consumer footfall. The Global Burden of Disease (GBD) – 2019 report also indicates 1.67 million deaths attributable to air pollution in India.

A separate action plan for improving the air quality by reducing the Particulate Matter emissions are under implementation in Hyderabad, Patancheru, Sangareddy and Nalgonda. The action plan is prepared in line with the existing action plan under implementation in the non-attainment cities and taking into account of the CPCB format communicated for preparation of the action plan.

The action plan provides the actions under Implementation and proposed

1. Industrial Emissions:
2. Vehicular emissions:
3. Construction and Demolition waste and Road Dust,
4. Emissions from burning of Wastes and agro residues
5. Household emissions.

The action plan proposed for the above activities and others are tentative. The regulatory actions are continuous and any amendments in terms of the regulatory activities will be continued as they are in force. Those actions that require the budget will be taken as per the availability and approval of the financial allocations.

I. Industrial Emissions:

Telangana is having a total of 10655 industries of these, 3198 are Red category, 3870 are Orange category, 895 are Green category and 2692 are White category industries. These industries are monitored periodically by the Telangana State Pollution Control Board and action is initiated against non-complying industries. The district wise details of the industries are placed as **Annex-II**.

A. Policy for permitting new industries in Critically Polluted Areas(CPAs):

Central Pollution Control Board during the year 2009-10 has carried out comprehensive environmental assessment of 88 industrial clusters across the country and rated them on the concept of Comprehensive Environment Pollution Index (hereinafter referred to as CEPI). Out of 88 Industrial clusters, 43 industrial clusters in 16 States having CEPI score of 70 and above were identified as Critically Polluted Areas (CPAs). Further 32 industrial clusters with CEPI scores between 60 & 70 were categorized as severely polluted areas (hereinafter referred to as SPAs). It was suggested that areas having CEPI score between 60 to 70 i.e., severely polluted industrial cluster shall be kept under surveillance and pollution control measures should be effectively implemented. Whereas the Critically Polluted Industrial Areas need further detailed investigations in terms of extent of damage and formulation of appropriate remedial action plan. Three industrial clusters were monitored in the Telangana State and the CEPI scores were assessed as below:

S.No	Name of the industrial cluster	CEPI Score
1	Patancheru-Bollaram	75.42 (Critically Polluted Area)
2	Kattedan	60.17
3	Kukatpally	66.46

- EFS&T Department, Government of Telangana constituted the Committee for preparation of Action Plan for restoration of environmental qualities in respect of identified three Polluted Industrial Clusters (PIA) viz. (Patancheru-Bollaram, Kukatpally and Kattedan) taking into account the critical parameters pertaining to these areas and submitted final Action Plans to the CPCB on 11.03.2019. The main action points and the status of implementation is placed as **Annex-III**.

Further, the Government of Telangana is not permitting certain new industries under red and orange category since year 2013. The copies of the GO Ms.No.20 dated:01-03-2013 and GO.Ms.No.4 dated:20.01.2018 are placed as **Annex-IV**.

B. Laying of City Gas Distribution networks and shifting of industries to gaseous fuels:

The following four suppliers have been given exclusive territorial distribution in the Telangana state.

1. Bhagyanagar Gas Limited
2. Indian Oil Corporation Limited
3. Megha Engineering India Limited
4. Torrent Energy Pvt. Ltd.

The total investments of ~Rs 2200 Crores has already been made till date in Telangana for creating CGD infrastructure and the likely investment planned for next 3 years is ~Rs. 6000 crores. Presently, CNG dispensing stations in Telangana are 110 and it is proposed to expand to 1500 dispensing stations in the next one decade. The details of the network laid, proposed and the investments made are as follows:

CGD agencies	Network laid till now	Network proposed by agencies
BGL	MDPE- 4094KM Steel- 70 KM CNG - 85 stations	MDPE- 2500 KM Steel- 250 KM CNG-10-12 stations
IOCL	MDPE- 4KM Steel - 7 KM	Steel network-10KM MDPE-6 KM
MEIL	MDPE- 3000KM Steel - 600KM CNG dispensing -10	
Torrent	MDPE-90 KM Steel-103 KM CNG -14 stations	MDPE-100 KM Steel-103 KM CNG -40 stations by 2027

The State Government is in the process of preparation of the policy for uptake of Natural Gas in transportation, industries and commercial /household kitchens to reduce the impact of the air pollution.

The industries in the non-attainment cities are being pursued for taking up the Piped natural Gas instead of the conventional fuels. At present 48 industries shifted to CNG and 35 industries to LPG fuel.

C. Continuous Power Supply & Non-operation of DG sets: Telangana is a state with continuous power supply and meeting the power supply demands. The demand and supply in the last one year shows nil deficit. As an another major feather in the cap of laurels to the State of Telangana, the High Level Eminent Jury under the aegis of Skoch Group of India has selected Telangana State Transmission Corporation (TSTRANSCO) for the "SKOCH AWARD 2019" for Outstanding Contribution in Transmission Sector by adopting the advanced technologies in relieving the transmission congestion by re-conducting of existing ACSR Zebra conductor with High Capacity HTLS Conductor in 8No.s of 220KV Lines in Hyderabad city covering a total of 136 circuit kilometers.

The Energy requirement is 72666.979 Million Units in the last one year from 1st December, 2020 to 30th November, 2021 and the energy requirement is met. There is a continuous power supply to all the sectors, thus rendering the usage of the DG sets to a minimum period in the state.

D. Monitoring of the Industries:

- a. All the 17 categories industries 119 numbers have installed the Continuous Emission Monitoring Systems (CEMS) for the point source emissions and a link of the same is connected to the TSPCB and CPCB website.
- b. These industries have also provided the Continuous Ambient Air Quality Monitoring Systems (CAAQMS) and are connected to the CPCB and TSPCB websites.

- c. The Fugitive Emission Standards are prescribed for the industries wherever required and regular monitoring of the same is being carried out. The industries were instructed for operation with enclosures, suction hoods with APC and sprinklers.
- d. Interlocking system of the Air Pollution Control(APC) equipment with the process plant is also made mandatory in all the industries to ensure the functioning of the APC.
- e. Separate Energy meters for the APC is also made mandatory for certain category industries to ensure the operation of the APC
- f. Siting guidelines for certain air polluting industries like sponge iron industries, stone crushers, hot mix plants are notified (**Annex-V**) and the same are under implementation
- g. Green belt of 5 mtrs is being insisted in the industries with air pollution sources to mitigate the air pollution.
- h. Most of the industries are opting for heat recovery systems for better utilisation of the heat and to cut the utilisation of the fossil fuels thereby emissions.
- i. The industries are regularly being monitored for compliance verification and actions are being initiated in case of non-compliance by way of issuing directions, conditional bank guarantees and closure of the industry.

E. Policy to set up E-Waste recycling unit in Industrial areas: State government has notified the E-waste policy in the year 2017. A copy of the policy is placed as **Annex-VI**. The total e-waste generated in the state is 37857 Tons/year. There are 12 dismantling and 3 recycling units. The waste that is processed during 2019-2020 is 37857 tons/year by authorized dismantlers and recyclers. CPCB has issued Extended Producer responsibility (EPR) authorization to 28 numbers of producers in the state. The filing of the returns are mandated by all the e-waste handling producers, dismantlers and recyclers.

- F. **LPG Coverage in Telangana:** As per the report of Petroleum planning and analysis cell under the Ministry of Petroleum & Natural Gas dated 01.01.2020, the LPG penetration in the state is 116.6%.
- G. **PNG Coverage:** The new townships are encouraged to opt for PNG coverage wherever feasible. The PNG connections are being issued in Hyderabad and as of now 1.54 lakh house holds having PNG connections. Sales volume for 2020-21 for domestic PNG is 8759110 SCM
- H. **Co-processing of Hazardous Waste in Cement Kilns:** The incinerable waste generated in the state is being used for co-processing in the cement industries as a result of which the fuel used for incineration and the operation of the APC are saved leading to lesser air pollution and is managed in an environmentally sound methods. The amount of material co-processed in cement plants during the year 2020-21 is 1,27,103 Tons.

Common guidelines /Action points for implementation in industrial estates and areas to reduce the air pollution:

- Extensive Plantation to be taken up within the industries and also in the industrial areas by the concerned industries, industrial associations, TSIIC and others.
- The roads in the industrial estates / areas are to be maintained regularly without potholes, end to end pavement and sweeping to remove the silt-TSIIC, IALA and ULB
- The loading and unloading operations are to be taken up in covered areas to prevent any lofting of dust-TSPCB & Industries Department.
- Industries shall be mandated with suitable air pollution control equipment to meet the environmental standards-TSPCB
- All in-charges of industrial estates and areas to monitor the construction works, loading and unloading activities. Also to have a dedicated public redressal system to address the grievances-TSIIC & IALA.
- The monitoring of all the industrial estates and areas to be carried out at regular intervals for compliance verification and to take corrective measures required if any.-TSPCB

- All the air polluting industries with boilers, furnaces and any other should be monitored for compliance verification at regular intervals. The online Continuous Emission Monitoring and Ambient Air Quality Systems shall be made mandatory based on the category of the industry-TSPCB.
- All concerted efforts are to be made for switching over to cleaner fuels like CNG, LPG and wherever new industries are coming up they should be mandated to use cleaner fuels wherever available- TSIIC, TSPCB & industries dept
- The Pollution Under Control(PUC) for the vehicles plying in the estates shall be mandatory-Industry representative and IALA.
- All measures to be taken to prevent any sort of open burning and all such incidents shall be stopped and punitive action to be initiated.-TSIIC & IALA.
- All fire accidents within the industrial estate / area are to be mitigated at the earliest and the environmental damage need to be fixed as per the procedures.--TSIIC,TSPCB, Industries & IALA.
- Hot spots for air pollution need to be identified within 30 days of approval of the state action plan by TSIIC, TSPCB and Industries Department. A micro action plan has to be prepared for mitigation of the air pollution at such hot spots and placed before the competent authority (District Collector) for approval and implementation.
- A half yearly report has to be prepared by TSPCB, TSIIC and Industries Department on the compliance status of air pollution with respect to PM₁₀ and PM_{2.5} along with the actions initiated as per the state action plan and approved micro action plan. The recommendations if any are to be made.

2. Vehicular emissions:

Telangana has been recording a sustained growth in the number of vehicles over the years. The development of good infrastructure, besides the state emerging as a major IT hub has enabled the accelerated growth of vehicles. The following table provides the details of the vehicles in the state:

Details of total vehicles in the State with break-up in Vehicular Emissions As Per Bharath Stage Norms Vehicle Strength as On 17/12/2021							
SL. NO	CATEGORY	BOV	BSII	BSIII	BSIV	BSVI	Grand Total
1	Autorickshaw	100	12,358	170,548	107,369	15,535	305,910
2	Contract Carriage	NIL	1,072	1,316	1,471	60	3,919
3	Educational Institute Buses	NIL	1,848	4,186	5,914	39	11,987
4	e-Rickshaw/e-Cart	1	NIL	NIL	NIL	NIL	1
5	Goods Carriages	783	38,906	104,336	160,477	43,003	347,505
6	Maxi Cab	2	1,426	1,531	10,632	372	13,963
7	Motor Cab	308	2,340	12,183	59,779	3,167	77,777
8	Motor Car	1,327	1,757	177,292	890,277	253,529	1,324,182
9	Motor Cycle	8,696	477,287	4,226,375	2,430,674	971,595	8,114,627
10	Other Vehicles	NIL	1,930	37,318	4,045	1,045	44,338
11	Private Service Vehicles	NIL	113	281	237	53	684
12	Stage Carriages	NIL	973	4,372	3601	4	8,950
13	Tractor and Trailers	0	459	309,520	1198	64	311,241
Grand Total		11,217	540,469	5,049,258	3,675,674	1,288,466	10,565,084

The total number of vehicles using CNG in Telangana is autorikshaws-12395, four wheelers-12593, RTC Buses-167 and the battery vehicles are 10682.

Details of the Fuel Dispensing Retail Outlets are as follows:

Details	IOC	BPC	HPC	ESSAR	RIL	SHELL	TOTAL
Retail outlets	1361	988	1088	276	38	2	3753
SKO-LDO	109	31	76	0	0	0	216
ALDS	24	10	20	0	0	0	54
CNG	32	21	40	0	0	0	93

Additionally new CNG stations proposed in 2021-22 are 24 (HPC-6, IOC-10, BPC-8)

Fuel Consumption Details in Telangana:

2020-21	MS(Petrol)	HSD
Quantity in KL	1540973	2881325

A. Notification of Phasing out old vehicles(Commercial:10 years and private:15 years):

The Govt. issued G.O. Ms.No.124, dated: 07.10.1999 prescribing that no four wheel and above vehicles of more than 15 years old are allowed to Ply unless scientifically tested and certified by competent authority and renewed of fitness certificate in the HUDA. 3 wheeler vehicles which have covered 15 years shall not ply within the HUDA. The details of the vehicles category wise, 15 years old vehicles as on 17/12/2021.

Category Wise, 15 Years Old Vehicles As On 17/12/2021		
S.No	Category	Count
1	Autorickshaw	71784
2	Contract Carriage	3794
3	Educational Institute Buses	5017
4	Goods Carriages	133512
5	Maxi Cab	4039
6	Motor Cab	16682
7	Motor Car	357074
8	Motor Cycle	2190391
9	Other Vehicles	22926
10	Private Service Vehicles	1465
11	Stage Carriages	7493
12	Tractor and Trailers	91147
Total		2905324

B. Policy of Scrapping the old vehicles: Ministry of Road Transport and Highways have issued draft notification E.S.R.190(E) dated 15th March, 2021 on Motor Vehicles (registration and Functions of vehicle scrapping facility) Rules,2021 as per the section 59(4) of the Motor Vehicles Act, 1988(59 of 1988). The Rules once finalized the state will implement the same as Motor Vehicles Act is governed by the Central Government.

Telangana State Road Transport Corporation (TSRTC): Vehicles which have covered life of 15 years or 13.0 lakh kms whichever is earlier are condemned for scrap. The policy for scrapping of buses is 12.0 lakh Kms for all types of buses (will be covered with in 10-12years) and for city type of buses it is 15years or 13lakh kms whichever is earlier is the scrapping criteria.

C. Public Transport:

- i) **Mass Rapid Transit System:** Mass Rapid Transit is under implementation only in the Million Plus city in Telangana. Hyderabad is the only Million Plus City in Telangana. Hyderabad Metro Rail (HMR) is the world's largest Public-Private Partnership (PPP) project in the Metro rail sector. Hyderabad Metro Rail (HMR) Project is an integrated urban transport development project with inter-modal connectivity and convenient sky walks and last mile connectivity.

The Hyderabad Metro Rail Network will cover a total distance of around 69.2 Km across three corridors:

- Corridor I : Miyapur to LB Nagar
- Corridor II : JBS to MGBS
- Corridor III : Nagole to Raidurgam

Further, Government is planning for Light Rail Transit System (LRTS) from KPHB to Narsingi having the corridor length of 25.40 km is in pipe line and the feasibility reports are under preparation.

MMTS: South Central Railway is operating the Multi Modal Transit System(MMTS) in Hyderabad to surrounding suburban places

TSRTC: City buses are under operation in the Hyderabad and Warangal which has a population of Million plus and over 5 lakhs respectively.

- D. **Policy for Augment of E-vehicles:** The 'Telangana Electric Vehicle & Energy Storage Policy 2020-2030' builds upon FAME II scheme being implemented since April 2019 by Department of Heavy Industries, Govt. of India, where it also suggested States to offer fiscal and non-fiscal incentives to further improve the use case for adoption of EVs. The following are the important incentives provided by the Government to encourage the e-mobility.

- a. **Incentives for Electric Two Wheelers**
 - i. 100% exemption of road tax & registration fee for the first 2,00,000 Electric 2 Wheelers purchased & registered within Telangana.
- b. **Incentives for Three-Seater Auto-Rickshaws**
 - i. 100% exemption of road tax & registration fee for first 20,000 Electric 3 Wheelers purchased & registered within Telangana

- ii. Retro-fitment incentive at 15% of the retro-fitment cost capped at Rs. 15,000 per vehicle for first 5,000 retrofit 3 seater auto rickshaws in Telangana
 - iii. Financing Institutions shall be encouraged to provide a hire-purchase scheme at discounted interest rates.
- c. **Incentives for Electric 4-Wheeler commercial passenger Vehicles such as Taxi, Tourist Cabs, etc.**
- i. 100% exemption of road tax & registration fee for the first 5,000 Electric 4-Wheeler commercial passenger Vehicles such as Taxi, Tourist Cabs, etc. purchased & registered within Telangana.
- d. **Incentives for Light Goods Carriers - including Three Wheelers (goods)**
- i. 100% exemption of road tax & registration fee for first 10,000
 - ii. Electric three-wheeler (goods), e-carriers as well as electric Light Goods carriers purchased & registered within Telangana.
- e. **Incentives for Private Cars**
- i. 100% exemption of road tax & registration fee for the first 5,000 Electric 4-Wheeler private vehicles purchased & registered within Telangana
- f. **Incentives for Buses**
- i. 100% exemption of road tax & registration fee for the first 500 Electric buses purchased & registered within Telangana. .
 - ii. State Transport Units shall also be encouraged to purchase Electric buses.
- g. **Incentives for Tractors**
- i. 100% exemption of road tax & registration fee shall be applicable for electric tractors purchased and registered in the state of Telangana as per the existing rules/guidelines applicable for tractors by Transport Department, Govt. of Telangana.

II. Electric Vehicle Charging Stations

Oil Co	No. of Stations	Proposed for 2021-22	Total
IOC	27	180	207
BPC	24	15	39
HPC	20	157	177
Total	71	352	423

The following infrastructure is proposed under FAME-I & FAME-II by TSREDCO

- Total EV Charging Station by FY 2025-26: 196 No's (171 EVCS & 25 Battery Swapping).
- Upfront Electrical Infrastructure Cost for 3 No. of EVCS under Fame-I & 118 No's of EVCS under FAME-II in GHMC Limits
- Installation of 50 No's of EVCS & 25 No's of Charging cum Battery Swapping Stations along with retrofitment of 250 No.s 3-Wheelers autos in GHMC Limits by TSREDCO

E. **Notification and enforcement of PUC norms:** In the state, there are a total of 235 PUCs and out of which 208 are active and 27 are expired. The integration of the issue of certificates is maintained through online and with calibration.

F. **Green Tax is imposed on the vehicle as follows:**

Sl. No.	Class of Vehicles	Amount of Tax
1	Transport Vehicles that have completed 7 years of age from the date of their registration	Rs.200/- (Per annum)
2	Non-Transport Vehicles that have completed 15 years	

of age from the date of their registration.

(a) Motor Cycles	Rs.250/- (for 5 years)
(b) Other than motor Cycles	Rs.500/- (for Five Years)

* There shall not be any levy of Green Tax if the vehicle is operated by LPG, CNG, Battery or Solar Power.

G. Refilling stations retrofitted with vapor recovery system: The three oil companies together in the state have installed the VRS at 41 locations the details of which are enclosed in Annex-VII.

F. Traffic Management: In million plus cities of Telangana, Traffic Integrated Management System (HTRIMS) is installed, the features of which are as follows:

1. Automated and centrally controlled signal junctions,
2. Vehicle Actuated Technology (VAC)
3. ATC (Area Traffic Control) with Synchronized signal and corridor management.
4. Cameras to monitor the traffic congestions, density on each road.
5. Fall back Connectivity, Full backup power management, **Green energy initiative** (Solar power backup).
6. Variable Message Sign boards (VMS) to increase awareness
7. Synchronization of corridors.
8. Signalling services around the clock, traffic command centres, traffic information online in the portal are special features.

In all other cities and major towns the traffic management is carried out

G. Developing of parking facilities: Augmenting the parking facilities in all the cities and towns: Government has issued order for providing free parking at all commercial establishments. Designated parking sites are earmarked for the para-transit vehicles and cabs. Bus shelters and bay areas were developed off the carriageway to avoid obstruction of the free flow of the traffic. Parking facilities were improved at all the major towns facilitating the free flow of traffic and impounding of the vehicles with penalties for parking at carriage way including towing facilities were provided at all major towns.

H. Common guidelines /Action points for implementation to reduce the traffic congestion and road dust:

- All commercial goods vehicles may not be allowed to enter and ply within the city and major towns from 8.00am to 9.00pm. This will reduce the traffic congestion and also the disturbances caused due to loading and unloading activities.-**ULB and Traffic Police.**
- To manage the traffic in a better way, medians may be developed with greenery on all the main arterial and radial roads duly encouraging lane discipline- **ULB and Traffic Police**
- Separate bus bays and designated parking for para-transit modes is to be allocated to prevent traffic congestion and facilitate commuters - **ULB and Traffic Police.**
- To increase the average speed, the number of intercepts are to be reduced and U turns to be provided to facilitate smooth flow of traffic-**ULB and Traffic Police.**
- End to end pavement to be taken up in all the identified traffic corridors and junctions.**ULB.**
- Regular cleaning of the roads and removal of silt from roads after every monsoon and before summer. Monitoring by point person from ULB - **ULB.**
- Online linking of PUC for the vehicles and verification-**RTA and Traffic police.**
- Enforcing lane discipline at major traffic junctions through linking of IP cameras to command control centre and levying penalties-**Traffic Police.**
- Identification for provision of plantation to have green cover wherever possible-**ULB, R & B.**
- Development of vertical gardens where the green cover is not possible-**ULB.**
- Right turn to be regulated for free flow of traffic at traffic junctions by way of providing U turns. - **ULB and Traffic Police**
- Construction of water fountains at major traffic junctions wherever feasible-**ULB**
- Earth works on the main traffic corridors to be restricted with containment of loose soil and providing enclosures-**ULB and other stake holders.**
- Parking restrictions-**ULB and Traffic Police**
- The Ambient Air Quality monitoring of all the major towns are to be carried out at regular intervals for compliance verification and to take corrective measures required if any.-**TSPCB**
- The AAQ data of the town need to be disseminated through the **ULB/ District Portal.**

- Hot spots for air pollution need to be identified within 30 days of approval of the state action plan. A micro action plan has to be prepared for mitigation of the air pollution at such hot spots and placed before the competent authority (District Collector) for approval and implementation. **(District Collector, ULB and Traffic Police Department)**
- A half yearly report has to be prepared on the compliance status of air pollution with respect to PM₁₀ and PM_{2.5} along with the actions initiated as per the state action plan and approved micro action plan. The recommendations if any are to be made. **(TSPCB, ULB and Traffic Police Department).**

3. Construction & Demolition waste and road dust management:

3a. C&D waste management:

Government of Telangana is following the Construction and Demolition (C&D) Waste Management Rules, 2016. A total of 142 ULBs are in Telangana. The total C&D Waste generation is 2255 TPD (GHMC – 1763TPD & other ULBs – 492 TPD). Two C&D-recycling plants with 500 TPD capacities each at Jeedimetla and Fathullaguda is under operation. Closed containers for transporting C&D waste are in place for GHMC area and surroundings.

The penalties proposed for offences under C&D waste management in GHMC are proposed and sent to Government for approval for the following activities.

- a. For illegal transportation and dumping of C&D waste at unauthorized/ objectionable places/ points like nalas, lakes, public utility open places etc.
- b. For illegal disposing of C&D waste generated through any activity at place (like roadside, open plots, streets, dumper bins) other than notified by GHMC.

The following conditions are prescribed for controlling and preventing the Air Pollution while granting the building construction permission:

As per Clause 3(e) of G.O.Ms.No.168 MA, dated: 07.04.2012, it is mandatory to obtain the Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA), MoEF&CC, Govt. of India for the building with 20,000 sq. mts. and above built-up area. G.O.no 168 enclosed as **Annex-VIII**.

All the Construction activities requiring the Environmental Clearance are mandated with an environmental management plan and the compliance of which are being monitored.

The following actions are in progress with regards to the implementation of the C&D rules in the remaining ULBs

- Proposal for two more C&D waste processing facilities are in pipeline in GHMC
- 65 ULBs with significant C&D waste generation are grouped into 6 clusters. RFP for C&D waste management on PPP basis in 6 clusters. CDMA invited tenders, but no bidder participated.
- Balance 77 ULBs, with smaller quantities of C&D waste shall process C&D waste independently. Action Plan has been prepared by the ULBs for C&D waste management.

- For establishment of construction and Demolition processing plants CDMA had invited tenders for selection of agency/concessionaire on PPP mode – DBFOT basis covering 65 ULBs grouped in 6 Clusters, but no bidder participated. Retendering under process.
- ULBs are empowered to levy penalty on instances of illegal debris dumping.
- Separate site for storing C&D waste is earmarked by all 139 ULBs (excluding Kothur&Nakrekal).
- The process of identifying suitable sites to establish the C&D Waste Processing Facilities in the ULBs on standalone basis wherever it is feasible is under progress.

3b: Road Dust Management:

Maintenance of the Road is being practiced by all the ULBs and R & B. Report on Data Entry Status for Roads enclosed as **Annex-IX**. The maintenance work fall in three categories of maintenance as under:

- (i) **Routine Maintenance:** These are routine activities to be performed on a regular basis throughout the year. It consists of both off-carriageway and on-carriageway activities.

Most common routine maintenance activities are as under:

- Filling potholes, patching surface and repair edges of pavement
- Repair shoulders and side slopes
- Clear drains, allowing free passage of water
- Remove debris from roadway and drains
- Maintain road signages and pavement markings

- (ii) **Periodic Maintenance:** Periodic maintenance covers renewal of road surface depending upon the initial construction standards and quality, traffic and weathering effect.

- (iii) **Others:** During emergencies on account of natural phenomenon or any other situations like accidents.

All the ULBs are maintaining the roads optimally. The plantation activity is being taken up regularly on the kerbside and also in the medians under State Programme of Haritha Haram. In GHMC Total Serviceable Length (km): 2530km Road length under mechanized sweeping

(Transport:1820km+CRMP:710km). The total number of mechanical sweepers deployed are 42 at 43 road stretches. HMDA have procured 4 MRS and deployed for the maintenance of the Outer Ring road and other radial roads.

Further, Commissioner and Director Municipal Administration called for tenders for regular sweeping of the roads through mechanical road sweepers in those ULBs where the MRS are not deployed.

Common guidelines /Action points for implementation to reduce the emissions from C&D and Road dust:

- All the work /construction sites to be covered/enclosed to prevent the lofting of the dust - occupier
- The demolition waste works if any approved, have to be taken up with a tie up for lifting the waste to the processing /secured placed-UKB/PRRD
- The C&D waste carrying vehicles shall be covered or wherever possible closed containers to be used.-ULB
- All such vehicles operation shall be taken up from 9.00pm to 6AM. This will reduce the traffic congestion and also the disturbances caused due to loading and unloading activities.-**ULB and Traffic Police.**
- End to end pavement to be taken up in all the identified traffic corridors and junctions-ULB.
- Regular cleaning of the roads and removal of silt from roads after every monsoon and before summer. Monitoring by point person from ULB - ULB.
- Identification for provision of plantation to have green cover wherever possible-ULB, R & B.
- Development of vertical gardens where the green cover is not possible-ULB.
- Earth works on the main traffic corridors to be restricted with containment of loose soil and providing enclosures-**ULB and other stake holders.**
- The Ambient Air Quality monitoring of all the major towns are to be carried out at regular intervals for compliance verification and to take corrective measures required if any.-**TSPCB**
- The AAQ data of the town need to be disseminated through the **ULB/ District Portal.**

- Hot spots for air pollution need to be identified within 30 days of approval of the state action plan. A micro action plan has to be prepared for mitigation of the air pollution at such hot spots and placed before the competent authority (District Collector) for approval and implementation. **(District Collector, ULB and Traffic Police Department)**
- A half yearly report has to be prepared on the compliance status of air pollution with respect to PM₁₀ and PM_{2.5} along with the actions initiated as per the state action plan and approved micro action plan. The recommendations if any are to be made. **(TSPCB, ULB and Traffic Police Department).**

4. Emissions from burning of the waste:

The EFS&T Department vide G.O.Ms.No. 27 dt. 10.07.2017(Annex-X) issued Notification prohibiting open burning of waste and utilization of RDF as fuel in power generation and cement plants. The same is under implementation.

- a. **Total number of ULBs and their population:** 142 (including GHMC) & population of 2.06 crores.
- b. **Current Municipal Solid Waste Generation in ULBs:** 10,409 TPD (GHMC- 6098 TPD and remaining 4311 TPD by the 141 ULBs)).
- c. **Municipal Solid Waste Management in the rural bodies of PRS is placed as Annex-V**
- d. **Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing eg- Waste to Energy (Tonnage and Power Output), Compost Plants (Windrow, Vermi, decentralized pit composting), bio-methanation, MRF etc:**

Details of the facilities existing in the ULBs.

- e. The Greater Hyderabad Municipal Corporation (GHMC) has an Integrated MSW facility with a capacity of 7000 TPD capacity in operation at Sy.No.173, Jawahar Nagar, Medchal-Malkajigiri. The capacities of different facilities are as follows:

Facility	Number of Facilities	Capacity	Present Processing
Material Recovery	1	7000TPD	6794TPD
Plastic Recycling	1	50TPD	50TPD
Composting	4	4000 TPD	3805 TPD
Bio methanation	1	5 TPD	5 TPD
RDF	2	3000 TPD	2989 TPD
Waste To Energy Plant	1	19.8 MW	RDF of 1400 TPD
Secured Land fill Capacity and utilisation details	1	1309870 MT	1289870 MT

- f. The details of facilities of the 141 ULBs is placed at Annex-V the summary of which is as follows:

Total Solid Waste Generation in the State is 10, 409 TPD (GHMC-6098 TPD and other than GHMC 4311 TPD)

- GHMC area Integrated MSW capacity of 7000TPD exists.

- In the remaining ULBs, the composting and DRCC are available in all the 141 ULBs and 1861 TPD of the waste is processed. The gap in the treatment is 2450 TPD and the actions proposed are detailed below..
- A total of 856TPD is generated from 32 ULBs located within PRS(GHMC is in Musi stretch)and the waste processed is 343.05TPD.

Door to Door Collection	Source Segregation	Composting / Vermin-composting	Dry Resource Collection Centres	Biogas
100 %	53%	141 ULBs	141ULBs	Greater Warangal Municipal Corporation - 2 Bio-methanation 1 TPD to operate a power plant of capacity 24KW each per day Siddipet – 1 TPD (not in operation)

g. Waste – to – Energy Plants: (Number/names of towns/capacity)

Sl. No.	Plant Location	Plant Capacity	Status of Operation
1	19.8 MW Capacity at Jawaharnagar (Expansion to 48MW is under consideration)	19.8MW	WtE was commissioned in August 2020 and in operation to its full capacity Obtained EC for the expansion
2	11 MW Waste to Energy Capacity by M/s RDF Power Projects, Bibi Nagar	11.0MW	Construction of plant was completed in 2018 but the promoter IL&FS fell into financial crisis. Recently the IL&FS was taken over by M/s Ever Enviro Resource Management Pvt. Ltd. and planning to revamp the plant.
3	12 MW Waste to Energy Capacity Yacharam, Ibrahimpatnam	12.0MW	Land was acquired by the concessionaire M/s SVGPPL. Presently, It is under financial closure to commence the plant construction.
4	14.5 MW Capacity at Dundigal	14.5MW	Construction of plant is under progress and expected to commission it's operations by the end of 2022.

Action plan to bridge gap between Installed Capacity and Current Utilization of processing facilities (if Gap > 20%)

- i. Initiated on-site composting across the state of Telangana for Bulk Waste generators and Individual Households.
- ii. C&DMA vide Cir.Roc.No.178853/2021-H2, Dt.12.10.2021 have issued instructions along with action plan and timelines for 100% Source Segregation of waste in Phase wise manner i.e., 1st Phase-Source segregation in Commercial, Institutional and other bulk waste generators (22nd Oct to 30th Nov, 2021), 2nd Phase-Source Segregation in Organized Residential Colonies, RWAs and apartments (1st Nov to 30th Nov, 2021) and 3rd Phase-Source Segregation in Slums, unplanned colonies and other areas (18th Nov to 30th Dec, 2021)
- iii. Enhancing capacities of DRCC to meet 100% Dry Waste handling within 6 months.
- iv. 2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs made into 04 clusters.
- v. Balance 78 ULBs are grouped into 5 clusters and tenders were floated for processing of fresh waste on 30.9.21 and 9 bids were received. The Committee headed by the Principal Secretary to the Government, MA&UD Department met on 09.08.2021 and decided to call the tenders and call for fresh tenders. As such fresh tenders were called on 12.10.2021 and last date for receipt of the bids is on 01/11/2021.
- vi. Fresh Tender shall also be floated within a week for undertaking Biomining of legacy waste in balance 78 ULBs grouped into 5 clusters.
- vii. Further, timeline for completion of 100% MSW processing facilities in 52 ULBs(for which bidders are already selected) is 9 Months and 78 ULBs (For which Bids are under evaluation) is one year
 - **Legacy dumpsites:** No. and area (in acres) of uncontrolled garbage dumpsites.
 - i. No. of Dumpsites: 160
 - i. Total Area in Acres: 965.31

Initiated Bio-remediation in the 5 ULBs and quantity of legacy waste processed is 99,177 MTs

Common guidelines /Action points for implementation to stop the burning of the waste:

- Public Awareness to be increased on the segregation and on open burning-ULB

- Awareness to the ULB staff for stopping the open burning practice -ULB
- Implementation of the penalties on open burning- ULB and TSPCB.
- Public Grievance redressal portal to be strengthened with open burning related tracking of complaints and recurrence areas to be kept under surveillance through IP cameras – ULB and TSPCB
- Segregation of the waste to be promoted - ULB
- Emphasis of the zig zag technology in the brick kilns with air pollution Control Equipment to be made mandatory –Revenue department

5. Emissions due to burning of agro residues:

The stubble burning is not a practice in the state of Telangana and agriculture department is monitoring the issue of stubble burning regularly. The parks operated by the ULBs and other agencies have compost pits for handling the foliage and also to have sustainability for the parks to use them as manure

After, the harvest of the paddy crop, the straw is used as fodder and the stubble are incorporated into the soil before land preparation of the second crop and cotton crop after the drying the plant residues will be incorporated into the soil.

Agriculture, horticulture and forest departments to take up the following actions:

- Agriculture and Horticulture department to establish mechanisms for preventing open fires and burning of agro residues.
- Awareness campaigns are to be conducted to the farmers on the air pollution issues related to the stubble burning.
- Develop use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers.
- A Policy for supply chain mechanism for in-situ and ex-situ management of stubble burning to be made and awareness on the same to be created
- Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence – Forest and agriculture department

6. Household emissions:

Pradhan Mantri Ujjwala Yojana was launched by Prime Minister of India Narendra Modi on 1 May 2016 to distribute 50 million LPG connections to women of Below Poverty Line families. Pradhan Mantri Ujjwala Yojana 2.0 to offer 1 crore more LPG connections. The same is under implementation. The penetration of the LPG in the Telangana state is 124.36% as on February, 2022.



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Annex-I
Indicative template for State Action Plan

1. Industrial Emissions

S. No.	Activities	Department	Status of activity (Completed/ Ongoing / To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes / No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1	Policy for permitting new industries in Critically Polluted Areas (CPAs)	TSPCB / Industries Dept.	Red and orange category not permitted	Completed	100%	NO	-	-
2	Guidelines for laying city gas distribution network	BGL / SLOC / Toront gas / MIEL/ IOCL	Policy and guidelines for laying city gas distribution is being prepared	Long term December, 2026	5 years to cover GHMC area	YES	Under the scope of the territorial distributors	-
3	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)	TSPCB / Industries Dept.	Policy on usage of CNG/ LPG in non-attainment cities is under consideration	Long term December, 2024	100% coverage in Non-attainment cities by 2025	NO	Industries have to absorb the costs for installation of the heating devices compatible with PNG	-
4	Rules and Regulations on uninterrupted power supply in State/ UT	TSIIC / Industries	uninterrupted power supply is ensured in the state	Completed and ongoing	100% coverage	NO	Cost is borne by consumers	-
5	Policy for use of DG sets	TSPCB / Industries Dept	Uninterrupted power supply and hence DG sets are of minimal	Completed and ongoing	100% coverage	NO		

S. No.	Activities	Department	Status of activity (Completed/ Ongoing / To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes / No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			use					
6	Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries.	TSPCB	17 category industries have installed the CAAQMS & CEMS	Completed & Ongoing	100%	NO	10 lakhs/ Annum-TSPCB for central server	10 lakhs/ annum
7	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)	TSPCB	All 17 category industries are covered with OCEMS and linked to CPCB/SPCB. Also red category industries like re-rolling have installed OCEMS	December, 2022	100%	NO	Installation cost to be borne by concerned industries	-
8	Mechanisms to control fugitive emissions sources.	TSPCB /Industries Dept.	Stipulated at the time of issue of Consent for Operation to reduce the fugitive emissions by installing appropriate APC to meet the prescribed standards	Completed & Ongoing	100%	No	Installation cost to be borne by concerned industries	-
9	Regulations for	TSPCB	Zig zag technology	Medium	50% per	No	Nil	Nil

S. No.	Activities	Department	Status of activity (Completed/ Ongoing / To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes / No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	conversion of brick kilns to clean technologies		implementation with APC	term Two years	year to be completed by December 2025			
10	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules	TSPCB	Telangana state has issued e-waste management policy in 2017 and 28 nos. with Total Capacity with a processing capacity of 1,75,208 TPA	Completed and under implementation	100%	No	Regulatory	-
11	Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions	TSPCB /Industries Dept.	Siting Guidelines for establishment of certain air polluting industries are notified	Completed	100%	No	Regulatory	-
12.	Number of industries in the state complying emission standards	TSPCB /Industries Dept.	Industries are regularly monitored through Automated and manual systems. The details of industries where	Completed and ongoing	100%	No	Regulatory	-

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S. No.	Activities	Department	Status of activity (Completed/ Ongoing / To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes / No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			actions are initiated in past 1 year due to non-compliance are placed as annexure .					
13.	Shifting of industries/ commercial units to gaseous fuels (CNG/PNG/ CBG)	TSPCB /Industries Dept.	Policy is under preparation and so far 56 industries have shifted to CNG/LPG and network expansion is under progress	Ongoing and long term	Five years initially with 5% targeted conversion/ new permissions with CNG based on availability	No	Industries will bear the cost	-
14.	Number of households shifted to PNG/ LPG	SLOC	LPG penetration in the state is 126% PNG-2.0 lakh connections	Completed & ongoing	100%	11.0 lakh connections given under PMUY with 4 cylinders free per year and Rs.400/- subsidy for additional	Details not available. Borne by Central Govt.	-

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S. No.	Activities	Department	Status of activity (Completed/ Ongoing / To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes / No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
						1 cylinders upto 12nos.		
15	Ban on Polluting Industries	TSPCB / Industries	No polluting industry is being permitted G.O.MS.No.111, dtd: 8th March 1996 prohibits polluting industries. Ban is under implementation since 1998	Completed. Already under implementation and continuing	-	-	-	-
16	Source Apportionment and Emission inventory studies	TSPCB	Non-attainment cities (Hyderabad, Patancheru, Nalgonda and Sangareddy)	Hyderabad & Patancheru completed Nalgonda & Sangareddy by December, 2023	100% coverage 4 non-attainment areas	YES	2.0 crores by TSPCB	1.2 Cr.

2. Vehicular Emissions

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)	Transport and Traffic	<p>Notification issued</p> <p>Traffic Police: Transport Dept submitted the proposal to the Govt for issuing notification on the policy. Enforcement shall be carried out based on the responsibilities vested on Police dept. in the policy.</p> <p>Transport: The MoRTH has notified the Motor Vehicles (Registration and Functions of Vehicle Scraping Facility - RVSF) Rules, 2021 vide G.S.R.653(E), Dated : 23 September, 2021 that lays down the procedure for establishment of Registered Vehicle Scraping Facility (RVSF).</p> <p>Accordingly, Orders from the State Government are awaited for implementation of</p>	<p>On going</p> <p>Transport: As per the guide lines issued by the Government.</p>	100%	No	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			Scrapping Policy and establishment of RVSF and ATS.					
2	Policy for scrapping old vehicles	Transport and Traffic	<p>To be implemented as per the GoI rules</p> <p>Traffic Police: Transport Dept submitted the proposal to the Govt for issuing notification on the policy. Enforcement shall be carried out based on the responsibilities vested on Police dept in the policy.</p> <p>Transport: Orders for implementation of Scrapping Policy from the State Government is awaited</p>	<p>As per the rules issued</p> <p>Transport: As per the guide lines issued by the Government.</p>	<p>Establishment of RVSF and ATS</p> <p>Establishment of RVSF and ATS.</p>	-	-	-
3	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems	Transport and Traffic	MRTS under implementation in Hyderabad. Proposals for extension under consideration.	Completed	100%	Public-Private Partnership (PPP) (90% L&T and 10% Govt.)	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
4	Policy for augment e-vehicles	Transport, Traffic and TSRTC, TSREDCO	<p>TSRTC:</p> <p>1. Under Fame-1 scheme, corporation introduced 40 electric vehicles in Hyderabad city for the first time in the country in GCC model.</p> <p>2. Under NEBP-1, GCC Model, Corporation planned for induction of 500 e-buses (inter city) under wet lease. Supply of eBuses starts from Jan'24 ends by Jun'24.</p> <p>3. Under TSRTC, GCC Model, Corporation planned for induction of 500 e-buses (intra city) under wet lease, in which 50 e-buses are with AC and 450 buses are Non-AC. Supply of eBuses starts from Jan'24</p>	<p>2022-23-150 nos.</p> <p>2023-24-150 nos.</p> <p>TSRTC: Completd</p> <p>2024-25-500 nos.</p> <p>2024-25-21 nos.</p> <p>TSREDCO-</p> <p>The Target of Installation of Electric Vehicle Public Charging Stations will be around 500 Nos. across the State of</p>	<p>100%</p> <p>5.0%</p> <p>14.30%</p>	<p>OPEX basis</p> <p>OPEX basis</p> <p>TSRTC: 81.75 Crores required</p>	<p>TSREDCO-</p> <p>The Budget allocation – (15 Crores + 15 Crores + 5 Crores) under NCAP</p>	

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>ends by Jun'24.</p> <p>4. TSRTC proposed 300 Nos 12 meters low floor intra city e-buses under FAME-II Scheme. But the same is on hold due to court case pending in Hon'ble Supreme Court. Requested MHI and CESL to expedite the process of disposal of legal issue.</p> <p>5. TSRTC proposed for establishing charging stations at 18 different depots & 03 bus stations towards charging of E-buses duly establishing upstream power infrastructure</p> <p>TSRTC has subscribed to the grand challenge for introducing of 300 buses</p>	Telangana for next 3 Years (Including NCAP Funds EV Chargers)				

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>in GCM model. Under Fame-India Scheme-II, M/s Energy Efficiency Services Limited (EESL) through its wholly owned subsidiary M/s Convergence Energy Services Limited (CESL) will undertake aggregation of demand and implement on OPEX basis through grand challenge.</p> <p>TSREDCO- TSREDCO is installing 150 Nos. of 60 KW dual gun CCS II DC Fast EV Public Charging Stations under NCAP Funds in GHMC Limits and till Date out of 150 Nos. of TSREDCO has installed 72 Nos. of Electric Vehicle Public Charging Stations and the balance 78 Nos. of locations will be completed by end of March, 2024.</p>					

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
5	Notification & enforcement of PUC norms	Transport	<p>Notified & Enforced by Traffic Police and RTA department</p> <p>Transport: Enforcement Checks on PUC Centres running with expired licenses are being seized and vehicles plying on roads without valid PUC Certificates are being fined.</p> <p>Five (5) Pollution Stations are siezed in Hyderabad District till date for not complying with rules.</p>	Ongoing regulatory activity	100%	Covered under respective Departmental budget	-	-
6	Online monitoring of PUC implementation	Transport	M/s. Smart Chip Pvt. Ltd., has been identified as the service provider for design, development, network, commission & Maintenance of online issuing & monitoring of pollution under control (PUC) certificate for a period of (5) years by	Completed	100%	-	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>the Transport Department.</p> <p>Transport: M/s.Smart Chip Pvt. Ltd., has been identified as the service provider for Design, Development, Network, Commission & Maintenance of online issuing & monitoring of Pollution Under Control (PUC) Certificate for a period of (5) years by the Transport Department.</p>	Transport: Its a regular activity.	Transport: Its a regular activity.			
7	Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated	Transport	<p>Online integration completed</p> <p>TSRTC: Six no's of pollution under check (PUC) testing machines were installed by M/s AVL India Ltd at nodal depots of GHZ viz., FM,KCG,HYR-1,RNG-1KG and KP depots. Instructions were issued to all the depots to</p>	December, 2022	100%	Nil	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>get their vehicles checked for pollution levels at the respective nodal depots.</p> <p>Transport: In this Department 427 Pollution Control Centres are linked to Remote Server.Out of this there are 319 Mobile Stations and 108 Fixed Stations Stations. Enforcement on PUC Centres are a continuing.</p>	Transport: Its a regular activity.	Transport: Its a regular activity.			
8	Construction of bypass / ring roads	CDMA, TR&B and HMDA	All the major towns were provided with by-pass roads to divert the traffic	Completed	100%	-	-	-
9	Re-filling Stations retrofitted with Vapor Recovery System	SLOC/ Civil supplies Dept	<p>VRS has been installed and operation in Petrol re-fuelling stations Next phase below 500KL outlets are planned by oil companies</p>	<p>Dispensing stations with 500KL and more are taken up - completed</p> <p>Less than 500 KL-2024-25</p>	100%	Oil companies	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
10	Incentive of setting up R&D facilities related to EVs	Transport / Traffic/ IT&EC dept	<p>Telangana Electric Vehicle & Energy Storage Policy 2020-2030' released by Telangana Government</p> <p>Transport:</p> <p>Vide G.O. Ms. No.12, ITE&C Dept. dated: 29-10-2020, Electric Vehicle Policy 2020-2030 was issued by the Government.</p> <p>The Government, vide G.O.Ms.No.11 & G.O.Ms.No.12, Transport, Roads & Buildings (TR.I) Department, dated: 02.02.2021 to encourage the Electric Vehicles in the State has exempted Road Tax, Registration Fee and Retro - Fitment incentive for the first few Electric Vehicles, purchased and registered in Telangana</p>	Ten years	100%	Subsidy is provided	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>State. Further, the Government vide G.O.Ms.No.13 Tr.R&B(Tr.I) Dept., Dated 09.02.2021 has issued permit to the Electric Three-Seater Auto-Rickshaws for 1,000 vehicles and Retrofitment of existing Auto Rickshaws for 250 vehicles and Electric Light Goods Carriers (Three Wheeler Goods) for 500 vehicles to ply within the Greater Hyderabad Municipal Corporation limits in relaxation of G.O.Ms.No.137,Tr.R&B (Tr.I) Department, dated:08.08.2002.</p> <p>The Government is taking necessary steps to improve the quality of air by reducing the vehicular emission by encouraging the registration of electric</p>					

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			vehicles and usage of alternate fuels like CNG (Compressed Natural Gas) whereas LPG (Liquefied Petroleum Gas).					
11	Prepare action plan to check fuel adulteration and random monitoring of fuel quality data.	Civil Supplies/ S	Number of inspections conducted for assessing fuel quality in FY 2021-22: 85 Nos	Continue as a Regular activity	Regular activity	-	-	-
12	Alternative clean fuel policy for vehicle	Transport	Alternate clean fuel policy yet to be notified No. of fuel stations with CNG: 93 Nos. % of public transport vehicles running on CNG and electric with respect to total public transport: 6%	2022-2023	CNG policy to be approved	-	-	-
13	Development of Multi-layer parking	HMRL, Traffic, CDMA	The work for MLP at Nampally is in progress.	1Year	GHMC Jurisdiction	-	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
		and HMDA						
14	Penalize parking of vehicles in non-designated areas	Traffic police	Penalty charges for fixed and are under implementation. Penalty charges for fixed and are under implementation (Ongoing).	Regular Activity	Regular activity	No	-	-
15	Assess and introduce a city bus system of appropriate fleet size of small buses and desirable bus type replete with GPS tracking, ETVMs for fare collection and Passenger Information Systems.	Transport and TSRTC	TSRTC: 2823 buses operating in the city limits are provided with GPS Tracking and ETVMs. In addition 6251 buses operating at districts are also provided with GPS Tracking and ETVMs. Small Buses Introduced 08 Minibuses were introduced from Gachibowli to Tondupalli.	Regular activity	Regular activity	Yes	13.06 TSRTC: 12.97	0.09 0 Proposal submitted for diversion of funds towards establishment of upstream power infrastructure for ev buses charging stations.

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			No. of Employees deployed in the year 2021-2022:-21 GPS Tracking High End vehicles					
17	Steps for promoting battery operated vehicles (like e-rickshaw, e- cart etc.)	Transport	Framed guidelines in 2017 for registration of E-rickshaw / e-Cart. As per G.O.MS.49, Tr.R&B (Tr.I) Dpt., Dt.07-07-2017, e-rickshaws and e-carts are restricted to ply on National Highways and GHMC limits. No. of battery-operated vehicles (under various category) registered in FY 2021-22: 1231 Nos.	Regular Activity.	-	-	-	-
18	Conducting audit of Traffic intersections and install functional traffic signal at all major	Traffic police	Implementation of Adaptive Traffic Signal Control (ATSC) & Perfect Stop Signs (PSS) for new identified junction O&M of existing	2024	-	-	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	intersections		Hyderabad traffic					
19	Synchronizing traffic movements / introduce intelligent traffic systems for lane driving.	Traffic Police	<p>integrated management system (HTRIMS) signal system.</p> <p>Foundation work completed for 40 nos. of ATSC junction and 01 no. of PSS.</p> <p>Traffic policemen at signal and bottleneck spots co-ordinate with the help of VHF man pack to synchronize traffic movements.</p> <p>Bottlenecks and traffic congestion points are being identified by the traffic police to ease the traffic congestion and communicated to GHMC for corrective actions. Traffic policemen at signal and bottleneck spots co-</p>	Regular activity	-	-	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			ordinate with the help of VHF man pack, to synchronize traffic movements.					
20	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to non-destined vehicles.	CDMA & HMDA	Nehru Outer Ring Road of 168 km, 8 Lane expressways encircling the city is constructed to bypass the non-destined vehicles	completed	-	-	-	-
21	Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.	Transport, Traffic, TSPCB, GHMC & HMRL, CDMA	GHMC: Ongoing. Awareness campaigns are conducted at Traffic Training Institute, Educational institutions i.e. Schools, Colleges, Auto and Cab centres and among the commuters through social media platforms viz., Twitter media.	Regular activity	-	No	-	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>Traffic:</p> <p>1.Awareness campaigns are conducted at (2) Traffic Training Institutes. 1,120 awareness events conducted in FY 2022-23 and engaged 1,61,507 public.</p> <p>2. Awareness in Mobile vans and the staff visits all Educational institutions i.e. Schools, Colleges, Auto and Cab centres and conducts traffic awareness programmes.</p> <p>3.Traffic Police is also creating awareness among the commuters through our social media platforms viz., Twitter media</p>					

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
22	Launch extensive drive against polluting vehicles for ensuring strict compliance	Transport and Traffic	Penalty charges for fixed and are under implementation Penalty charges are fixed and are under implementation. PUC certificates are being regularly checked during special drives	Completed & continue as a regular activity	-	-	-	-
23	Initiate steps for retrofitting of particulate filters in diesel vehicles, when BS-VI fuels are available.	Transport and TSRTC	The retrofitting models are yet to be evaluated by the Govt for implementation in the state. The implementation will be commenced with the approval of the technologies for retrofitment	-	-	-	-	-
24	To increase fine on vehicle owners (not drivers) where the visible smoke is emitted	Traffic	Penalty charges for fixed and are under implementation Penalty charges are fixed and are under	Completed & continue as a regular activity				

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	and noticed.		implementation. PUC certificates are being regularly checked during special drives.					

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3. Construction & Demolition Waste and Road Dust Management

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for development of projects/ plants for C&D waste management	GHMC-C&D, CDMA	GHMC: In compliance to C&D waste management Rules 2016, (2) C&D recycling plants at Jeedimetla and Fathullaguda were completed and operating and 3 rd Plant is completed and under trial run at Shamshabad and 4 th plant is under construction at Tumukuntaand. All are with 500 TPD capacity.	Balance to operate in 23-24	GHMC jurisdiction area	-	Plants constructed under PPP	-
			CDMA-RFP for selection of agency for collection, transportation, processing & disposal of C&D waste for ULB clusters in Telangana State is under conclusion process stage. CDMA-RFP for selection of agency for collection,	Project to be initiated & timelines 2022-23 CDMA-Project to be initiated & timelines	CDMA-35 ULB under cluster approach	CDMA-No	CDMA-15.30 cr	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			transportation, processing & disposal of C&D waste for ULB clusters in Telangana State is under conclusion process stage	(2024-25)				
2.	Policy for use of C&D waste in laying and construction of State highways.	<i>GHMC, CDMA</i>	<i>GHMC:</i> Consultations with various stakeholder departments are going on for usage of C&D recycling material in public works. for which Government has formed a Chief Engineers committee. <i>CDMA:</i> Issued notification of C&D waste management rules 2016, Established Non-bulk C&D waste collection centres in ward level at 141 ULBs	1 year	10-% to 20% usage in non-structural items	-	-	-
				CDMA: Completed	CDMA: 141 ULBs	-	-	-
3	Demand creation for C& D waste and alternative use of C&D waste material	<i>GHMC, CDMA</i>	<i>GHMC :</i> Consultations with various stakeholder departments are going on for usage of	1 year CDMA: (2024-25)	10-% to 20% usage in non-structural items	No	Nil	Nil

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			C&D recycling material in public works. for which Government has formed a Chief Engineers committee.					
			CDMA-RFP under conclusion, In the RFP under Processing & Disposal Facility a condition was incorporated stating that 1. The concessionaire shall identify and develop end-markets for recycled material and products made from C&D waste, independently. The concessionaire will provide facilities for crushing, screening and separation of wastes in various grades and sizes for sale to respective consumers and /or process for production of various precast structure, paver tiles, road-side curb bricks etc.	2022-23				

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			2. The concessionaire should maximize the recycling, reusing as well as reducing the waste at the end of the treatment cycle.					
4	Schemes for development of green belt/ open spaces and street sides greening on State highways	GHMC, CDMA & HMDA, Forest Dept	GHMC: Telanganaku Harithaharam, XV FC and GHMC general budget. CDMA-Development of Green belt in ULBs are undertaken by developing Urban Parks, Miyawakis, MLAPs, Median plantation etc.	Regular activity	GHMC area CDMA- 221.33 Lakhs plantation in 141 ULBS	Yes	375 (2023-24) CDMA- 75.42 Cr	45
5	Penalty provisions for non-compliance of C&D waste management rules at construction sites	GHMC, C&D & CDMA	GHMC: Completed , Levying the penalties on unauthorized dumping as per Go Rt. No: 854 MA&UD(GHMC.II) dated 27.11.21: Rs. 5000/- on citizen and Rs. 25000/- on builders/ work contractors.	Regular activity	GHMC area	No	NA	NA
			CDMA:As per the G.O No 168, Govt issued certain guidelines stipulating	It is a continuous activity.	All ULBs	No	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			certain condition for obtaining building permissions.					
6	Maintenance, repair and paving of state highways	CDMA & HMDA/ R&B Dept/ PR dept						
7	Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways	TSPCB	<p>GHMC: GPS tracking was installed to Sweeping machines and provided condition to sweep 60 Kms per day per machine.</p> <p>CDMA: Procurement of Sweeping Machines is clustered into 3 zones. RFP issued by EnC completed and awaiting Govt. approval for tender approval cum administrative sanction</p>	Regular activity	1160 Lane KMs	Yes	Rs.22.00 Cr	Rs.20.34Cr
8	Mechanism for development and maintenance of road infrastructures for industrial estates and	TSIIC	TSPCB procured 2no of Mechanical road sweepers Under NCAP and placed jeedimetla and patancheru industrial areas					

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	clusters		<p>TSIIC: Ongoing (it is a regular process in the Industrial Area Local Authority). In the Industrial Estates of TSIIC, Industrial Area Local Authority (IALA) will take up all maintenance works in the Industrial parks. Viz., Sweeping, Cleaning, maintenance of roads etc.</p>	<p>TSIIC: It is a regular process -</p>	<p>TSIIC: 100% coverage in the Industrial parks of TSIIC</p>	<p>TSIIC: Yes</p>	<p>TSIIC: It is regular process met from Industrial Area Local Authority (IALA)</p>	<p>TSIIC: It is regular process in Industrial Area Local Authority (IALA)</p>
9	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management	GHMC / CDMA / HMDA	<p>GHMC: issued Gos: Go Rt. No: 854 MA&UD(GHMC.II) dated 27.11.21: for enforcement of C&D Rules</p> <p>CDMA: Issued notification of C&D waste management rules, Established Non-bulk C&D waste collection centres in ward levels.</p>	<p>GHMC: Regular activity</p>	<p>GHMC area</p>	<p>Yes</p>	---	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
10.	C&D waste processing plants	GHMC/ CDMA / HMDA	GHMC: completed and operating (2) C&D recycling plants at Jeedimetla and Fathullaguda and 3 rd Plant is completed and under trial run at Shamshabad and 4 th plant is under construction at Tumukuntaand. All are with 500 TPD capacity.	GHMC: Completed	-	-	-	-
11	Greening of open spaces/ parks developed	GHMC/ CDMA / HMDA	GHMC: Completed sofar from beginning: i) 19 Major Parks each having more than 5 Acres in extent. ii) 33 Theme Parks having various themes like Dog Park, Panchatantra Park, Palmetum, Ficus, Bougainvilleas, Herbal, Bamboos etc.,	Regular Activity	GHMC area	Yes	11.87 (2023-24)	2.94

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)		Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			iii) 1032 landscape Parks. iv) 528 Nos. of Tree parks. v) Panchayatva Parks developed in existing 20 parks. Ongoing during 2023-24 127 parks in progress and out of which 62 completed.						
			CDMA: On-going CDMA-RFP for selection of agency for collection, transportation, processing & disposal of C&D waste for ULB clusters in Telangana State is under conclusion process stage	5498 (2024-25)	4806.76 acres	283.73cr	31-03-2022	4032	111.37r
12	Any other activity/ project pertaining to C&D waste and Road dust management	GHMC, CDMA / HMDA	GHMC: mechanical road sweeping machines are operating to mitigate road dust. Decentralized SCTPs for collection of C&D waste provided and tie-up the private truck operators	Regular activity	38 No of machines	1160 Lane Kms	Yes	22.00	20.34
13	Control measures for	GHMC/	GHMC:	Regular	GHMC	-	No, borne	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)		Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
					area				
	fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units.	CDMA / HMDA	On going activity and blue sheets and curtains are erected all around construction sites. CDMA: To Control and Measures for fugitive emissions are mentioned in RfPs. Evaluation of RfPs is completed and proposal are submitted to Govt for further orders	activity	area		by the builders		
14	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	GHMC/ CDMA / HMDA	GHMC: Ongoing and Condition is incorporated in the Building Permit Order for strict compliance by the builders.	Regular activity	GHMC area	-	No	-	-
15	Greening of open areas, gardens, community places, schools and housing societies.	GHMC/ CDMA / HMDA/	GHMC: Ongoing greening of open places are at 7 locations. Apart from open space greening, development of greenery in central	Continue as a regular activity		-	Yes	8.22	0.41

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			medians, institution plantation, under flyovers and MLAPs at 24 locations and 2 vertical gardens					
16	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	GHMC- Engg(Proje ct), Engg(Maint enance). CDMA/ HMDA	GHMC: For improvement of Traffic & Transport Infrastructure a Comprehensive Traffic Study (CTS) study was conducted in 2012-14 and Strategic Road Development Plan (SRDP) was formulated in 2018. Till date (33) works with a total length of 28.19 KMs are completed (19no of Flyovers, 05 no of Underpasses, 06 no of ROBs/ RUBs, 01 no of Cable Stayed bridge, 01 no of Panjagutta Steel bridge, 01 of Panjagutta Widening) and (9) works are in progress. Further, 21 no of works for a total length of	2 years for the ongoing works.	-	Yes	792.00	649.89

bb

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			<p>10.50 KMs was completed.</p> <p>As part of improving Traffic & Transport Infrastructure in Hyderabad, a Comprehensive Traffic Study (CTS) study was made in the year 2012-14. Based on the study, the Strategic Road Development Plan (SRDP) was formulated. The project took off in the year 2018 and till date (33) works are completed of which (19) are Flyovers, (05) Underpasses, (06) ROBs/ RUBs, (01) Cable Stayed bridge, (01) Panjagutta Steel bridge, (01) Panjagutta Widening and (9) works are in progress. A total of 28.19 kms length of road infrastructure has been developed via SRDP works.</p> <p>Also, 10.5 km length and 2.19 km width of road has been improved by widening the roads.</p>	2 years from date of grounding of work				
17	Introduce water	GHMC/	GHMC: 55 nos were	Regular	-	Yes	0.57	-

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	fountains at major traffic intersection, wherever feasible	CDMA / HMDA	completed sofar from the beginning. During 2023-24 are in progress and 1 completed.	activity			(2023-24)	
18	Blacktopping of metalled roads, including pavement of road shoulders.	GHMC/ CDMA / HMDA/ TR&B Dept	GHMC: Ongoing, 45.93 KM Length of roads repaired/recarpeted during 23-24.	Regular activity	GHMC area	Yes	98.75	47.91
16	Maintain pot holes free roads for free-flow of traffic	GHMC/ CDMA / HMDA/ TR&B	GHMC: Ongoing, 26985 Nos potholes repaired during 23-24. (GHMC BT plant- 22629 & CRMP-4356) :	Regular activity	GHMC area	Yes	2.01	2.01

4. Emissions from burning of waste

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification and Enforcement of municipal solid waste (MSW) management rules	<i>GHMC/ CDMA/ MA&UD</i>	<i>GHMC:</i> Notification of SWM Rules to be done. However GHMC is implementing MSW management as per Rules.	-	For all ULBs	No	-	-
2.	Policy for MSW management	<i>GHMC/ CDMA/ MA&UD</i>	<i>GHMC:</i> Completed vide Govt. vide G.O. Rt No. 808, MA&UD dated 24-09-2018.	-	For all ULBs	No	-	-
3.	Policy for legacy waste management at dumpsites	<i>GHMC/ CDMA/ MA&UD</i>	<i>GHMC:</i> Completed. (it was covered in State policy for MSW). <i>CDMA:</i> Already MSW Rules Notification issued.	Under Process	For all ULBs	No	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
4.	Policy for implementation of ban on single use plastics	TSPCB / GHMC & CDMA	GHMC: Completed vide Govt vide Cir. Roc. No.133211/2021-H2, Dt.11.10.2021. Notification Bylaws issued for Ban of 125 microns plastic.	End of Dec 2022	For the State	No	-	-
5.	Policy for development and Construction of Waste to Energy Plants	GHMC/ CDMA/ TSREDCO/ TSSPCL/ MA&UD			-	-	-	-
	(a) non-recyclable / combustible dry waste		GHMC: 24 MW WtE using RDF is in operation at Jawaharnagar 14.5 MW WtE is completed and under trial run at Dundigal 24 MW WtE plant is under construction at Jawaharnagar	One year for under construction plant.	3800 TPD of RDF (at present 1450 TPD utilizing at Jawaharnagar)	NO (constructed under PPP by the agency with own funds)	Construct ed under PPP by agency under own funds	-
	(b) Bio- methanation / Bio CNG		GHMC: 5 TPD output	One year for Khaithalapur	25 TPD of CBG gas to operate	-	Construct ed under	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
			capacity CBG plant at Jawharnagar is in operation. 0.5 TPD output capacity CBG plant at Khaithlapur is ongoing. CDMA: 2 plants under progress on GoBardhan Scheme DPR completed Nizamabad-20TPD Warangal-20 TPD	plant Under Progress	vehicles (at present 0.75 TPD of gas utilizing at Jawaharnagar)		PPP by agency under own funds	
	(c) Composting plant etc.		GHMC: 4000 TPD compost plant is in operation. CDMA: 141 plants are operational.	Under Progress	4000 TPD	█	█	█
6.	Any other Policy / Rules / Standards / Guidelines pertaining to MSW Management	GHMC, CDMA / HMDA	GHMC: Circular for source segregation and separate collection of Bulk waste	Continuous activity.	-	-	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
1.	Waste collection status in the city (%)	GHMC & CDMA	GHMC: Ongoing - regularly	100%	8000 TPD	138.52	Regular activity	100%	102.84
2.	Waste segregation status in the city (%)	GHMC & CDMA	GHMC: Ongoing CDMA: 53% of waste is segregated in city.	63%	GHMC area CDMA: 2289 TPD	-	Regular activity	63%	-
3.	Material Recovery Facility	GHMC & CDMA	GHMC: Completed (1 at Plastic recycling unit at Jawaharnagar and 24 DRCC at transfer stations)	25 Nos	50 TPD CDMA: 750 TPD	-	-	-	-
4.	Waste to Energy plants	GHMC & CDMA	GHMC: completed (24 MW WtE at Jawaharnagar and 14.50 MW WtE at Dundigal) Ongoing (another 24 MW WtE at Jawaharnagar)	3 Nos	62.50 MW	Constructing under ISWMP with own funds of the Concessionaire	-	-	-

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
			CDMA: No WtE plants are proposed or established						
5.	Waste to compost plants	GHMC & CDMA	GHMC: completed at Jawharnagar	1	4000 TPD	69.00 Cr	Continuous Activity	-	47.82
6.	Remediation of dumpsites in the city	GHMC & CDMA	GHMC: Letter of intent has been issued to the successful bidders for four clusters. Approval is awaiting on signing of contact from Govt. For remaining 5 clusters, bid evaluation under progress	December, 2022					
			GHMC: Completed - 2nos (Jawaharnagar, Fathullaguda) CDMA: 151 no of dump sites in 123 ULBs are made into 9 clusters and	4 CDMA: 151	121 Lakh MT	72.02 (50% share of GHMC)	CDMA: 31 st December 2024	-	71.19

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
			allotted to (7) agencies on 25.02.2022 and around 5.94 Lakhs MTs of legacy waste has been processed						
7.	Control open burning of MSW	GHMC & CDMA	GHMC: Ongoing -regular	GHMC area	-	-	Continuous Activity	Continuous Activity	NA
8.	Any other activity/ project pertaining to MSW Management	GHMC & CDMA	GHMC: Ongoing (Comprehensive Legacy Leachate management)	849780 KL	2000KLD	250.00	2 years	444474 KL (as on Feb 24)	160.35
9.	Launch extensive drive against open burning of biomass, crop residue, garbage, leaves, etc.	GHMC & CDMA	GHMC: On going -	all citizen in ULBs	-	-	-	Regular	-
10	Proper collection of Horticulture waste and its disposal following composting-cum	GHMC, CDMA and Agriculture	GHMC: Completed : 482 Nos.	482 Nos of composting pits	-	0.20	-	-	0.20

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
	gardening approach								

5. Emissions due to burning of agro residues- Not practiced in the state.

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1	In-situ treatment of biomass residues for management of stubble burning							
a)	Schemes for procurement of agriculture machinery	Agriculture	Under Sub Mission on Agriculture Mechanization, an action plan for the year 2021-22 was submitted. Approval from GOI is awaited.	2021-22	allocated among the districts.	Yes	Rs.27941 Lakhs	Yet to approve (info. As per agriculture action plan)
b)	Assistance for establishment of farm machinery banks/ custom hiring centres	Agriculture	Nil					
c)	Use of decomposer for in-situ Crop residue management.	Agriculture	Nil					
	Ex-situ treatment of biomass residues for management of stubble burning							

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
a)	Schemes for balers/ pellet/ briquette machines, etc.	Agriculture						
3.	Biomass projects with respect to the hotspots of crop residue burning	Agriculture	No Hot spots					
4.	Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers	Agriculture	The practice of stubble burning is not recorded in the state					
5.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble	Agriculture						
6.	Supply chain for crop residues to cow shelters	Agriculture						
7.	Development of effective protocol for monitoring of fire incidents including	agriculture	Burning of the agriculture waste is not a common practice in the state.					

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S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
	crop area consideration and crop fire area data							
8.	Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence	Agriculture						
9.	Any other scheme/program that may help in reducing air pollution	agriculture	Burning of the agriculture waste is not a common practice in the state. After, the harvest of the paddy crop, the straw is used as fodder and the stubble are incorporated into the soil before land preparation of the second crop and cotton crop after the drying the plant residues will be incorporated into the soil.	Regular activity	-	-	-	-

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6. Household emissions

S. No.	Activities/ Action plan	Department	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for Completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Schemes for use of LPG/ PNG for cooking fuels	SLOC	<ul style="list-style-type: none"> Pradhanmantri Ujwalawasyojana. 	Implemented	-	-	-	-
3.	Engage with concerned authorities for continual basis for maximising coverage of LPG / PNG for domestic and commercial cooking with target of 100% coverage	SLOC	<p>Completed</p> <ul style="list-style-type: none"> LPG penetration in GHMC in FY 2021-22:173% No. of domestic LPG Connection to low income strata in FY 2021-22: 01 Nos. Deepam connection 	Completed and continue as a regular activity	100%	-	-	-
4.	Hotels, restaurants and dhabas to use cleaner fuels	GHMC, CDMA & SLOC	<p>GHMC:</p> <p>On going. LPG Non-Domestic Connections released to Commercial establishments..</p>	regular activity	GHMC area	No	-	-

Indicative template for State Action Plan**1. Industrial Emissions**

S. No.	Activities	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for permitting new industries in Critically Polluted Areas (CPAs)						
2.	Guidelines for laying city gas distribution network						
3.	Policy for replacement of heavy oil (eg., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity)						
4.	Policy for restriction on usage of Pet coke for industrial use.						
5.	Rules and Regulations on uninterrupted power supply in State/ UT						
6.	Policy for use of DG sets						

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7.	Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries.						
8.	Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.)						
9.	Mechanisms to control fugitive emissions sources.						
10	Regulations for conversion of brick kilns to clean technologies						
11	Regulations for Emission Trading Scheme (ETS)						
12	Policy to set up e-waste recycling unit in industrial areas in compliance with e-waste management rules						
13	Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions						

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S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Target Completed as on date (no.)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
14	Number of industries in the state complying emission standards						
15	Inventory of fuel consumed in the industries (type and quantity)						
16	Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG)						
17	Number of households shifted to PNG/ LPG						
18	Any other activity/ project pertaining to industrial emissions						

2. Vehicular Emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years)						
2.	Policy for scrapping old vehicles						

3.	Policy/ Plan for Li-battery waste management from scrapped vehicles						
4.	Policy / Scheme for Eco-Friendly Mass Rapid Transport Systems						
5.	Policy for augment e-vehicles						
6.	Notification and enforcement of PUC norms						
7.	Online monitoring of PUC implementation						
8.	Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated						
9.	Construction of bypass / ring roads						
10	Re-filling Stations retrofitted with Vapor Recovery System						
11	Incentive of setting up R&D facilities related to EVs						
12	Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions						

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3. Construction & Demolition Waste and Road Dust Management

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	Policy for development of projects/ plants for C&D waste management						
2.	Policy for use of C&D waste in laying and construction of State highways.						
3.	Demand creation for C& D waste and alternative use of C& D waste material						
4.	Schemes for development of green belt/ open spaces and street sides greening on State highways						
5.	Penalty provisions for non-compliance of C&D waste management rules at construction sites						
6.	Maintenance, repair and paving of State highways						
7.	Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways						

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8.	Mechanism for development and maintenance of road infrastructures for industrial states and clusters							
9.	Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management							
S. No.	Activities/ Action plan	Status of activity (Completed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
10	C&D waste processing plants							
11	Greening of open spaces/ parks developed							
12	Any other activity/ project pertaining to C&D waste and Road dust management							

4. Emissions from burning of waste

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
2.	Notification and Enforcement of municipal solid waste (MSW) management rules						

3.	Policy for MSW management							
4.	Policy for legacy waste management at dumpsites							
5.	Policy for implementation of ban on single use plastics							
6.	Policy for development and Construction of Waste to Energy Plants							
	(a) non-recyclable / combustible dry waste							
	(b) Bio- methanation / Bio CNG							
	(c) Composting plant etc.							
7.	Any other Policy / Rules/ Standards/ Guidelines pertaining to MSW Management							
S. No.	Activities/ Action plan	Status of activity (Competed/ ongoing/ To be Started)	Target Number (No.)/ (%)	Total Capacity (TPD) / Coverage (Acres)	Funds Allocated (Rs. crore)	Timeline for completion	Target Completed as on date	Funds Utilized as on date (Rs crore)
1.	Waste collection status in the city (%)							
2.	Waste segregation status in the city (%)							
3.	Material Recovery Facility							

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4.	Waste to Energy plants						
5.	Waste to compost plants						
6.	Remediation of dumpsites in the city						
7.	Control open burning of MSW						
8.	Any other activity/ project pertaining to MSW Management						

5. Emissions due to burning of agro residues

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
1.	In-situ treatment of biomass residues for management of stubble burning						
a)	Schemes for procurement of agriculture machinery						
b)	Assistance for establishment of farm machinery banks/ custom hiring centres						
c)	Use of decomposer for in-situ Crop residue management.						
2.	Ex-situ treatment of biomass residues for management of stubble burning						

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a)	Schemes for balers/ pellet/ briquette machines, etc.						
3.	Biomass projects with respect to the hotspots of crop residue burning						
4.	Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers						
5.	Policy for supply chain mechanism for in-situ and ex-situ management of stubble						
6.	Supply chain for crop residues to cow shelters						
7.	Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data						
8.	Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence						
9.	Any other scheme/ program that may help in reducing air pollution						

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6. Household emissions

S. No.	Activities/ Action plan	Status of activity (Completed/ Ongoing/ To be Started)	Timeline for Completion	Target (Coverage/ Percentage)	Financial implications (Yes/ No)	Funds Allocated (Rs crore)	Funds Utilized as on date (Rs crore)
2.	Schemes for use of LPG/ PNG for cooking fuels						
5.	Amendments to the building by-laws for “Indoor air quality management”						
3.	Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions						

Additional Instructions:

- Air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the airshed approach are required.
- Identification of prominent air polluting sources: Inventory of air pollution sources in State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.
- Hotspots of air pollution: Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, un-authorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.

- Categorization of industrial zones into red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- Ambient air quality data: Plan to get access to available air quality monitoring stations in the State/UT operated by both public and private agencies. Quantification of improvement in existing air quality.
- Awareness on Air Quality: To develop Mobile App / Online portal for dissemination of air quality as well as to take complaints on local air pollution.-
- State Action plan may dwell upon other relevant action points as per need and requirement of that state which are not mentioned in above template.

Annex-II

District wise details of the industries

The District wise Red, Orange, Green & White category industries:

S.No	Name of the RO	Name of the District	Red	Orange	Green	White	Grand total
ZO Hyderabad							
1.	Rangareddy-I	Medchal-Malkajgiri (only 3 mandals)	133	169	100	1244	2629
		Vikarabad	174	82	2	3	
		Rangareddy (Except 6 mandals)	264	307	95	56	
		Total:	571	558	197	1303	
2.	Rangareddy-II	Medchal-Malkajgiri (Except 3 mandals)	631	689	357	953	2630
		Total:	631	689	357	953	
3.	Hyderabad	Rangareddy (6mds)	95	130	29	48	694
		Hyderabad	15	17	0	34	
		Jogulamba-Gadwal	14	26	2	1	
		Mahaboobnagar	57	103	5	13	
		Nagarkurnool	21	26	0	1	
		Narayanpeta	9	15	0	0	
		Wanaparthy	17	15	1	0	
Total:	228	332	37	97			
4.	Warangal	Jangaon	38	32	2	0	612
		JayashankarBhoopalpally	19	8	0	0	
		Mahabubabad	100	29	0	0	
		Mulugu	70	5	0	0	
		Warangal Urban	87	80	7	0	
		Warangal Rural	57	77	0	1	
		Total:	371	231	9	1	
5.	Kothagudem	Bhadradi-Kothagudem	41	36	47	3	378
		Khammam	141	97	7	6	
		Total:	182	133	54	9	
6.	Ramagundam	Jagityal	38	77	0	0	913
		Karimnagar	303	171	4	0	
		Peddapally	71	185	2	0	
		Rajanna-Siricilla	21	40	1	0	
Total:	433	473	7	0			
ZO RC Puram							
7.	Medak-I	Sangareddy (Except 2 mandals)	213	251	94	146	704
		Total:	213	251	94	146	

8.	Medak-II NR	Medak	60	156	33	78	897
		Siddipet	23	116	10	0	
		Sangareddy (2 mdls)	131	150	45	95	
		Total:	214	422	88	173	
9.	Nalgonda	Nalgonda	49	176	14	2	698
		Suryapet	51	122	10	2	
		Yadadri-Bhuvanagiri	100	156	16	0	
		Total:	200	454	40	4	
10.	Nizamabad	Adilabad	15	32	0	0	500
		Kummrām-Bheem (Asifabad)	14	17	3	0	
		Kamareddy	29	57	3	0	
		Mancheriā	42	56	1	0	
		Nirmāl	7	24	1	0	
		Nizamābād	48	141	4	6	
		Total:	155	327	12	6	
Grand Total		3198	3870	895	2692	10655	

2.2 Details of 17 Category of Industries:

There are 342 number of 17 categories of highly polluting industries. Out of these, 299 units have installed Continuous Online Monitoring System for monitoring for liquid effluents, air emissions as per CPCB guide lines and connected to TSPCB online monitoring centre. Remaining units are under closure / sick.

S.No.	Sector	No. of industries
1.	Cement	24
2.	Distillery	10
3.	Dye & Dye Intermediates	3
4.	Iron & Steel	2
5.	Pesticide	1
6.	Pharmaceuticals	257
7.	Thermal Power Plants	13
8.	Pulp & Paper	3
9.	Sugar	9
10.	Tannery	20
Total:		342

Annexure – III

Action points and the status of implementation in CEPI area

As per the Comprehensive Environment Pollution Index (CEPI), three industrial clusters were monitored in the Telangana State and the CEPI scores were assessed as below:

S.No.	Name of the industrial cluster	CEPI Score
1	Patancheru-Bollaram	75.42 (Critically Polluted Area)
2	Kattedan	60.17
3	Kukatpally	66.46

Accordingly, the Board is monitoring the industries in the said areas and initiated action against non-complying units. The compliance of action points are as follows:

Action Points	Action taken till date
Monitoring of industries for compliance of emission standards and up-gradation of Air Pollution Control equipments.	All Industries have upgraded the control equipments and are regularly monitored for compliance of emission standards. The 17 category industries have installed online emission monitoring equipment and connected to TSPCB server.
Ensure installation of multi stage scrubbers with online pH meters to control process emissions / vent condensers to solvent storage tanks.	All Industries using scrubbers upgraded single stage scrubbers to multi stage scrubbers with online pH meters.
Prepare plan for improvement of infrastructure of roads.	<u>IDA Bollaram:</u> <ol style="list-style-type: none"> 1. The status of improving infrastructure facilities in IDA Bollram was reviewed and internal roads are concretized to reduce air pollution. 2. No solid waste dump has happened in the area.

Action Points	Action taken till date
	<p><u>IDA Patancheru:</u></p> <p>All roads in the Patancheru Industrial Park are BT/CC roads and are in good condition.</p> <p><u>IDA Kukatpally:</u></p> <p>All roads in the IDA are BT/CC roads and are in good condition.</p> <p><u>IDA Kattedan:</u></p> <p>All roads in the IDA are BT/CC roads and are in good condition.</p> <p>The Board has procured 2 mechanical sweeping machines and handed over to TSIIC for deployment in IDA Patancheru and Jeedimelta.</p>
Maintain pot holes free roads for free-flow of traffic	Repair and maintenance of pot holes works done.
Regular check and control of burning of municipal solid wastes.	The Government has issued GO Ms.No.27 prohibiting open burning of municipal waste. No incident of open burning noticed during this quarter.
Regular operation of ZLD systems / ETPs or ensuring sending effluents to CETP regularly.	<p>There are 5 industries (3- Bollaram& 2- Patancheru) having ZLD systems. M/s Dr Reddy Laboratories is having common ZLD system for 3 units and 45 units (33 -Bollaram& 12 - Patancheru) are members of CETP.</p> <p>The members of CETP are transporting the effluents to CETP using tankers fitted with GPS and online vehicle tracking and manifest system. The ZLD systems have installed camera and flow meter and connected to TSPCB and CPCB server.</p> <p>Regular monitoring of above industries are carried out.</p>
Regular monitoring of CETP and ensuring compliance of standards.	The CETP is monitored on daily basis for ensuring compliance of standards. The CETP

Action Points	Action taken till date
	installed OCEMS and the same is connected to TSPCB and CPCB server. The CETP is meeting the standards.
Regular monitoring of the Industrial area to identify the unauthorized dumpings.	TSPCB has constituted night patrolling teams to monitor IDAs regularly to identify any unauthorized dumpings. Monitoring of the ambient air and stack are being carried out regularly.
Concretizing of storm water drains in the industrial area and connect to STP.	Bollaram Municipality is maintaining existing storm water drains regularly and proposal for concrete storm water drains is under consideration. TSIIC-IALA Patancheru, Kattedan and Kukatpally are maintaining storm ware drains regularly.

Annex-IV

GOVERNMENT OF TELANGANA
ABSTRACT

Shifting of industries from within Outer Ring Road (ORR) to Outside Outer Ring Road - Permitting certain industries located within ORR - Amendment Orders - Issued.

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INDUSTRIES & COMMERCE (IP & INF) DEPARTMENT

G.O.Ms.No. 4

Dated: 20.01.2018

Read the following:-

1. G.O. Ms. No. 20, Industries and Commerce (IP&INF) Dept., dt.01.03.2013.
2. TSPCB letter no.97/TSPCB/Gen/Go Ms No 20/2016-741, dt.14.06.2016.
3. Circular No: 97/TSPCB/Gen/GO Ms.20/2016-1533, dt.20.09.2016 issued by TSPCB.
4. TSPCB letter no.1/TSPCB/Gen/Go Ms.20/2016-24, dt.01.04.2017.
5. Memo No. 1725/IP & INF/A1/2017 Industries and Commerce (IP&INF) Dept., dt.28.07.2017.
6. Minutes of the meeting held on 16.11.2017 in the Chambers of Principal Secretary to Govt., E&S&T Dept.

ORDER:

In the reference 1st read above, Industries & Commerce department has issued Government Order, to shift polluting industries (compulsory) and non-polluting industries (optional) from within the Outer ring road (ORR) to outside Outer ring road.

2. In the reference 2nd read above, the Telangana State Pollution Control Board (TSPCB) has requested the Industries & Commerce department, Government of Telangana to issue necessary clarifications for processing of CFE/CFO applications filed for establishment and operation of new polluting and non-polluting industries and expansion of existing polluting and non-polluting industries with in ORR.

3. Further, the Member Secretary, Telangana State Pollution Control Board has informed that in its 4th Board Meeting held on 18.01.2017, vide Resolution No.76 has constituted a Sub-Committee headed by the Secretary, MA&UD and comprising of the Commissioner of Industries or his nominee, the Member Secretary PCB, representative of Telangana Industrialists Federation along with the Commissioner HMDA as special invitee to review case by case all the pending cases, falling under G.O.Ms.No 20, dt.01.03.2013.

4. In the reference 4th read above, the recommendations of the Committee, the Board has requested the Industries Department to take necessary action to amend G.O.Ms.No.20, dt.01.03.2013 permitting the following Red & Orange category of industries based on their service potential and pollution load, within Outer Ring Road with condition that the industries shall adopt best available technologies for control of pollution. They shall provide facilities to attain Zero Liquid Discharge (ZLD) / 100% Recycle of treated waste water, usage of cleaner fuels, provide Scrubbers / Bag filters / ESPs for control of air pollution and take measure to control the odour.

Red Category:

- i. Isolated storage of hazardous chemicals (LPG storage only).
- ii. Automobile manufacturing units (Engineering units).
- iii. Airports and Commercial air Strips, having discharge more than 100 KLD
- iv. Health-care Facilities (as defined in BMW Rules) having total wastewater generation more than 100 KLD / having incinerator
- v. Hotels having overall wastewater generation @ 100 KLD and more.
- vi. Railway locomotive work shop / integrated road transport workshop / authorized service centers.
- vii. Jetties and dredging operations
- viii. Slaughter house (existing only)

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- ix. Building and construction project more than 20,000 Sq.m built up area having discharge more than 100 KLD.
- x. R&D (Bulk Drug and Bulk Drug Intermediates, not for commercial purpose), capacity not exceeding 1Kg/day for all the products.

Orange Category:

- i. Bakery and confectionery unit with production capacity > 1 TPD (with Ovens / furnaces)
- ii. Chanachur and laddoo from puffed and beaten rice (muri and shira) using husk fired oven.
- iii. Compact disc computer floppy and cassette manufacturing / Reel manufacturing.
- iv. Food and food processing including fruits and vegetable processing
- v. Silk screen printing, sari printing by wooden blocks.
- vi. Almirah, Grill manufacturing (Dry Mechanical process)
- vii. Automobile servicing, repairing and painting (excluding only fuel dispensing).
- viii. Ayurvedic and homeopathic medicine
- ix. Building and construction project more than 20,000 Sq.m built up area having discharge less than 100 KLD.
- x. Dairy and dairy products (small scale - capacity not exceeding 1000 Ltrs/day).
- xi. DG set of capacity >1 MVA but < 5MVA.
- xii. Manufacture of Beer (Micro breweries).
- xiii. Gravure printing, digital printing on flex, vinyl.
- xiv. Hotels (<3 star) or hotels having >20 rooms and less than 100 rooms
- xv. Ice Cream.
- xvi. Mechanized laundry using oil fired boiler.
- xvii. New highway construction project.
- xviii. Printing Press.
- xix. Tyre retreading only.
- xx. Dry cell battery (excluding manufacturing of electrodes) and assembling and charging of acid lead batteries on micro scale.
- xxi. Pharmaceutical Formulation and for R&D purpose (for sustained release/ extended release of drugs only and not for commercial purpose). Capacity not exceeding 1 Kg/day for all the products.
- xxii. Airports and Commercial air Strips, having discharge less than 100 KLD

5. In the reference 5th read above, keeping in view of the Board's Committee report and in consultation of Law Dept., the Government (Industries and Commerce (IP&INF) Dept..) has issued Memo dated 28.07.2017 which states that:

- a. Existing Industries which comply with the requirement of G.O.Ms.No.64, EFS & T Dept. dated 25.07.2013 can be permitted to be continued till the new Industrial Area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. A Committee with Senior Officers of Industries Department, Pollution Control Board and representatives of industry Associations will be constituted to monitor the above provision.

5. Further, in the meeting held in the Chambers of Principal Secretary to Govt., EFS&T Dept., on 16.11.2017 the Member Secretary, TSPCB has informed that the Government Memo issued vide reference 5th read above, does not clearly specify permitting establishment of new industries or expansion of the existing industries including Pharma units as permitted under G.O.Ms.No.64, dt.25.07.2013 and also explained that the Board has been receiving several applications /representations from the industries for new and expansion within outer ring road. However, these

application are not being considered as the memo has not clearly mentioned on permitting new or expansion of industries within ORR.

7. In the reference 6th read above, the meeting was held on 16.11.2017 in the chambers of the Principal Secretary to Government, Environment, Forest, Science & Technology Department with the Principal Secretary to Govt & CIP, Industries & Commerce Department & Member Secretary, TSPCB, the matter was discussed in detailed and recommended for amendment to G.O.Ms.No.20, Ind & Com (IP) Dept, Dated: 01.03.2013 on the following:

- a. The existing Bulk Drug & Intermediate industries located within ORR and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. The Red category (except Sl.No. viii) and Orange Category of industries which are listed above may be permitted to establish, expand and continue duly obtaining valid Consents of TSPCB within ORR till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- c. Existing Red Category (Sl.No. viii) industries i.e., Slaughter houses may be permitted to continue duly obtaining valid Consents of TSPCB within ORR.

8. The Government after Careful examination in the matter hereby decide to exempt following industries under G.O.Ms.No.20, Industries and Commerce (IP & INF) Dept, dated 01.03.2013 to enable operation and expansion of existing industries within ORR.

- a. The existing Bulk Drug & Intermediate industries located within Outer Ring Road (ORR) and intend to go for expansion may be permitted with ZLD system in compliance with G.O.Ms.64, EFS&T Dept, dt.25.07.2013 and continue to operate duly obtaining valid Consents of TSPCB till the new industrial area outside ORR are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- b. The Red category (except Sl.No. viii) and Orange Category of industries which are listed above may be permitted to establish, expand and continue duly obtaining valid Consents of TSPCB within Outer Ring Road (ORR) till the new industrial area outside Outer Ring Road (ORR) are developed and business conditions and other business advantages that they enjoy at the present locations are suitably created in the new locations.
- c. Existing Red Category (Sl.No. viii) industries i.e., Slaughter houses may be permitted to continue duly obtaining valid Consents of Telangana State Pollution Control Board (TSPCB), within Outer Ring Road (ORR).

9. Accordingly, the Principal Secretary to Government, Environment, Forest, Science & Technology Department and the Member Secretary, Telangana State Pollution Control Board (TSPCB), Hyderabad shall take further necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT AND
COMMISSIONER FOR INDUSTRIAL PROMOTION (FAC)

To
The Principal Secretary to Government, Environment, Forest, Science & Technology
Department.

Annex-V

SITING CRITERIA OF INDUSTRIES

The TSPCB follows the guidelines for establishment of the industries as mentioned below:

1. Cement Grinding units
2. Stone Crushing units
3. Dairy units
4. LPG Bottling
5. Cashew Processing units
6. Pulverizing units
7. Para boiled Rice mill
8. Pesticide formulation units
9. Sponge Iron Units (CPCB)
10. R & D Units
11. Tyre Pyrolysis units
12. Transportation/Communication system

1. CEMENT GRINDING UNITS (UP TO 50 TPD)

→ The distance between the boundary of the site and boundary of the

- i) National Highway shall be -100 m
- ii) State High way shall be - 50 m
- iii) M.D.R./Village roads shall be - 25 m

→ The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 500 m as the pollution is anticipated from fugitive emissions only.

→ Green belt of 20 m width shall be developed along the boundary.

→ Total area of land acquired – Ac. 1.5

→ Minimum capacity of the unit shall be 20 TPD.

→ Bag filter for grinding as well as cement silo either combindly or separately to be provided for units with capacity more than 50 TPD.

2. STONE CRUSHING UNITS

- The distance between the boundary of the site and boundary of the
 - i) National Highway shall be -500 m
 - ii) State High way, MDR and other roads shall be -100 m
- The distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall not be less than 800 m .
- Preferably located near the quarries.
- There shall be a 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.
- Total area of land acquired – Ac. 3 to 5.5 depending up on surroundings

3. DAIRY UNITS

- The distance between the boundary of the site and boundary of the
 - i) National Highway shall be -100 m
 - ii) State High way shall be - 50 m
 - iii) M.D.R./Village roads shall be - 25 m
- The distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be at least 500 m .
- Total area of land acquired – Ac. 3.0
- Minimum capacity of the plant shall not be less than 5 KLD

4. LPG BOTTLING (UP TO 100 TONNES STORAGE)

- The distance between the boundary of the site and boundary of any road shall be at least 100 m
- The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 1 km
- Total area of land acquired – Ac. 5.0
- On site emergency plan to be prepared before the activity is commenced i.e. before the trial production.

5. CASHEW PROCESSING UNITS

Drum Process:-

- a) To be located 1 km away from habitation
- b) No new units to be allowed in Palasa, Kasibugga & Mogilipadu.
- c) Distance between 2 units shall be 500 m.
- d) A distance of 500 m shall be maintained between the boundary of site and the Edge of National & State Highway.
- e) A distance of 100 m shall be maintained from boundary of site and Edge of B.T. Roads in the Districts.

Boiling Process:-

- a. To be located 300 m away from habitation.
- b. No new units to be allowed in Palasa, Kasibugga, Mogilipadu in the districts of Srikakulam & Vizianagaram and Vetapalem in the District of Prakasham.

6. PULVERIZING UNITS (UP TO 50 TPD)

→ The distance between the boundary of the site and boundary of the

- i) National Highway shall be - 100 m
- ii) State High way shall be - 50 m
- iii) M.D.R./Village roads shall be - 25 m

→ The minimum distance between the boundary of the site and human habitation (boundary of Town, Village etc.) shall be 500 m.

→ Green belt of 20 m width shall be developed along the boundary.

→ Total area of land acquired – Ac. 1.5

→ Bag filter has to be provided for the pulverizer.

7. PARA BOILED RICE MILL

→ Category-I: Plat form (Solar) drying system

→ Category-II: Elevator type (forced drying) system

→ Boiling will be done in one shift in case of Cat-I and two shifts in case of Cat-II.

→ Husk is to be stored in a closed shed only.

- The air pollution control equipment shall be installed to meet the standards prescribed (SPM-115.mg/Nm³)
- The wastewater shall be treated to meet the standards prescribed by the MoE&F, GOI to dispose on land within the premises of the industry.
- Boiler ash shall be stored in a separate closed shed in one of the corners of the site away from habitation and roads until its final disposal to brick manufacturers.
- ETP Sludge disposed into secured landfill.

Area of Land:

- i. Plant : Ac. 0.5 and ETP : Ac. 0.5
- ii. To utilize 10 KLD of wastewater Ac. 1.0 of land is required
- iii. 10 m wide green belt shall be developed along the boundary.
- iv. The total area of land required to set up the plant is as follows:-

Capacity TPD	Effluent discharge m ³ /day	Area of land required for land application in acres.	Total area. acres
20	25	2.50	3.50
25	30	3.0	4.0

Note: For the units who have adopted forced drying system Ac. 0.5 land may be deducted from the total area of land mentioned above.

General:-

- The new units shall be located at least 0.5 km away from human habitation i.e. boundary of the village/town etc.
- The new units shall not be located in the catchment area of drinking water source.

8. PESTICIDE FORMULATION UNITS

- No clusters of pesticide formulation units shall be permitted.
- The quality of product (after mixing) shall be ensured and certified by agricultural department before going into commercial production. The certificate shall be produced before the APPCB while applying for CFO or when the unit goes for expansion.
- The proponent has to substantiate the break-up the capital cost so that a proportionate amount is justified for pollution control measures for odour or dust causing products /processes.

- The solid, liquid and gaseous formulation units shall have extraction and scrubbing systems for mitigation of smell or to avoid any accidental leakages of poisonous gases.
- Bag filters shall be installed to trap particulate matter at all dust emission points in the process.
- Dry mopping vacuum cleaning of floor shall be adopted instead of wet floor washing and vessel cleaning as it prevents water contamination.
- Solid waste/drums shall be detoxified and they only disposed off by incineration or to the scrap dealers.
- The unit shall be located at least a radial distance of 1 km away from any human habitation excluding APIIC IEs/IDAs.
- All odour causing chemicals in the formulation units shall be stored in a separate place within the premises.
- The units shall have at least 50-80% open area other than the factory built up area.

9) GUIDELINES / CODE OF PRACTICE FOR POLLUTION PREVENTION FOR SPONGE IRON PLANTS (CPCB)

1. Air Pollution

Stack Emission from Kiln

i. Adequately designed ESP or any other adequate air pollution control system/combination of system should be installed to achieve the prescribed stack emission standards.

As installation and operation of Pollution Control Equipment for plants with less than 100 TPD capacity is not economically viable, therefore, it is recommended that plants with less than 100 TPD shall not be permitted in future.

Program for phasing out old plants having capacity less than 100 TPD shall be worked out by the State Pollution Control Board.

ii. All Pollution control equipment should be provided with separate electricity meter and totaliser for continuous recording of power consumption. The amperage of the ID fan should also be recorded continuously. Non-functioning of Pollution control equipment should be recorded in the same logbook along with reasons for not running the Pollution Control Equipment.

iii. The safety cap/emergency stack of rotary kiln type plant, which is generally installed above the After Burner Chamber (ABC) of feed end column should not be used for discharging untreated emission, bypassing the air pollution control device.

iv. In order to prevent bypassing of emissions through safety cap and non-operation of ESP or any other pollution control device, software controlled interlocking facility should be provided on the basis of real time data from the plant control system, to ensure stoppage of feed conveyor, so that, feed to the kiln would stop automatically, if safety cap of the rotary kiln is opened or ESP is not in operation. The system should be able to take care of multiple operating parameters and their inter relations to prevent any possibility of defeating the basic objective of the interlock. The system should be foolproof to prevent any kind of tempering. The software based interlocking system, proposed to be installed by industry should be get approved by the concerned State Pollution Control Board, for its adequacy, before installation by the industry.

v. Mechanical operated system for timely collection and removal of the flue dust generated in ESP or any other pollution control device shall be installed. /span>

Stack Emission from de-dusting units

All de-dusting units should be connected to a stack having a minimum stack height of 30 m. Sampling porthole and platform etc. shall be provided as per CPCB emission regulation to facilitate stack monitoring. De-dusting units can also be connected to ABC Chamber and finally emitted through common stack with kiln off-gas emissions.

Fugitive Emission

The measurement may be done, preferably on 8-hour basis with high volume sampler. However, depending upon the prevalent conditions at the site, the period of measurement can be reduced.

2. Effluent Discharge

- i. All efforts should be made to reuse and re-circulate the water and to maintain zero effluent discharge.
- ii. Storm water / garland drain should be provided in the plant.

3. Noise Control

The industry should take measures to control the Noise Pollution so that the noise level standards already notified for Industrial area are complied.

4. Solid Waste Management

Char

Char should be mixed with coal or coal washery rejects and used as fuel in Fluidized Bed Combustion Boilers (FBC) for generation of power. The plants having capacity 200 TPD and above should install Fluidized Bed Combustion Boilers (FBC) for generation of power. Also the smaller capacity individual Sponge Iron Plants (Capacity upto 100 TPD) and operating in cluster can collectively install common Fluidized Bed Combustion Boilers (FBC) for power generation. The Sponge Iron Plant are free to explore other options / possibilities to use char for generation of power. Char can be sold to local entrepreneurs for making coal briquettes. It can also be mixed with coal fines, converted to briquettes and used in brick kilns.

Under no circumstances char should be disposed off in agricultural fields/other areas. Logbook for daily record, of Char production and usage must be maintained by the industry and the record shall be made available to officials of CPCB/SPCB/PCC during inspection.

Kiln Accretions

The kiln accretions are heavy solid lumps and can be used as sub- base material for road construction or landfill, after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact.

Gas Cleaning Plant (GCP)/Scrubber Sludge

The sludge should be compacted and suitably disposed off after ascertaining the composition for its suitability and ensuring that it should not have any adverse environmental impact.

Flue Dust / Fly ash

Flue dust is generated from air pollution control system i.e. ESP or any other air pollution control system installed with kiln. Secondary flue dust is also generated from Bag Filters or any other air pollution control equipment installed with Raw Material Handling, Coal Crusher, Cooler Discharge and Product house unit. The reuse/ recycling of the flue dust generated / collected may be explored and suitably implemented.

Fly ash brick manufacturing plant should be install for fly ash utilization. Fly ash can be utilized in cement making by Cement industry also.

Bottom Ash

Bottom ash may have objectionable metallic compounds, therefore should be stored in properly designed landfills as per CPCB guidelines to prevent leaching to the sub-soil and underground aquifer.

General

- a. Solid waste management program should be prepared with thrust on reuse and recycling. Solid waste disposal site should be earmarked within the plant premises. The storage site of solid waste should be scientifically designed keeping in view that the storage of solid waste should not have any adverse impact on the air quality or water regime, in any way.
- b. The various types of solid wastes generated should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water.

5. Raw Material handling and Preparation

- a. Unloading of coal by trucks or wagons should be carried out with proper care avoiding dropping of the materials from height. It is advisable to moist the material by sprinkling water while unloading.
- b. Crushing and screening operation should be carried out in enclosed area. Centralized de- dusting facility (collection hood and suction arrangements followed by de-dusting unit like bag filter or ESP or equally effective method or wet scrubber and finally discharge of emission through a stack) should be provided to control Fugitive Particulate Matter Emissions. The stack should confirm to the emission standards notified for de-dusting units. Water sprinkling arrangement should be provided at raw material heaps and on land around the crushing and screening units.
- c. Work area including the roads surrounding the plant shall be asphalted or concreted.
- d. Enclosure should be provided for belt conveyors and transfer points of belt conveyors.

The above enclosures shall be rigid and permanent (and not of flexible/ cloth type enclosures) and fitted with self- closing doors and close fitting entrances and exits, where conveyors pass through the enclosures. Flexible covers shall be installed at entry and exit of the conveyor to the enclosures, minimizing the gaps around the conveyors.

In the wet system, water sprays/ sprinklers shall be provided at the following strategic locations for dust suppression during raw material transfer:

- Belt conveyor discharge/ transfer point
- Crusher/screen discharge locations

6. Waste Heat Recovery Boiler (WHRB)

Sponge Iron Plants of capacity more than 100 TPD kilns shall use Waste Heat Recovery Boiler (WHRB) for generation of power.

7. Cooler Discharge and Product Separation Unit

Permanent and rigid enclosures shall be provided for belt conveyors and transfer points of belt conveyors. Dust extraction cum control system preferably bag filters or ESP to arrest product loss in cooler discharge and product separation area shall be installed.

8. Char based Power Plant

For plant having capacity of 200 TPD of cumulative kiln capacity, the power production through FBC boiler using char as a part of fuel, is a viable option. Power generation through FBC boiler using char as a part of fuel be implemented in a phased manner within 4 years of commissioning and targeting for 100% utilization of char.

Individual Sponge Iron Plants of capacity upto 100 TPD and located in cluster can install a common char based power plant collectively.

New Sponge Iron Plants

- i. No New Sponge Iron Plant will be commissioned without installation of Pollution control systems as stipulated in the Standards. The concerned State Pollution Control Board will accord consent to operate only after Physical verification of the adequacy of the Installed pollution control systems for meeting the standards and stipulated conditions in the consent to establish.
- ii. All new kilns shall have the independent stack with the kiln or multi-flue stacks in case two or more kilns are joining the same stack for better dispersion of pollutants.
- iii. Any entrepreneur having more than 2x100 TPD kiln may install WHRB for power generation, as it's a techno-economic viable option. For plants having capacity of 200 TPD or more, power generation using char in FBC Boiler as part of fuel is techno-economic viable option, therefore, new plants must install FBC boiler for power generation at the time of installation of the industry.
- iv. Any new sponge iron plant being installed along with the other downstream facilities of converting the sponge iron into steel with/without further processing the steel should meet the target of 100% utilization of sensible heat of DR (Direct Reduction) Gas and Char for power generation. Wet scrubbing system for kiln off-gas treatment for such plants should not be opted.

10. General Guidelines

- a. Extensive plantation/Green belt shall be developed along the roads and boundary line of the industry. A minimum 15 m width Green Belt along the boundary shall be maintained. However,

the green belt may be designed scientifically depending upon the requirement and local and mix species of plants may be selected for the green belt.

- b. Monitoring of stack emissions, fugitive emissions, trade effluent and noise level shall be done as per CPCB regulations.
- c. Pollution control systems shall be operated as an integral part of production to ensure minimum emissions. Pollution Control System shall start before conveyor operation/operation of plant. Similarly pollution control system shall be stopped only after completion of conveyor operation/operation of plant so that possibility of dust settlement in ducts can be eliminated. Continuous evacuation of dust (from Dust catchers, ESPs, Bag filter hopper etc.) shall be organized.

Siting Guideline for Sponge Iron Plants

Siting of new sponge iron plants shall be as per respective State Pollution Control Board guidelines. However the following aspects shall also be considered:

- a. Residential habitation (residential localities/ village) and ecologically and/or otherwise sensitive areas: A minimum distance of at least 1000 m (1.0 km) to be maintained.
- b. The location of Sponge Iron Plant should be at least 500 m away from National Highway and State Highway .
- c. Radial distance between two Sponge Iron Plants should be 5 km for plants having capacity 1000 TPD or more.
- d. Sponge Iron Plants can be established in designated industrial areas / Estates as notified by State Govt.

10. Guidelines for R & D Units

- a) The R & D units shall not be located in the residential and commercial areas.
- b) The R&D units shall be located at least 0.50 km away from boundary of nearest human habitation.
- c) If the R& D unit proposes for up-scaling the process/technology validation, developed on laboratory scale, boiler(s) of maximum total capacity 0.5 T/hr shall be allowed.
- d) The R & D units shall not go for commercial production.

11. Guidelines to establish the Tyre Pyrolysis units

- a. Pyrolysis units may be located atleast 500 m away from habitations.
- b. Burners shall be installed to flare up excess non condensable gases with safety arrangements.
- c. Air pollution control equipment shall be provided to control the flue gas emissions generated during the heating of the pyrolysis reactor.

d. No further distillation of oil shall be carried out.

e. The by products, carbon black shall be collected properly and stored in closed shed without causing any spillages before selling to outside parties.

12. SITING GUIDELINES FROM TRANSPORTATION / COMMUNICATION SYSTEM :

The following width of buffer zone shall be maintained from the Road Land Boundary*:

1. National Highways – 50 Mts.
2. State Highways – 40 Mts.
3. MDR / Village Road – 20 Mts.

*Road Land Boundary means the boundary of the road upto which land is acquired for road purposes.

These guidelines will be applicable to industries other than 11 category of industries for which specific guidelines are formulated by the Board.

The buffer zone may be permitted to be utilized for the following:

- i) Paved Vehicle parking.
- ii) Administrative guiding and security office.
- iii) Green belt.
- iv) Electrical Substation / transformers.
- v) Fuel Station.
- vi) Water supply sumps.

These guidelines shall be applicable to individual industries & industrial estates, but not to the plots located within industrial estates.

Annex-VI

State government has notified the E-waste policy in the year 2017. A copy of the policy can be downloaded from the following link.

<https://www.telangana.gov.in/PDFDocuments/Telangana-e-Waste-Management-Policy-2017.pdf>

Annex-VII

Refilling stations retrofitted with vapor recovery system: The three oil companies together in the state have installed the VRS at 41 locations the details of which are enclosed in **Annex-VIII**.

Completed VRS in Retail Outlets in HYD								
Sl No. as per list	Name of RO	City	Address	Avg Monthly MS Sales	Whether VRS is installed (Y/N)	Operating Status (Y/N)	Details of Facility	Remarks
1	NATH SERVICE CENTER	HYDERABAD	SURVEY NO 18 GACHIBOWLI HYDERABAD 500029	220	Y	Y	VRS Stage 1B and II	
2	VENKATAPURI RUEL POINT	HYDERABAD	SY . NO. 124 VINYAK NAGAR GACHIBOWLI 500032	170	Y	Y	VRS Stage 1B and II	
3	MALLIKARJUNA SS	HYDERABAD	HPC DEALERS NO . 22-87 RAMACHANDRAPURAM - 500032	313	Y	Y	VRS Stage 1B and II	
4	SAPPHIRE SERVICE STATION	HYDERABAD	D NO. 6-2 30 AC GARDS LAKIDEKA POOL HYD - 500004	285				Installation under progress
5	TSSP 1ST BATTALION SS	HYDERABAD	SY NO. 123 YOUSFGUDA POLICELINES 500045	169	Y	Y	VRS Stage 1B and II	
6	TSSP 8TH BN SS	HYDERABAD	SERILINGAMAPALLY MANDAL KONDAUPUR BALANAGAR MANDAL HYD- 500084	218	Y	Y	VRS Stage 1B and II	
7	SRI BHARATHI PERROL FILLING STATION	HYDERABAD	SY 19 GANDHAMGUDA VILLAGE PEERANCHERUVU, RAJENDRANAGAR MANDAL AND MUNICIPALITY-500008	411	Y	Y	VRS Stage 1B and II	
8	TOWLI CHOWKI SS	HYDERABAD	9-4-77/3/8 YOUSUF TE KRI TOWRICHWKI HYDERABAD 500008	236	Y	Y	VRS Stage 1B and II	

9	SRI ANJANEYA MOTOR FUELS	HYDERABAD	HPCL DEALER, SHAIKPET SHAIKPET NALA HYDERABAD	292	Y	Y	VRS Stage 1B and II	
10	GANGA FUEL STATION	HYDERABAD	SY NO. 79,80,82 SERILINGAMPALLY VILLAGE & MANDAL HYDERABAD- 500071	135	Y	Y	VRS Stage 1B and II	
11	VINAYAK FILLING STATION	HYDERABAD	SURVEY NO 111,112,113 KUKATPALLY VILLAGE BALANAGAR MANDAL HYDERABAD- 500071	246	Y	Y	VRS Stage 1B and II	
12	KRISHNA SERVICE STATION	HYDERABAD	HPCL DEALER, SY NO. 20, 27 KANAMET VILLAGE , SERILINGAMPALLY	204	Y	Y	VRS Stage 1B and II	
13	University FlgStn	HYDERABAD	TARNAKA JN SECUNDERABAD 500007	740	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
14	KESHAV PETRO FIL	HYDERABAD	SY NO 178 OPP KPHB COLONY KUKATPULLI 500085	380	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
15	INDUBAALA CARRIERS	HYDERABAD	PLOT E-102 & 103, SY NO.601 SINAKPURI 500094	333	Y	Y	VRS Vacuum Pumps(1 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	

16	HI-TECH FILLING STATION	HYDERABAD	SY NO.89 HAFEEZPET, 500050	266	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold
17	VAMSHI FUEL POINT	HYDERABAD	SY NO. 243 GANDIPET MAIN ROAD LANGARHOUSE 500008	268	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold
18	K. BALAKRISHN AIAH & Co	HYDERABAD	BESIDE HUDA COMPLEX, SAROORNAGAR # HYDERABAD DISTT. RAANGREDDY-500035	300	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold
19	BHARATH SER.STN.	HYDERABAD	37045,LIBERTY JUNCTION # HYDERABAD DISTT. HYDERABAD - 500029 TELANGANA	272	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold
20	JUBILEE HILLS FILL STN		ROAD NO 1 JUBILEE HILLS 500034	327	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold

21	MOHSIN MOTOR NEEDS	HYDERABAD	6-3-655 IRRAM MANZIL, # HYDERABAD TELANGANA	265. 5	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
22	CHANDRIKA SERNIVAS FILLING STATION	HYDERABAD	PLOT NO. 88,89,116,117 PRAGATHYNAGAR ROAD,KUKATPALLY # HYDERABAD DISTT. MEDCHAL MALKAJGIRI - 500090, TELANGANA	299	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
23	SHIVA SHAKTI FUEL STATION	HYDERABAD	SY NO. 1011/10 MOOSAPET VILLAGE, KUKATPALLY MANDAL,# HYDERABAD, DISTT, MEDCHAL MALKJGIRI - 500018, TELANGANA	267			Site is in WIP due to upgradation	
24	CYBERABAD FILLING STATION	HYDERABAD	SY. NO. JNTU-HITECH CITY RD, KHANAMET, SERILINGAMPALLY (m). KHANAMPET V, HYDERABAD, 500081	455	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
25	BP- AMEERPET	HYDERABAD	H.NO. 8-3-217, SY. NO. 6/1, BLOCK A WARD-5 SRINIVASANAGAR (w) AMEERPET, HYDERABAD - 500038	390	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
26	HIPPOCAMP US SER, STN. MS 267, WIP	HYDERABAD	HYDERABAD - CITY	301. 5				Site is in WIP due to upgradat

								ion
27	LALITHA FUEL POINT, 171 WIP	HYDERABAD	HYDERABAD - CITY	202	Y	Y	VRS Vacuum Pumps(2 Nos),PV Valve for MS/Speed Tank Vent Pipes with Manifold	
28	BP-AMEERPET	HYDERABAD	HYDERABAD - CITY					
29	FULL MOON S/S SOMAJIGUDA	HYDERABAD	SOMAJIGUDA-HYDERABAD	210	Y	Y	AIR,WATER, TOILET, ETC	Work completed
30	SIVAM AUTO	HYDERABAD	BEGUMPET, HYDERABA - 500016	266.833333	Y	Y	AIR,WATER, TOILET, ETC	Work completed
31	SREE SAI VEERA S/S	HYDERABAD	MEHDIPATNAM, HYDERABAD- 500028	310.666667	Y	Y	AIR,WATER, TOILET, ETC	Work completed
32	PRODUTURI SERVICES	HYDERABAD	HUBSIGUDA HYDERABAD	230.833333	Y	Y	AIR,WATER, TOILET, ETC	Work completed
33	COCO. BEGUMPET	HYDERABAD	BEGUMPET, HYDERABA - 500016	385.9385	Y	Y	AIR,WATER, TOILET, ETC	Work completed
34	SUPERINTENDENT OF JAILS (hyd)	HYDERABAD	SAIDABAD (V&M), HYDERABAD	602	Y	Y	AIR,WATER, TOILET, ETC	
35	SHIVAM HITECH	HYDERABAD	HYDERABAD	119.166667	Y	Y	AIR,WATER, TOILET, ETC	Work completed
36	INDRA PERTO PRODUCTS	HYDERABAD	HYDERABAD	319.5	Y	Y	AIR,WATER, TOILET, ETC	Work completed
37	GANESH SERVICE STATION	HYDERABAD	HYDERABAD	282.666667	Y	Y	AIR,WATER, TOILET, ETC	Work completed
38	ASHOK	HYDERABAD	HYDERABAD	255	Y	Y	AIR,WATER,	Work

	SERVICE STATION						TOILET, ETC	complet ed
39	KALINDI FILLING STATION		VIDYA NAGAR	123	Y	Y	AIR,WATER, TOILET, ETC	
40	COCO HITECH	HYDERABAD	DHITECH CITY-HYDERABAD	368.7695	y	N	AIR,WATER, TOILET, ETC	Temporarily disconnected due to modernization works (WIP)
41	PMS FILLING STATION	HYDERABAD	HYDERABAD	239.166667	Y	Y	AIR,WATER, TOILET, ETC	Work completed
42	RAJENDAR PERTO PRODUCTS	HYDERABAD	HYDERABAD	256	Y	Y	AIR,WATER, TOILET, ETC	Work completed

Annex-VIII
G.O.no 168
GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

Municipal Administration and Urban Development Department - Andhra Pradesh Building Rules, 2012 - Orders - Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (M) DEPARTMENT

G.O.Ms.No.168

Dated: 07.04.2012

Read the following:

1. G.O.Ms.No.493 M.A & U.D. Department, dated 24-03-1998
2. G.O.Ms.No.541 M.A & U.D. Department, dated 17-11-2000
3. G.O.Ms.No.33 M.A & U.D. Department, dated 03-03-2001
4. G.O.Ms.No.86 M.A & U.D. Department, dated 03-03-2006
5. G.O.Ms.No.171 M.A & U.D. Department, dated 19-04-2006
6. G.O.Ms.No.623 M.A & U.D. Department, dated 01-12-2006
7. G.O.Ms.No.17 M.A & U.D. Department, dated 10-01-2007
8. G.O.Ms.No.678 M.A & U.D. Department, dated 07-09-2007
9. G.O.Ms.No.736 M.A & U.D. Department, dated 03-10-2007
10. G.O.Ms.No.744 M.A & U.D. Department, dated 04-10-2007
11. G.O.Ms.No.279 M.A & U.D. Department, dated 01-04-2008
12. G.O.Ms.No.281 M.A & U.D. Department, dated 01-04-2008
13. G.O.Ms.No.302 M.A & U.D. Department, dated 15-04-2008
14. G.O.Ms.No.569 M.A & U.D. Department, dated 23-08-2008
15. G.O.Ms.No.249 M.A & U.D. Department, dated 16-03-2009
16. G.O.Ms.No.450 M.A & U.D. Department, dated 13-10-2010
17. G.O.Ms.No.34 M.A & U.D. Department, dated 22-01-2011
18. G.O.Ms.No.45 M.A & U.D. Department, dated 28-01-2011
19. G.O.Ms.No.82 M.A & U.D. Department, dated 21-02-2011

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ORDER:

1. In the references read above, Government have issued Comprehensive Building Rules and other related rules which are applicable to Municipal Corporations, Municipalities, Nagar Panchayats and areas covered by Urban Development Authorities in the State. These Building Rules are regulating the building activities in above areas.
2. Government consider that there is a need to bring comprehensive and uniform building stipulations in the State and therefore decided to issue Andhra Pradesh Buildings Rules.
3. A copy of this Order is available on the Internet and can be accessed at the address <http://govr.ap.gov.in/>.
4. The following notification shall be published in an Extraordinary issue of Andhra Pradesh Gazettee dated:09-04-2012.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

B. SAM BOB
PRINCIPAL SECRETARY TO GOVERNMENT

To
 The Commissioner, Printing, Stationery & Stores Purchase Department, Hyderabad
 for Publication of the Notification in the Gazettee and furnish 1000 copies.
 The Director of Municipal Administration, Hyderabad A.P, Hyderabad,
 The Director of Town & Country Planning, A.P. Hyderabad,
 The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad,
 The Metropolitan Commissioner,
 Hyderabad Metropolitan Development Authority, Hyderabad,
 All Vice Chairmen of Urban Development Authorities.

P.T.O.

5. PERMISSIBLE SETBACKS & HEIGHT STIPULATIONS FOR ALL TYPES OF NON-HIGH RISE BUILDINGS

(Buildings below 18m in height inclusive of Stilt / Parking Floor):

(a) The height of buildings permissible in a given site / plot shall be subject to restrictions given in Annexure - I to II.

(b) The minimum setbacks and permissible height as per Table - III and other conditions stipulated below shall be followed.

TABLE - III

Sl. No.	Plot Size (in Sq. m) Above - Up to	Parking provision	Height (in m) Permissible Up to	Building Line or Minimum Front Setback to be left (in m)					Minimum setbacks on remaining sides (in m)
				Abutting Road Width					
				Up to 12 m	Above 12m & up to 18m	Above 18m & up to 24 m	Above 24m & up to 30m	Above 30m	
1	2	3	4	5	6	7	8	9	10
1	Less than 50		7	1.5	1.5	3	3	3	-
2	50-100	-	7 10	1.5 1.5	1.5 1.5	3 3	3 3	3 3	- 0.5
3	100 - 200	-	10	1.5	1.5	3	3	3	1.0
4	200 - 300	Stilt floor	7 10	2 2	3 3	3 3	4 5	5 6	1.0 1.5
5	300 - 400	Stilt floor	7 12	3 3	4 4	5 5	6 6	7.5 7.5	1.5 2.0
6	400 - 500	Stilt floor	7 12	3 3	4 4	5 5	6 6	7.5 7.5	2.0 2.5
7	* 500 - 750	Stilt floor	7 12 15	3 3 3	4 4 4	5 5 5	6 6 6	7.5 7.5 7.5	2.5 3.0 3.5
8	750 - 1000	Stilt + One Cellar floor	7 12 15	3 3 3	4 4 4	5 5 5	6 6 6	7.5 7.5 7.5	3.0 3.5 4.0
9	1000 - 1500	Stilt + 2 Cellar floors	7 12 15 18 ⁺	3 3 3 3	4 4 4 4	5 5 5 5	6 6 6 6	7.5 7.5 7.5 7.5	3.5 4.0 5.0 6.0
10	1500 - 2500	Stilt + 2 Cellar floors	7 15 18 ⁺	3 3 3	4 4 4	5 5 5	6 6 6	7.5 7.5 7.5	4.0 5.0 6.0
11	Above 2500	Stilt + 2 or more Cellar floors	7 15 18 ⁺	3 3 3	4 4 4	5 5 5	6 6 6	7.5 7.5 7.5	5.0 6.0 7.0

13. PARKING REQUIREMENTS:

- (a) In all Buildings provision shall be made for parking spaces as per the following requirements:

TABLE - V

Sl. No	Category of building/activity	Parking area to be provided as percentage of total built up area					
		HMDA Area		All Municipal Corporations & UDA Areas		Municipalities/ N.Ps/ G.Ps. other than UDA Areas	
		GHMC	Municipalities/ N.Ps/ G.Ps. in HMDA Area	All Municipal Corporations	Municipalities/ N.Ps/ G.Ps. in UDA Areas	Selecti on & Special Grade Municipalities	Other Municipalities/ N.Ps/ G.Ps.
1	2	3	4	5	6	7	8
1	Multiplexes	60	50	60	50	60	50
2	Shopping Malls (above 4000 sq.m), Information Technology Enabling Services Complexes	60	50	50	40	40	30
3	Hotels, Restaurants, Lodges, Cinema halls, Business buildings, Other Commercial buildings, Kalyana Mandapams, Offices, & High-Rise Buildings / Complexes of Non Residential Category	40	30	30	25	25	25
4	Residential Apartment Complexes, Hospitals, Institutional buildings, Industrial buildings, Schools, Colleges, Other Educational Buildings & Godowns & Others	30	20	20	20	20	20

Annex-IX

Report on Data Entry Status for Roads							
S.No	District Name	ULB Name	Total No. of Wards	Total Length of CC Roads (KM)	Total Length of BT Roads (KM)	Total Length of Kutcha Roads (KM)	TOTAL
1	2	3	4	5	6	7	8
1	Adilabad	Adilabad	49	207.17	38.223	129.78	375.18
2	BhadradriKothagudem	Kothagudem	36	124.61	36.05	25.47	186.13
3	BhadradriKothagudem	Manuguru	20	69.20	4.75	12.92	86.87
4	BhadradriKothagudem	Palvancha	23	217.60	20.20	9.50	247.30
5	BhadradriKothagudem	Yellandu	24	83.79	3.81	4.55	92.15
6	Jagityal	Dharmapuri	15	33.60	7.05	15.90	56.54
7	Jagityal	Jagitial	48	100.52	40.92	30.35	171.79
8	Jagityal	Korutla	33	100.70	17.07	66.28	184.04
9	Jagityal	Metpally	26	44.35	5.84	30.97	81.16
10	Jagityal	Raikal	12	43.29	8.20	14.91	66.40
11	Jangaon	Jangaon	30	95.80	9.40	43.30	148.50
12	Jayashankar	Bhupalpally	30	72.87	28.12	9.83	110.81
13	JogulambaGadwal	Gadwal	37	93.99	26.38	60.11	180.49
14	JogulambaGadwal	Alampur	10	0.00	0.00	0.00	0.00

	wal						
15	JogulambaGad wal	Waddepally	10	10.72	1.20	4.35	16.27
16	JogulambaGad wal	leeja	20	35.40	3.16	24.63	63.19
17	Kamareddy	Kamareddy	49	107.93	48.07	26.22	182.21
18	Kamareddy	Yellareddy	12	27.71	11.44	14.65	53.80
19	Kamareddy	Banswada	19	54.55	2.96	9.42	66.93
20	Karimnagar	Huzurabad	30	39.55	0.15	26.38	66.08
21	Karimnagar	Jammikunta	30	27.88	12.86	40.39	81.13
22	Karimnagar	Karimnagar	60	331.70	59.43	128.06	519.18
23	Karimnagar	Choppadan di	14	15.85	0.00	14.75	30.60
24	Karimnagar	Kothapalli	12	33.24	7.20	10.73	51.17
25	Khammam	Khammam	50	34.74	0.02	0.00	34.76
26	Khammam	Wyra	20	23.72	6.70	19.48	49.89
27	Khammam	Sathupalli	23	78.77	0.00	0.00	78.77
28	Khammam	Madira	22	44.46	5.33	24.20	74.00
29	KomaramBhee m	Khagaznaga r	30	71.92	6.62	5.22	83.76
30	Mahaboobnag ar	Mahabubna gar	49	201.65	48.34	59.23	309.22
31	Mahaboobnag ar	Bhoothpur	10	14.98	0.20	0.41	15.59
32	Mahaboobnag ar	Jadcherla	27	41.27	13.67	24.43	79.37

33	Mahabubabad	Dornakal	15	167.50	1.00	6.50	175.00
34	Mahabubabad	Maripeda	15	5.00	0.00	2.60	7.60
35	Mahabubabad	Mahabooba bad	36	208.33	37.77	374.95	621.05
36	Mahabubabad	Thorrur	16	104.98	5.00	0.40	110.38
37	Mancherial	Kyathapally	22	62.90	17.00	26.10	106.00
38	Mancherial	Mandamarri	24	74.80	33.06	15.69	123.54
39	Mancherial	Bellampally	34	62.20	18.80	35.12	116.12
40	Mancherial	Chennur	18	37.46	6.21	21.64	65.31
41	Mancherial	Mancherial	36	34.06	8.18	2.25	44.49
42	Mancherial	Naspur	25	153.50	90.30	0.00	243.80
43	Mancherial	Luxettipet	15	0.02	0.03	0.03	0.07
44	Medak	Ramayampe t	12	20.06	1.90	13.79	35.75
45	Medak	Narsapur	15	14.81	1.50	6.23	22.54
46	Medak	Toopran	16	59.40	14.20	11.13	84.72
47	Medak	Medak	32	69.10	7.76	37.86	114.72
48	Medchal- Malkajgiri	Thumkunta	16	5.11	7.54	10.85	23.50
49	Medchal- Malkajgiri	Peerzadigud a	26	242.11	0.00	0.00	242.11
50	Medchal- Malkajgiri	Nagaram	20	100.53	12.68	78.18	191.40
51	Medchal- Malkajgiri	Kompally	18	43.15	34.04	3.95	81.14

52	Medchal-Malkajgiri	Jawaharnagar	28	34.29	0.00	260.80	295.09
53	Medchal-Malkajgiri	Boduppall	28	95.54	7.20	58.60	161.34
54	Medchal-Malkajgiri	GHATKESAR	18	63.22	6.25	6.60	76.07
55	Medchal-Malkajgiri	Dammaiguda	18	138.28	15.90	81.65	235.83
56	Medchal-Malkajgiri	Pocharam	18	40.59	9.27	22.45	72.31
57	Medchal-Malkajgiri	Gundlapochampally	15	19.49	24.63	20.13	64.25
58	Medchal-Malkajgiri	Medchal	23	77.76	25.54	13.02	116.32
59	Medchal-Malkajgiri	Nizampet	33	112.16	33.56	21.39	167.12
60	Medchal-Malkajgiri	Dundigal	28	15.83	0.60	1.20	17.63
61	Nagarkurnool	Achampet	20	11.08	0.00	10.85	21.94
62	Nagarkurnool	Kollapur	20	49.15	0.50	9.70	59.35
63	Nagarkurnool	Nagarkurnool	24	79.57	14.80	40.60	134.97
64	Nagarkurnool	Kalwakurthy	22	22.00	0.21	10.38	32.59
65	Nalgonda	Chandur	10	13.32	0.00	32.12	45.44
66	Nalgonda	Haliya	12	35.70	0.00	0.00	35.70
67	Nalgonda	Nandikonda	12	33.00	102.00	12.50	147.50
68	Nalgonda	Nalgonda	48	323.31	74.81	179.20	577.31

69	Nalgonda	Devarakonda	20	85.00	0.00	40.00	125.00
70	Nalgonda	Miryalguda	48	183.23	9.41	64.85	257.49
71	Nalgonda	Chityal	12	16.21	4.48	9.90	30.58
72	Narayanapet	Narayanpet	24	13.68	0.00	0.00	13.68
73	Narayanapet	Makthal	16	17.29	1.50	34.68	53.47
74	Narayanapet	Kosgi	16	25.01	3.17	30.20	58.38
75	Nirmal	Khanapur	12	23.68	1.23	2.11	27.02
76	Nirmal	Bhainsa	26	78.20	0.00	51.80	130.00
77	Nirmal	Nirmal	42	70.06	0.00	8.82	78.88
78	Nizamabad	Bodhan	38	99.38	47.70	41.90	188.98
79	Nizamabad	Bheemgal	12	59.30	2.50	8.95	70.75
80	Nizamabad	Armoor	36	71.59	12.92	63.23	147.74
81	Nizamabad	Nizamabad	60	175.84	170.12	186.94	532.90
82	Peddapalli	Peddapalli	36	130.05	1.20	38.94	170.20
83	Peddapalli	Manthani	13	41.50	2.32	18.50	62.32
84	Peddapalli	Sulthanabad	15	28.19	2.95	19.58	50.72
85	Peddapalli	Ramagundam	50	440.00	201.36	69.52	710.88
86	RajannaSircilla	Vemulawada	28	70.40	16.35	44.19	130.94
87	RajannaSircilla	Sircilla	39	159.89	18.12	68.72	246.73
88	Ranga Reddy	Turkayamjal	24	64.55	57.35	94.63	216.54
89	Ranga Reddy	Adibatla	15	42.51	21.70	2.04	66.26

90	Ranga Reddy	Shamshabad	25	66.97	12.85	31.39	111.21
91	Ranga Reddy	Thukkuguda	15	24.48	2.14	5.84	32.46
92	Ranga Reddy	Narsingi	18	66.05	27.22	23.52	116.78
93	Ranga Reddy	Amangal	15	10.33	4.60	13.39	28.32
94	Ranga Reddy	Badangpet	32	119.79	101.28	251.96	473.03
95	Ranga Reddy	PeddaAmberpet	24	62.22	24.71	52.74	139.66
96	Ranga Reddy	Shankarpally	15	21.67	1.99	19.16	42.81
97	Ranga Reddy	Jalapally	28	31.35	9.76	212.43	253.54
98	Ranga Reddy	Bandlaguda Jagir	22	58.25	12.59	64.99	135.83
99	Ranga Reddy	Meerpet	46	122.17	35.96	41.69	199.82
100	Ranga Reddy	Manikonda	20	79.15	18.56	14.29	112.00
101	Ranga Reddy	Ibrahimpattanam	24	29.79	1.21	9.49	40.49
102	Ranga Reddy	Shadnagar	28	66.26	7.21	67.99	141.46
103	Sangareddy	Bollaram	22	24.75	0.90	17.51	43.16
104	Sangareddy	Narayankherd	15	24.14	2.10	17.20	43.44
105	Sangareddy	Ameenpur	24	30.52	13.32	16.47	60.31
106	Sangareddy	Sadasivpet	26	42.34	7.98	52.27	102.58
107	Sangareddy	Andole - Jogipet	20	32.79	1.85	0.63	35.26
108	Sangareddy	Sangareddy	38	90.05	8.20	145.53	243.78

109	Sangareddy	Zaheerabad	37	53.20	1.00	93.64	147.84
110	Sangareddy	Tellapur	17	42.06	12.19	7.51	61.75
111	Siddipet	Siddipet	34	63.63	8.93	13.16	85.71
112	Siddipet	Husnabad	20	34.68	6.08	18.44	59.19
113	Siddipet	Cherial	12	0.00	0.00	0.00	0.00
114	Siddipet	Dubbak	20	129.66	6.50	20.40	156.56
115	Siddipet	Gajwel - Pragnapur	20	58.75	15.02	47.20	120.98
116	Suryapet	Thirumalagi ri	15	22.36	2.60	40.57	65.53
117	Suryapet	Suryapet	48	214.52	37.65	197.27	449.43
118	Suryapet	Kodad	35	125.80	14.80	83.80	224.41
119	Suryapet	Huzurnagar	28	27.24	4.18	17.76	49.18
120	Suryapet	Nereducharl a	15	32.05	5.10	50.05	87.20
121	Vikarabad	Tandur	36	88.83	6.30	20.41	115.55
122	Vikarabad	Kodangal	12	9.81	0.00	10.93	20.73
123	Vikarabad	Vikarabad	34	76.60	53.88	45.28	175.76
124	Vikarabad	Parigi	15	29.55	6.70	13.77	50.02
125	Wanaparthy	Atmakur	10	3.80	0.00	0.00	3.80
126	Wanaparthy	Amarchinta	10	0.33	0.00	2.09	2.41
127	Wanaparthy	Pebbair	12	0.00	0.00	0.00	0.00
128	Wanaparthy	Kothakota	15	15.12	1.10	0.65	16.87
129	Wanaparthy	Wanaparthy	33	32.25	3.47	1.36	37.08

130	Warangal (Rural)	Wardhanna pet	12	27.70	6.50	14.98	49.18
131	Warangal (Rural)	Parkal	22	58.00	7.00	0.10	65.10
132	Warangal (Rural)	Narsampet	24	48.89	11.78	24.62	85.29
133	Warangal(U)	Warangal	58	717.52	626.40	171.65	1515.5 7
134	YadadriBhuvan agiri	Yadagirigutt a	12	25.10	1.45	7.68	34.23
135	YadadriBhuvan agiri	Mothkur	12	39.36	0.00	12.58	51.94
136	YadadriBhuvan agiri	Choutuppall	20	58.20	4.10	63.05	125.35
137	YadadriBhuvan agiri	Alair	12	15.55	8.52	7.92	32.00
138	YadadriBhuvan agiri	Bhongir	35	84.42	21.61	8.15	114.18
139	YadadriBhuvan agiri	Pochampall y	13	37.41	16.44	30.88	84.73
	Total		3405	10183.81	2843.68	5298.71	18326. 20

Annex-X
G.O.Ms.No. 27 dt. 10.07.2017

GOVERNMENT OF TELANGANA
ABSTRACT

EFS&T Department - Prohibition of open burning of Waste and Utilization of Refused Derived Fuel (RDF) as a fuel in Power Generation and Cement Plants - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (For.III) DEPARTMENT

G.O.Ms.No. 27

Dated: 10-07-2017

Read the following:-

1. Government of India, Ministry of Environment, Forest and Climate Change Notification No. S.O. 1357(E), dt. 09.04.2016 notifying the Solid Waste Management Rules, 2016.
2. G.O. Ms. 79, E.F.S. & T. (For.III), Dept., Dated 30.12.2016.
3. Orders of Hon'ble NGT, New Delhi, dt. 22.12.2016 in OA No. 199/2014 filed by Mrs. Almitra H. Patel.
4. From the MS, TSPCB, Hyderabad, letter No. TSPCB/MSW/U-IV/NGT-199/2016-3103, dt. 14.02.2017.

ORDER:

In exercise of the powers conferred by sections 3.6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Municipal Solid Waste (Management & Handling) Rules, 2000, the Central Government notified Solid Waste Management Rules, 2016, under Environment (Protection) Act, 1986.

The Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dt. 22.12.2016 in OA No. 199 of 2014 filed by Mrs. Almitra H. Patel Vs. UOI & Ors. directed that:

- a. *The State Government and the local authorities shall issue directives to all concerned, making it mandatory for the power generation and cement plants within its jurisdiction to buy and use RDF as fuel in their respective plants, wherever such plant is located within a 100 km radius of the facility.*
- b. *The MoEF&CC, and the State Governments to consider and pass appropriate directions in relation to ban on short life PVC and chlorinated plastics as expeditiously as possible and, in any case, not later than six months from the date of pronouncement of this judgment.*
- c. *We specifically direct that there shall be complete prohibition on open burning of waste on lands, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay environmental compensation of Rs.5,000/- (Rs. Five Thousand only) in case of simple burning, while Rs. 25,000/- (Rs. Twenty Five Thousand only) in case of bulk waste burning. Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law."*

P.T.O

:2:

The Member Secretary, Telangana State Pollution Control Board has requested for orders accordingly, vide letter dated 14.2.2017 in the fourth read above.

Government, after careful consideration of the matter, and in exercise of the powers conferred under section 5 read with section 23 of the Environment (Protection) Act, 1986 read with sub Rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 and in compliance of the judgment pronounced by the Hon'ble National Green Tribunal in Original application No.199 of 2014 hereby order that :

- A) The power generation plant and cement plants in Telangana State shall buy and use Refuse Derived Fuel (RDF) as fuel in their respective plants, wherever RDF plant is located within 100 km radius.
- B) There shall be complete prohibition on open burning of waste on lands, including at landfill sites for each such incident or default, violators including project proponent, concessionaire, Urban Local Bodies, any person or body responsible for such burning. Environmental compensation shall be levied Rs.5,000/- (Rupees Five Thousand only) for simple burning and Rs.25,000/- (Rupees Twenty Five Thousand only) for bulk waste burning. The Environmental compensation will be recovered as arrears of land revenue by the competent authority.
- I) the concerned Urban Local Body / Gram Panchayat is the competent authority for levy of environmental compensation for open waste burning done by public, concessionaire, project proponent (Private), communities etc.
 - II) the Telangana State Pollution Control Board is the competent authority for levying the environmental compensation for open waste burning done by Urban Local Bodies / Gram Panchayats.

The Environmental Compensation shall be utilized for creating awareness among general public on environmental issues and open burning of waste.

As per Rule 15 (v) (b), the Local Authorities and Village Panchayats of census towns and urban agglomeration shall establish waste to energy processes including Refused Derived Fuel (RDF) for combustible fraction of waste or supply as feed stock to solid waste based power plants to Thermal Power Plants & Cement Plants.

In case of Thermal Plants & Cement Plants are not existing within 100 km radius of local bodies / RDF plants, the concerned Urban Local Bodies / Refused Derived Fuel (RDF) plant shall bear the transport cost for transporting Refused Derived Fuel to the nearby Thermal Plants & Cement Plants.

:3:

These orders shall come into force with immediate effect.

Copy of this order is available on Internet and can be accessed at www.goir.telangana.gov.in.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

Dr. RAJAT KUMAR
PRINCIPAL SECRETARY TO GOVERNMENT

To
The Commissioner, Printing & Stationery, Chanchalguda. (for notification of the above G.O. in the Extraordinary issue of State Gazette.)
All District Collectors.
The Municipal Administration & Urban Development Department.
The Commissioner, Greater Hyderabad Municipal Corporation, Hyderabad.
The Panchayat Raj and Rural Development Department.
The Commissioner, Panchayat Raj & Rural Development Department.
The Industries & Commerce Department.
The Revenue (Endowment) Department.
The Food & Civil Supplies Department.
The Animal Husbandry, Dairy Development & Fisheries Department.
The Information & Technology Communication Department.
The Commissioner, Endowment Department.
The Director General of Police, Hyderabad.
The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority, Hyderabad.
The Member Secretary, Telangana State Pollution Control Board, Hyderabad.
Copy to:
The Secretary to Chief Minister (SS)
The P.S. to Minister (EFS&T).
The P.S. to Chief Secretary.
The Law (c) Department, T.S. Secretariat, Hyderabad.
S/F & S/C.

// FORWARDED :: BY ORDER//

SECTION OFFICER

Observations on State Action Plan (SAP) of Telangana

CPCB has viewed the State Action Plan of Telangana and made the following observations:

1. Partially filled indicative template has been shared as Telangana State Action Plan. Additional Instructions given at the end of the indicative template may be used to prepare a holistic State Action Plan.
2. Timeline, department, fund source and current status for each of the identified activities under State Action Plan need to be filled.
3. Following additional information needed:
 - a. Inventory of air pollution sources in the state including hotspots
 - b. Localised action plan for mitigation of hotspots w.r.t. to air pollution
 - c. Regional Airshed approach
 - d. Awareness plan on air quality
 - e. Necessary policy changes, including prioritization and convergence of activities of various on-going and/or proposed schemes and programs
 - f. Categorization of activities as short term, medium term and long term
 - g. Mechanism for smooth and seamless flow of information, tie funds and inter-departmental coordination
 - h. List of activities which need to be discussed and implemented by neighbouring states in the same airshed need to be separately mentioned. Also, coordination committee composition and meeting frequency for each neighbouring state need to be shared
 - i. Co-ordination committee composition for co-ordination and abatement of causes for air pollution, at intra and inter district / city or State level. Fund provision for implementation of the identified activities and share of each stakeholder (department/District authority/ULBs and neighbouring States/Districts/ cities)
 - j. Review & Monitoring mechanism for effective roll-out and functioning of State Action Plan need to be prepared and shared**
4. Information provided in the State Action Plan needs a revision (few examples):
 - a. Fund utilization status missing for point 18 & 19 under Vehicular Emissions though Rs 12 crore & 0.106 crores has been allocated.
 - b. Fund utilization status missing for point 1 under C&D Waste & RD Management though Rs 12 crore/annum has been allocated. Similarly, it is missing for activities such as installation of water fountain, black topping of metalled road or maintaining of pot-free hole roads for free flow of traffic.
 - c. The fund allocation and utilization status are missing for point 1 & 4 of Emissions from burning of waste despite declaring that the activity has financial implications

TSPCB-request for inputs from IOR on State Action Plan (SAP)-reg

From : N. JAYASRI <esci1-tspcb@telangana.gov.in> Mon, Apr 24, 2023 12:28 PM
Subject : TSPCB-request for inputs from IOR on State Action Plan (SAP)-reg 2 attachments
To : T.V.B.P.S. Rama Krishna <tr_krishna@neeri.res.in>, Basha Shaik <s_basha@neeri.res.in>, asif <asif@iith.ac.in>, sumanthchinthala <sumanthchinthala@nitw.ac.in>
Cc : MARYALA SATYANARAYANA RAO <jces-tspcb@telangana.gov.in>, Prasad Dasari <ses-tspcb@telangana.gov.in>, airsectionho <airsectionho@gmail.com>

Dear Sir,

Please find the State Action Plan (SAP) of Telangana along with the comments received from CPCB.

In compliance to the IOR guidelines issued by MoEF&CC, it is requested to send the inputs on SAP to submit the revised report to CPCB.

With regards

N.Jayasri,
Environmental Scientist,
T.S. Pollution Control Board,
Paryavarana Bhavan,
A3- Industrial Estate, Sanathnagar,
Hyderabad - 18.

-
- **State Action Plan-Telangana-final (1).pdf**
2 MB
 - **CPCB comments_ Observations on Telangana-SAP (2).docx**
14 KB
-



164 TELANGANA STATE POLLUTION CONTROL BOARD

ParyavaranaBhavan, A-3 Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

Lr.No.93/TSPCB/AQMC/Air/2024- 1643

Date:13-02-2024

To

The Stakeholder Departments
(As per the list enclosed).

Sir,

Sub: TSPCB – NCAP– Request to update the State Action Plan (REMINDER) and Intimation for Air Quality Monitoring Committee(AQMC) meeting under the Chairpersonship of the Principal Secretary, EFS&T - Reg.

- Ref: 1. TSPCB Lr.No.001/TSPCB/NCAP/2023-1175, dated:01.12.2023
2. Meeting with stakeholders on 22.11.2023 on source contribution towards reduction of air pollution
3. EFS&T, G.O.Rt No.182 constituting the AQMC on 20-11-2018
4. EFS&T, G.O.Rt No.33 constituting District Level Monitoring Committee on 14-3-18
5. Hon'ble NGT order in OA No.681/2018 dated: 08-10-18, 15.03.19, 06.08.19 & 20.11.19

* * *

Attention is invited to the subject and the reference 1st cited above, a letter was communicated with a request to update the State Action Plan (SAP) as per the remarks of CPCB along with inclusion of the Life Mission activities (LIFE) and an establishment of the Automatic Testing Station(ATS) under NCAP.

Further, it was also informed that, State Action Plan for improving the air quality was prepared in compliance to the Hon'bleNGT order in O.A.No.159 of 2020. CPCB has given suggestions/comments on the action plan which need to be updated by the respective departments. The case is listed on 24th February, 2024. So far we have not received any information.

In this regard, the Principal Secretary to Govt, EFS&T has reviewed the TSPCB regarding the status of SAP and other activities under the National Clean Air Program. To expedite the issues, the Air Quality Monitoring Committee (AQMC) meeting under the Chairpersonship of the Principal Secretary, EFS&T is scheduled on 20th February, 2024 from 10.30AM onwards, at Telangana secretariat, 4th floor, room 10 (Conference Hall) to review the implementation of the progress of the action plan for reducing the air pollution, the State Action Plan and the actions that are required to be initiated by the stakeholder departments.

In view of the above, the HoDs of the departments are requested to make it convenient to attend the AQMC meeting along with relevant information on the updation of the SAP and others as per the tentative agenda enclosed.

Yours faithfully
Sd/-
Member Secretary

//T.C.F.B.O.//

JOINT CHIEF ENVIRONMENTAL SCIENTIST



165 TELANGANA POLLUTION CONTROL BOARD

ParyavaranaBhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

Lr.No.93/TGPCB/AQMC/Airlab/2024-

Date: -07-2024

To
List enclosed,

Sir,

Sub: TGPCB – NCAP - OA No. 681 of 2018 – Non-attainment Cities – Revised guidelines of State Action Plan in OA.No.159/2021 - ATR on MoM of AQMC meeting – Annual Action Plan - Reg.

- Ref:
1. AQMC meeting held under the Chairpersonship of the Prl. Secretary, EFS&T on 30-04-2024
 2. TGPCB Lr.No.93/TSPCB/AQMC/Air/2024-1643,dt.13-2-24 in Hon'ble NGT order in OA No.159/2021
 3. CPCB Lr No.CM-13013/56/2021-LAW-HO-CPCB-HO, dt.13-06-2024
 4. Steering Committee EFS&T G.O.84, dated:07-06-2019

* * *

Kind attention is invited to the subject & references cited. CPCB in the Hon'ble NGT Order in OA.No.159/2021 has issued guidelines for preparation of State Action Plan (SAP) for clean air/formulation by States/UTs. A copy of the guidelines and the draft SAP prepared is enclosed as ready reference. All the stakeholder departments are requested to update the SAP within 15 days of time for placing before the Steering Committee constituted under the Chairpersonship of the Chief Secretary, GoT. *The case is listed on 30.07.2024.*

Also, Attention is invited on the following two aspects of the Air Quality Monitoring Committee (AQMC) meeting held on 30.04.2024 under the Chairpersonship of the Principal Secretary, EFS&T to review the implementation of the action plan.

- The gist of the action points pertaining to the respective department recorded in the minutes of the meeting are placed as Annex-I for reference purpose and communicating the Action Taken Report (ATR) to place it before the ensuing AQMC.
- The Annual Action Plans of respective stakeholder departments are to be placed before the AQMC for approval before uploading the same into the PRANA portal. The same are yet to be received.

In view of the above, all the stakeholder departments are requested to update the SAP, and provide the ATR on the Minutes of the meeting of the AQMC and the Annual Action Plan within 15 ^{days} ~~minutes~~ for submitting the same before the Steering and Monitoring Committees.

Yours faithfully,

Encl: As above.

[Signature]
MEMBER SECRETARY

Copy submitted to:

The Principal Secretary, EFS&T Dept., Govt. of Telangana for kind information.

NCAP

[Signature]
ES

[Signature]
SES

[Signature]
JCES

[Signature]
CEE

List of stake holders

<p>The Spl. Chief Secretary to Govt., Transport, Roads & Buildings Dept., Govt. of Telangana, Hyderabad 500082 dsff "secytrb" <secy_trb@telangana.gov.in>;</p>	<p>The Spl. Chief Secretary to Govt., MA&UD Dept., Govt. of Telangana, Hyderabad -500061 "Mr Spl CS Maud Spl CS Maud" <prlsecy_maud@telangana.gov.in>;</p>
<p>The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad 500029 cp-hyderabad@tspolice.gov.in 27852432, 27854721</p>	<p>The Cyberabad Police Commissioner P/21, Old Mumbai Hwy, Next to Care Hospital 2-48, Sri Shyam Nagar, Telecom Nagar Extension, Gachibowli, Hyderabad, Telangana 500032 cp-cyberabad@tspolice.gov.in cpcybd@gmail.com 27853400</p>
<p>The Commissioner of Police, CP office, Rachakonda, beside Malkajigiri court , R.K. Puram near vayupuri, Hyderabad-56 "MAHESH BHAGWAT M" <cp@rck.tspolice.gov.in>; cp-rachakonda@tspolice.gov.in 040 2711 1133</p>	<p>The Commissioner & E.O. Secretary, Consumer Affairs, Food & Civil Supplies Department, Govt. of Telangana, Hyderabad -500082 "Commissioner Civil Supplies" <commr_cs@telangana.gov.in>; 040-23310462</p>
<p>The Commissioner, Greater Hyderabad Municipal Corporation, CC Complex Tank Bund Road, Lower Tank Bund Hyderabad, 500063 <commissioner-ghmc@gov.in>; <u>eeswmc@gmail.com</u>; 04023224564</p>	<p>The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority (HMDA), Hyderabad – 500038 "MC HMDA" <mc@hmda.gov.in>; 27003313</p>
<p>The Commissioner & Director, Municipal Administration (CDMA), 640, AC Guards, MasabTank Opp. PTI Building, Hyderabad -500061 <u>cdma-telangana@telangana.gov.in</u></p>	<p>The Transport Commissioner, O/O The Transport commissioner, Dr.B.R.Ambedkar, Transport Bhavan, Khairathabad, Hyderabad-500082 "tc" <tc@tstransport.in>;</p>

40-23302150 / 52	commr_transport@telangana.gov.in 23321282
The Vice Chairman and Managing Director, TSIC, 6th Floor, ParisramaBhavan, FatehMaidan Road, Basheerbagh, Hyderabad – 500 004 "VCMD TSIC" <vcmd_tsiic@telangana.gov.in>; "tsiicemp" <tsiicemp@gmail.com>; 23230234, 23233596 8096502949	The State Level Co-ordinator for Oil Industry in Telangana State, C/o. HPCL, 4th Floor, Sebastian Street, 5, Sarojinidevi Road, PB No.5, Secunderabad – 500 003 "pmangilal" <pmangilal@hpcl.in>;
The Managing Director, M/s.Bhagyanagar Gas Ltd., ParisramBhavan, APIDC Building, Basheerbagh, Hyderabad -500004 ypsingh@hpcl.in pmangilal@hpcl.in "manishanker" <manishanker@bglgas.com>;	The Managing Director, HYDERABAD METRO RAIL LIMITED(HMRL) Rasoolpura, Begumpet, HYDERABAD – 500 003. "gmwhmr" <gmwhmr@gmail.com>; 040 233 88 581–Jayandhra 23388588-Rajeshwar-GM works - final
The Executive Director, TSRTC, Bus Bhavan, RTC X Road, Hyderabad -500020 "med ho tsrtc" <med.ho.tsrtc@gmail.com>; Chief Mechanical Executive Direction (CMED): 995922477 – Ragunatha	The Commissioner, Agriculture Ground Floor, D-block Fathe Midan, Basheer Bagh Near Nizam College, Basheer Bagh Hyderabad, Telangana 500001 "Commissioner Agriculture Peshi Telangana" <comag-peshi-agri@telangana.gov.in>; agriculture.telangana@gmail.com pri.secy.agritelangana@gmail.com tspmky@gmail.com 04023232107
THE PRL. CHIEF CONSERVATOR OF FORESTS (HoFF), TELANGANA, ARANYA BHAVAN, SAIFABAD, HYDERABAD- 500004	The Commissioner, Panchayat Raj and Rural Development Department (PR&RD), Govt. of Telangana, Hyderabad-500082

	dycommr_pr@nic.in commrpr-ts@nic.com
<p>The Chief Engineer, Metro Zone TS Transco Vidyuth Soudha Building Khairatabad Rd, Near Eenadu, Khairatabad, Telangana – 500 082</p> <p>"ce metro" <ce.metro@tstransco.in>;</p> <p>040-23836705</p>	<p>The Commissioner of Industries, 5-9-211/101, Chirag Ali Ln, Chirag Ali Lane, Abids, Hyderabad, Telangana 500001.</p> <p>"Krishna Bhaskar, IAS" <coi.ind@telangana.gov.in>;</p> <p>91-040-23441666 (O)</p>
<p>Telangana State Renewable Energy Development Corporation Ltd., - TSREDCO (A State Government Company) Regd. Office Cum Corporate Office: D.No. 6-2-910, Visvesvaraya Bhavan The Institution of Engineers Building, Khairatabad, Hyderabad - 500 004. Telangana State, India Tel Nos. 040 - 2320 1502, 2320 1503, Fax No. 040 - 2320 1504</p> <p>vc@tsredco.telangana.gov.in; pdprojects@tsredco.telangana.gov.in;</p>	

Stake holder departments for Nalgonda Town

<p>The District Collector, Nalgonda District, Miryalaguda Rd, Srinivasa Colony BTS, Nalgonda, Telangana 508001</p> <p>"Collector Nalgonda" <Collector_nlgd@telangana.gov.in>;</p>	<p>The Superintendent of Police, Nalgonda District, Police Headquarters, Nagarjunar Colony, Nalgonda, Telangana 508001.</p> <p>trafficpsnalgonda@gmail.com;</p>
<p>The Municipal Commissioner, YSR Bhavan Opp. Z.P. Office, Nalgonda Town & District.</p> <p>nlgmcn2011@gmail.com</p>	<p>The District Supply Officer, Civil Supplies Dept., Ramgiri, Nalgonda, Telangana-508001</p> <p>dsonalgonda@gmail.com;</p>

<p>The District Transport commissioner, RTA, Nalgonda Sy.No. 474, Behind Collectrate, Miryalaguda road, Nalgonda Town & District.</p> <p>trafficpsnalgonda@gmail.com; "dto nalgonda" <dto_nalgonda@tstransport.in>;</p>	
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Stake holder departments for Sangareddy Town

<p>The District Collector, Sangareddy District, Sangareddy.</p> <p>"Collector Sangareddy" <collector-srd@telangana.gov.in>;</p>	<p>The Superintendent of Police, Traffic Police Department, Opp. Govt. District Head quarter Hospital, Sangareddy Town & District. PIN: 502001</p> <p>trafficpsrd@gmail.com;</p>
<p>The Municipal Commissioner, Sangareddy Municipality, Sangareddy Town & District. PIN: 502001</p> <p>"mc sangareddy" <mc.sangareddy@cdma.gov.in>; mc.sangareddy1953@gmail.com</p>	<p>The District Civil Supplies Office, Civil Supplies Dept., First floor, Integrated collectorate complex, Sangareddy Town & District. PIN: 502001</p> <p>"District Civil Supply Officer, Sangareddy" <dcso-srd-cs@telangana.gov.in>;</p>
<p>The District Transport Officer, RTA, Kandi, Kandi (V&M), Sangareddy District. PIN: 502285</p> <p>"dto sangareddy" <dto_sangareddy@tstransport.in>;</p>	

IOR's

<p>Sri. Shaik Basha, CSIR-NEERI Hyderabad Zonal Center IICT Colony, Tarnaka, Secunderabad, Telangana 500007</p> <p>"s basha" <s_basha@neeri.res.in>; - Head</p> <p>TVBPS Ramakrishna, NEERI</p>	<p>Sri.Sumanth Chintala, NIT, National Institute of Technology, Waranga - 506004, TS, INDIA</p> <p>"sumanthchinthala" <sumanthchinthala@nitw.ac.in>;</p>
<p>Dr. Asif Qureshi, Associate Professor, Department of Civil Engineering, Indian Institute of Technology (IIT) Hyderabad, Kandi-502285</p> <p>asif@ce.iith.ac.in</p>	



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

Lr.No.001/TSPCB/NCAP/2023-1575

Dated: 01.12.2023

To,

Stakeholder departments.

Sir,

Sub: TSPCB – NCAP- Minutes Of Meeting held for implementation of Action Plan-
Updation of SAP & LIFE - req- Reg.

- Ref:**
1. Meeting with stakeholders on 22.11.2023 on source contribution towards reduction of air pollution.
 2. GHMC letter No.382/FC-XV/SWM/GHMC/2020, dated:16.08.2023
 3. TSPCB mail dated: 17th, Oct, 2023 communicating the SAP & Mission Life activities.
 4. TSPCB mail dated: 8th, Sept, 2023 communicating the SAS Executive Summary

Kind attention is invited to the subject and reference cited above. The proposal for allocation of funds received under 15th Finance Commission for implementing the action plan towards the reduction in air pollution is circulated to the Air Quality Monitoring Committee (AQMC). It was decided that the fund allocation shall be according to the contribution of sources reported in the source apportionment, emission inventory and carrying capacity Study(SAS) submitted by IIT Kanpur.

In this regard, a meeting was held with stake holder departments under the Chairmanship of Member Secretary, TSPCB to discuss the allocation of the funds as per the source contribution indicated in the in the SAS report of Hyderabad city.

A State Action Plan for improving the air quality was prepared in compliance to the Hon'ble NGT order in O.A.No.159 of 2020. CPCB has given suggestions/comments on the action plan. The case is listed on 28th November, 2023.

In view of the above, the State Action Plan (SAP) may be updated by filling the action points pertaining to the respective departments along with Life Mission activities (LIFE) and Automatic testing station under NCAP. Minutes of the meeting and Synopsis of SAS report is enclosed for taking the necessary action.

Yours faithfully,
Sd/-
Member Secretary

//T.C.F.B.O.//

SENIOR ENVIRONMENTAL SCIENTIST

<p>The Commissioner of Police, Hyderabad city, Basheerbagh, Hyderabad 500029</p> <p>cp-hyderabad@tspolice.gov.in</p> <p>27852432, 27854721</p>	<p>The Cyberabad Police Commissioner P/21, Old Mumbai Hwy, Next to Care Hospital 2-48, Sri Shyam Nagar, Telecom Nagar Extension, Gachibowli, Hyderabad, Telangana 500032</p> <p>cp-cyberabad@tspolice.gov.in cpcybd@gmail.com 27853400</p>
<p>The Commissioner of Police, CP office, Rachakonda, beside Malkajigiri court , R.K. Puram near vayupuri, Hyderabad-56</p> <p>"MAHESH BHAGWAT M" <cp@rck.tspolice.gov.in>; cp-rachakonda@tspolice.gov.in 040 2711 1133</p>	<p>The Commissioner & E.O. Secretary, Consumer Affairs, Food & Civil Supplies Department, Govt. of Telangana, Hyderabad -500082</p> <p>"Commissioner Civil Supplies" <commr_cs@telangana.gov.in>; 040-23310462</p>
<p>The Commissioner, Greater Hyderabad Municipal Corporation, CC Complex Tank Bund Road, Lower Tank Bund Hyderabad, 500063</p> <p><commissioner-ghmc@gov.in>; eeswmc@gmail.com; 04023224564</p>	<p>The Metropolitan Commissioner, Hyderabad Metropolitan Development Authority (HMDA), Hyderabad – 500038</p> <p>"MC HMDA" <mc@hmda.gov.in>; 27003313</p>
<p>The Commissioner & Director, Municipal Administration (CDMA), 640, AC Guards, MasabTank Opp. PTI Building, Hyderabad -500061</p> <p>cdma-telangana@telangana.gov.in</p> <p>40-23302150 / 52</p>	<p>The Transport Commissioner, O/O The Transport commissioner, Dr.B.R.Ambedkar, Transport Bhavan, Khairathabad, Hyderabad-500082</p> <p>"tc" <tc@tstransport.in>; commr_transport@telangana.gov.in</p> <p>23321282</p>
<p>The Vice Chairman and Managing Director, TSIIC, 6th Floor, ParisramaBhavan, FatehMaidan Road, Basheerbagh, Hyderabad – 500 004</p> <p>"VCMD TSIIC" <vcmd_tsiic@telangana.gov.in>; "tsiicemp" <tsiicemp@gmail.com>;</p> <p>23230234, 23233596</p> <p>8096502949</p>	<p>The State Level Co-ordinator for Oil Industry in Telangana State, C/o. HPCL, 4th Floor, Sebastian Street, 5, Sarojinidevi Road, PB No.5, Secunderabad – 500 003</p> <p>"pmangilal" <pmangilal@hpcl.in>;</p>
<p>The Managing Director, M/s.Bhagyanagar Gas Ltd., ParisramBhavan, APIDC Building, Basheerbagh, Hyderabad -500004</p> <p>ypsingh@hpcl.in pmangilal@hpcl.in "manishanker" <manishanker@bglgas.com>;</p>	<p>The Managing Director, HYDERABAD METRO RAIL LIMITED(HMRL) Rasoolpura, Begumpet, HYDERABAD – 500 003.</p> <p>"gmwhmr" <gmwhmr@gmail.com>;</p> <p>040 233 88 581 –Jayandhra 23388588-Rajeshwar-GM works - final</p>

<p>The Executive Director, TSRTC, Bus Bhavan, RTC X Road, Hyderabad -500020</p> <p>"med ho tsrtc" <med.ho.tsrtc@gmail.com>;</p> <p>Chief Mechanical Executive Direction (CMED): 995922477 – Rangunatha</p>	<p>The Commissioner, Agriculture Ground Floor, D-block Fathe Midan, Basheer Bagh Near Nizam College, Basheer Bagh Hyderabad, Telangana 500001</p> <p>"Commissioner Agriculture Peshi Telangana" <comag-peshi-agri@telangana.gov.in>;</p> <p>agriculture.telangana@gmail.com pri.secy.agritelangana@gmail.com tspmky@gmail.com</p> <p>04023232107</p>
<p>THE PRL. CHIEF CONSERVATOR OF FORESTS (HoFF), TELANGANA, ARANYA BHAVAN, SAIFABAD, HYDERABAD- 500004</p>	<p>The Commissioner, Panchayat Raj and Rural Development Department (PR&RD), Govt. of Telangana, Hyderabad-500082</p> <p>dycommr_pr@nic.in commrpr-ts@nic.com</p>
<p>The Chief Engineer, Metro Zone TS Transco Vidyuth Soudha Building Khairatabad Rd, Near Eenadu, Khairatabad, Telangana – 500 082</p> <p>"ce metro" <ce.metro@tstransco.in>;</p> <p>040-23836705</p>	<p>The Commissioner of Industries, 5-9-211/101, Chirag Ali Ln, Chirag Ali Lane, Abids, Hyderabad, Telangana 500001.</p> <p>"Krishna Bhaskar, IAS" <coi.ind@telangana.gov.in>;</p> <p>91-040-23441666 (O)</p>
<p>Telangana State Renewable Energy Development Corporation Ltd., - TSREDCO (A State Government Company) Regd. Office Cum Corporate Office: D.No. 6-2-910, Visvesvaraya Bhavan The Institution of Engineers Building, Khairatabad, Hyderabad - 500 004. Telangana State, India Tel Nos. 040 - 2320 1502, 2320 1503, Fax No. 040 - 2320 1504</p> <p>vc@tsredco.telangana.gov.in; pdprojects@tsredco.telangana.gov.in;</p>	

Minutes of the meeting held under the Chairmanship of the Member Secretary, TSPCB with the stake holder department on implementation of Action Plan for reducing the air pollution

**Venue: Board Room, TSPCB at 11.30 AM
22.11.2023**

Date:

The following Officials from stakeholder departments were present:

1. Sri. Asif Qureshi, Asst. Professor, IIT Hyd (IoR for Hyderabad and Patancheru)
2. Sri. B.Saidulu, IFS, Chief Conservation of Forest, Forest
3. Sri. N.Raveendhar, Chief Scientist R&D, EPTRI
4. Sri. K.MadhuBabu, JD MSME, Industries
5. Sri. T. Vish Ma, JD, MAUD, Municipality
6. Sri. T.Raghunath Rao, Chief Mech. Engineer, TSRTC
7. Sri. D.V.Rama Krishna, Project Director, TSREDCO
8. Sri. TVKH Subrahmanyam, DGM (Project &O&M), BGL
9. Sri. M.Koteswara Rao, SE (SWM) GHMC
- 10.Sri. M.Madan Mohan Rao, Environment EMP. Head, TSIIC
- 11.Sri. M.Suhar Reddy, Motor vehicles Inspector, Transport
- 12.Sri. K.Sudhakar Babu, ADA, Agriculture
- 13.Sri. B.N.Surasu, Acso, Civil Supplies
- 14.Sri. S.Pradeep, Insp. Tr. Admin, Rachakonda Police
- 15.Sri. B.Narasimha, Insp. Tr. Admin, Hyderabad Police

TSPCB welcoming the representatives of the stakeholder departments informed that the Chairman, AQMC desires that the allocation of the XV-FC funds shall be in proportion to the source contribution and especially in those activities where visible affect on reduction of the air pollution can be attained. The basis for arriving at the source contribution is the Emission Inventory, Source Apportionment and Carrying capacity report prepared for Hyderabad by the IIT, Kanpur. In this regard, a presentation for the stakeholder departments is organized by TSPCB with Prof.Mukesh Sharma, IIT, Kanpur.

Professor Mukhesh Sharma, IIT Kanpur made a presentation on findings of the study and highlighted that the major contributors of Air Pollution in Hyderabad are Road dust, Vehicles, biomass burning, Construction and demolition Waste. The priority areas are to be identified and actions shall be concerted towards the same for reduction in air pollution.

The introduction of electric vehicles/cleaner fuels, improvement of the roads, pavements, implementing the Bio-mass burning and managing the C&D waste will improve the air quality. The percentage reduction of the activities implemented and the improvement in air quality was modeled and the results were shared with TSPCB.

Mr.Asif Qureshi, Associate Prof, IITH has suggested that such a model may be

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shared with TSPCB or IITH for regular utilization to take informed decisions by the concerned.

MD,TSREDCO informed that presently they are operating 150 EV charging stations in hyd with a cost of Rs.12 per unit and requested the funding for establishing additional stations in Hyderabad and High ways connecting to city.

The SE, GHMC has informed that the Chairman, TSPCB has recorded in the SLMIC note file for dovetailing the funds towards establishing of the charging stations with Dalit Bandu and other government schemes and establishment of the PCS with the beneficiaries.

Prof Mukesh Sharma has mentioned about the Real Time Source Apportionment Laboratory established in Delhi which is an important tool for taking informed decision based on the scientific evidence by the Governments to act towards the policy for controlling the sources of air pollution. The Member Secretary, TSPCB has informed that a Real time Source Apportionment laboratory is required in Hyderabad considering its rapid urbanization and for the Government to take policy decisions based on the evidence to have a sustainable development. The possibility of tapping the funds under XV-FC funds may need to be explored.

DGM,BGL has requested the board to enforce the industries for adopting towards cleaner fuels like CNG or PNG. MS was informed by the SES that a draft policy for uptake of PNG by the industries was prepared and handed over to the Industries department for further action.

The following decisions were taken in the meeting:

- TSREDCO to submit proposals for the funds with justification.
- Hot spot Traffic junctions to be identified by GHMC & Traffic Departments for taking measures to reduce the air pollution.
- TSRTC and BGL to submit policy interventions regarding e-vehicle and utilization of the CNG for placing before the AQMC and subsequently to the Government.
- TSPCB to communicate the respective stakeholder departments action points pertaining to the SAP for their inputs and for circulating to steering committee for approval.
- Implementation issues with regards to condemning of 15 yr old vehicles to be placed before AQMC.
- To establish a Real time Source Apportionment Station in Hyderabad.

KRISHNA ADITYA SRIRAMSETTI, MS(KAS), O/o MEMBER SECRETARY-TSPCB

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Signed by Krishna Aditya
Sriramsetti
Member Secretary-tspcb
Date: 01-12-2023 11:18:36
Reason: Approved



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ANNEXURE - II
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

EMAIL

CM-13013/56/2021-LAW-HO-CPCB-HO

13.06.2024

To,

The Member Secretaries
State Pollution Control Boards /PCCs
(As per list)

**Subject: Hon'ble NGT Order dated 09.05.2024 in the matter of OA No. 159 of 2021 (SZ)
-Guidelines for preparation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT Order dated 09.05.2024 in the matter of Original Application No. 159 of 2021(SZ) (*copy enclosed for ready reference*) regarding formulation of State Action Plan for clean air by States/UTs.

In this regard, CPCB has prepared "Guidelines for preparation of State Action Plan" based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories.

It is understood that States/UTs are in the process of formulating / revising respective State Action Plans (SAP) for clean air.

Accordingly, SPCBs/PCCs are requested to prepare/revise respective State Action Plans for clean air as per the guidelines prepared by CPCB (*copy enclosed for ready reference*). Copy of the approved SAP may also be submitted to CPCB.

This issues with approval of the Competent Authority.

Yours faithfully,

P. Agarwal
(Director & Head AQM)

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Email

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Prasad Dasari

Hon'ble NGT Order dated 09.05.2024 in the matter of OA No. 159 of 2021 (SZ) - Guidelines for preparation of State Action Plan for clean air - reg.

From : H D Varalaxmi <rdchennai.cpcb@gov.in> Tue, Jun 18, 2024 05:32 PM
Subject : Hon'ble NGT Order dated 09.05.2024 in the matter of OA No. 159 of 2021 (SZ) -Guidelines for preparation of State Action Plan for clean air - reg. 3 attachments
To : Prasad Dasari <ses-tspcb@telangana.gov.in>
Cc : RAJKUMAR <rajkumar.cpcb@nic.in>, KOKILA M <kokilam.cpcb@gov.in>

Sir / Ma'am,

With reference to captioned subject, I enclosed the letter for kind information. It is requested to submit revised State Action Plan for air at the earliest.

--

Regards
Regional Director
CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, Forests & Climate Change
2nd Floor, 40E, BSNL Building, TVK Industrial Estate
CIPET Road, Guindy, Chennai - 600032
Mobile : 9449004165



-
- **Order 090524 NGT159.pdf**
119 KB
 - **Final_Guidelines State Action Plan_with Annexure.pdf**
969 KB
 - **Letter for Preparation of SAP.pdf**
878 KB
-


Copy to:

1. Additional Secretary, CP, MoEFCC
Indira Paryavaran Bhawan
Jor Bagh, Aliganj, New Delhi- 11003

for kind information please

2 Principal Secretaries-Environment
All States/UTs

for kind information please


P. Agarwal

List:

1. The Member Secretary,
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010
2. The Member Secretary
Assam Pollution Control Board,
Anuradha Cinema Complex,
Maniram Dewan Rd, New Guwahati Railway Colony
Bamunimaidan, Guwahati, Assam- 781021
3. The Member Secretary
Bihar State Pollution Control Board
Parivesh Bhawan, Plot No. NS-B/2
Paliputra Industrial Area
Patliputra, Patna (Bihar) – 800010
4. The Member Secretary
Chandigarh Pollution Control Committee
Paryavaran Bhawan, Madhya Marg,
Ground Floor, Sector - 19 B, Chandigarh – 160019
5. The Member Secretary
Chhattisgarh Environment Conservation Board
Room No.-E5/10, Mahanadi Bhavan,
Nava Raipur Atal Nagar, Dist-Raipur 492101
6. The Member Secretary
Delhi Pollution Control Committee
5th and 6th Floor, C-wing, ISBT Building
Kashmere Gate, Delhi - 110 006
7. The Member Secretary
Gujarat State Pollution Control Board
Paryavaran Bhavan, Sector-10A,
Gandhinagar-382010
8. The Member Secretary
Himachal Pradesh State Pollution Control Board
Paryavaran Bhavan, Phase III,
New Shimla – 171009, Himachal Pradesh
9. The Member Secretary
Haryana State Pollution Control Board
C-11, Sector-6, Panchkula, Haryana-134109
10. The Member Secretary
J&K State Pollution Control Board, Parivesh Bhawan,
Forest Complex, Gladni, Narwal, transport Nagar,
Jammu (J&K)-180006

11. The Member Secretary
Jharkhand State Pollution Control Board
T.A Building, HEC Campus, P.O. Dhurwa
Ranchi – 834004, Jharkhand
12. The Member Secretary
Karnataka State Pollution Control Board
Parisara Bhavan, 49,4th & 5th Floor
Church Street, Bangalore-560001
13. The Member Secretary
Ladakh Pollution Control Committee
Skara yokma, near KBR Airport, UT of Ladakh- 194101
14. The Member Secretary
Madhya Pradesh State Pollution Control Board
Paryavaran Parisar, E-5 Arera Colony
Bhopal, Madhya Pradesh – 462016
15. The Member Secretary
Maharashtra State Pollution Control Board
Kalpataru Point, 3rd & 4th floors
Sion Matunga Scheme Road No. 6
Opp. Cine Planet, Sion Circle, Sion (E),
Mumbai 400 022
16. The Member Secretary
Meghalaya State Pollution Control Board
Arden, Lumpynggad, Shillong
Meghalaya – 793014
17. The Member Secretary
Nagaland State Pollution Control Board
Signal Point, Dimapur,
Nagaland – 797112
18. The Member Secretary
Odisha State Pollution Control Board
Paribesh Bhawan
A-118, Nilakanta Nagar, Unit –VIII,
Bhubaneshwar – Odisha – 751012
19. The Member Secretary
Punjab State Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala-147001
20. The Member Secretary
Rajasthan State Pollution Control Board
A-4 Institutional Area, Jhalana Dungri
Jaipur, Rajasthan – 302004
21. The Member Secretary
Tamil Nadu State Pollution Control Board
No. 76, Mount Salai, Guindy,
Chennai, Tamil Nadu – 600032

22. The Member Secretary
Telangana State Pollution Control Board
Paryavaran Bhavan
A-3, Industrial Estate, Sanath Nagar,
Hyderabad, Telangana - 500 018
23. The Member Secretary
U.P. Pollution Control Board
3rd Floor, PICUP Bhawan, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 020
24. The Member Secretary
Uttarakhand Pollution Control Board
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun, Uttarakhand-248001
25. The Member Secretary
West Bengal State Pollution Control Board
Paribesh Bhavan, Building, No.10-A,
Block -LA, Sector 3, Salt Lake City,
Kolkata, West Bengal - 700 091
26. The Member Secretary
Arunachal Pradesh State Pollution Control Board
'Paryavaran Bhavan', Yupla Road,
Pappu Nallah,
Naharlagun - 791110
27. The Member Secretary
Goa State Pollution Control Board, Nr. Pilerne Industrial Estate
Opp. Saligao Seminary,
Saligao - Bardez, Goa - 403511
28. The Member Secretary
Kerala State Pollution Control Board
Plamoodu Junction, Pattam Palace P.O.
Thiruvananthapuram - 695004, Kerala
29. The Member Secretary
Manipur State Pollution Control Board
Lamphelpat, Imphal West D.C. Office Complex
Manipur -795004
30. The Member Secretary
Mizoram State Pollution Control Board
New Secretariat Complex,
Khatla, Thlanmual Peng, Aizawl, Mizoram 796001
31. The Member Secretary
Tripura State Pollution Control Board
Parivesh Bhawan, Pt. Nehru Complex,
Gorkhabasti P.O., Kunjaban,
Agartala, West Tripura - 799006, Tripura

32. The Member Secretary
Andaman & Nicobar Islands Pollution Control Committee
Department of Science & Technology
Dolly ganj Van Sadan, Haddo P.O.,
Port Blair-744102
Andaman & Nicobar
33. The Member Secretary
Pollution Control Committee, Dadra and Nagar Haveli and Daman and Diu
1st Floor, Udhog Bhavan
Bhenslore, Dunetha
Nani Daman, Daman – 396210
34. The Member Secretary
Lakshadweep Pollution Control Committee
Lakshadweep Administration
Department of Science, Technology & Environment
Kavarati – 682555, Lakshadweep
35. The Member Secretary
Puducherry Pollution Control Committee
Department of Science, Technology & Environment
Housing Board Complex,
3rd floor, Anna Nagar, Pondichery – 600 005
36. The Member Secretary
Sikkim State Pollution Control Board
State land Use & Environment Cell
Govt. of Sikkim, Deorali,
Gangtok, Sikkim-737102

Copy to:

1. Additional Secretary, Control of Pollution
Ministry of Environment Forests & Climate Change
Indira Paryavaran Bhawan,
Jor Bagh, Aliganj, New Delhi- 110003
2. Principal Secretary, Environment
Govt. of Andhra Pradesh
4th Block, Ground Floor
A.P Secretariat Office
Velagapudi, Andhra Pradesh – 522503
3. Additional Chief Secretary, Environment
Government of Assam
Secretariat, Dispur
Assam – 781001
4. Additional Chief Secretary, Environment
Govt. of Bihar
Environment, Forest and Climate Change Department, Irrigation Building, Patna,
Bihar – 800015
5. Principal Secretary, Environment
Govt. of Chhattisgarh
D.K.S. Bhawan, Mantralaya,
Raipur, Chhattisgarh – 492001
6. Principal Secretary, Environment
Govt. of Chandigarh
4th Floor, UT Secretariat
Sector 9, Chandigarh
7. Secretary, Environment
Govt. of Delhi
Delhi Secretariat, IP Estate
New Delhi – 110002
8. Additional Chief Secretary, Environment, Govt. of Gujarat
Forests & Environment Department
Block-14, 8th floor, Sachivalaya
Gandhinagar, Gujarat- 382010
9. Additional Chief Secretary, Environment,
Govt. of Himachal Pradesh
A-419A, HP Secretariat, Shimla, Himachal Pradesh – 171002
10. Additional Chief Secretary,
Directorate, Environment & Climate Change
Haryana, IInd Floor, Bays No. 55-58
Paryatan Bhawan, Sector-2,
Panchkula, Haryana-134109

11. Commissioner Secretary, Environment
Govt. of Jammu and Kashmir
Department of Forest, Environment & Ecology,
2nd Floor Main Building, Civil Secretariat
Jammu and Kashmir - 180001
12. Special Secretary, Environment
Department of Forest, Environment & Climate Change
Government of Jharkhand, Secretariat,
Nepal House, Doranda, Ranchi, Jharkhand - 834001
13. Principal Secretary, Environment
Govt. of Karnataka Forest, Environment and Ecology Department
Karnataka Government Secretariat
Room No. 442, 4th Floor, Gate No. 2
M. S. Building, Bangalore - 560001
14. Principal Secretary, Environment
Govt. of Madhya Pradesh
Mantralaya, Bhopal
Madhya Pradesh - 462001
15. Principal Secretary, Environment
Govt. of Maharashtra
Environment Department
Maharashtra Mantralaya
Mumbai - 400032
16. Additional Chief Secretary, Environment
Govt. of Meghalaya
Additional Secretariat, Shillong
Meghalaya - 793001
17. Principal Secretary, Environment
Govt. of Nagaland
New Secretariat, Kohima,
Nagaland - 797001
18. Additional Chief Secretary, Environment, Govt. of Odisha
Aranya Bhawan, Chandrasekharpur
Bhubaneswar, Odisha - 751023
19. Principal Secretary, Environment
Govt. of Punjab, Department of Science, Technology & Environment
MGSIPA Complex
Sector-26, Chandigarh - 160019
20. Additional Chief Secretary, Environment
Govt. of Rajasthan, Government Secretariat,
SSO Building, Jaipur, Rajasthan - 302006
21. Principal Secretary, Environment
Govt. of Tamil Nadu, Environment and Forests Department
Secretariat, Chennai
Tamil Nadu - 600009

22. Special Chief Secretary, Environment
Govt. of Telangana
Telangana Forest Department
Aranya Bhavan, Saifabad
Hyderabad – 500004
23. Principal Secretary, Environment
Govt. of Uttar Pradesh
Bapu Bhawan Secretariat
Vidhan Sabha Marg, Lucknow
Uttar Pradesh – 226001
24. Principal Secretary, Environment
Department of Forest and Environment
Government of Uttarakhand,
Subhash Road, Dehradun, Uttarakhand-248006
25. Additional Chief Secretary, Environment,
Govt. of West Bengal
Pranisampad Bhavan, 5th Floor
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Kolkata – 700 106
26. Principal Secretary, Department of Forests,
Government of Tripura,
New Secretariat Complex, Agartala- 799001
27. PCCF and Principal Secretary (Forest)
Department of Environment, Forest & Climate Change,
Government of Mizoram, Secretariat, Aizawl- 796001
28. Additional Chief Secretary,
Forest and Environment Department
Government of Manipur, Secretariat
Imphal- 705001
29. Director, Environment
Department of Environment and Climate Change
4th Floor, Dempo Towers, Panaji Goa 403001
30. Secretary, Forest and Environment Department,
Government of Sikkim
Forest Secretariat, Deorali – 737102
Gangtok, East Sikkim
31. PCCF and Principal Secretary,
Department of Environment & Forest,
Government of Arunachal Pradesh
Secretariat, Itanagar- 791111

32. Secretary
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4th Floor, K.S.R.T.C Bus Terminal
Thampanoor, Thiruvananthapuram – 695001
33. Secretary, Environment
Department of Sc & Technology
HJ6M, 96 P, Kavaratti, Lakshwadeep - 682555
34. Department of Environment & Forest
Office of the Deputy Conservator of Forest, Daman, Fort Area,
Post Office Moti Daman
Daman & Diu (U.T.)
Pin 396220
35. Secretary, Environment
Civil Secretariat, Leh, Ladakh 194101
36. Deputy Conservator & Forests
Forestry & Wildlife
Mullaiyagam Forest Campus
Cuddalore Road, Puducherry 605004
37. Principal Secretary
UT of Andaman & Nicobar Islands
Secretariat, Port Blair, Andaman 744101

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

Original Application No. 159 of 2021 (SZ)

In the matter of:

Kankana Das,
Kolkata

.....Applicant

Versus

Union of India,
Through Secretary,
MoEF&CC and Ors.

.....Respondent(S)

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Place: Chennai
Date: 14.03.2024



DEPONENT

H.D. Varalaxmi
H.D. VARALAXMI, M.Tech
Regional Director
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Payalokshmi

Counsel for CPCB

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 159 OF 2021 (SZ)


**Status Report in the Matter of Original Application No. 159 of 2021 submitted
on behalf of Central Pollution Control Board**

The Hon'ble NGT, Southern Zone, Chennai in the matter of OA No. 159 of 2021 issued an order dated 29.11.2023, which inter-alia states that:

1. *"On the last hearing viz., 22.01.2024, it was stated by the Central Pollution Control Board (CPCB) that they have framed a common guideline for the preparation of the state action plan and they are awaiting the concurrence from the MoEF&CC.*
2. *Today, the learned counsel appearing for the MoEF&CC submitted that the MoEF&CC's concurrence is under consideration and he requested some time."*

In compliance to the above order of the Hon'ble NGT, the following is humbly submitted:

1. CPCB framed common Guideline for Preparation of State Action Plan (SAP) based on the indicative template shared by MoEF&CC and also incorporating the topographical and geographical condition of the States/UTs. The same was submitted to MoEF&CC and concurrence has been received on 12.03.2024.
2. The common Guideline for Preparation of State Action Plan (SAP), as concurred by MoEF&CC is given at Annexure-I. The same is submitted herewith.
3. It is humbly prayed that this Respondent shall abide by any order or direction, passed by this Hon'ble Tribunal


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Regional Director
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Annexure I

Guidelines for Formulation of State Action Plan**Central Pollution Control Board**

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1.0 Background

Air pollution is a persistent and established public health problem. Air pollutants levels in most states have become a major concern owing to conflation of local emissions from multiple sources like vehicles, Road dust, Industries, House hold activities, improper management of wastes with meteorology and regional transport of pollutants. Studies suggest that city level air quality is affected by both regional and background contributions hence actions at state and regional levels which also consider the air shed approach are required. There are certain policy interventions which are required to be taken by every state for improving the air quality and achieving sustainable goals. Synergies between local, regional and National policy actions offer substantial co-benefits in reducing air pollution.

A holistic and integrated air quality management policy based on strong scientific insights through data analysis, identification of sources prioritizing actions and policy interventions along with strong enforcement, governance and monitoring are the strategy's adopted under the National Clean Air Programme (NCAP), crucial for ensuring desired air quality levels. NCAP was launched in 2019 to improve air quality through collaborative policies and actions at national and sub-national levels.

Under NCAP 131 Non-attainment cities have prepared City action plans. With multiple agencies involved at various levels of implementation, city action plans consist of source specific short, medium and long term actions with time targets and implementing agencies for all the identified sources, along with capacity building of State Pollution Control Boards/ Committees (SPCB/PCCs)/Urban Local Bodies (ULBs) in terms of monitoring network, project monitoring unit, public grievance redressal portals and air pollution related studies for driving science based policies. Apart from non -attainment cities in the State, there are other areas both Urban & Rural which also face air quality challenges. there are certain activities which needs direct intervention at State level for ensuring its implementation at district or city level for improvement of air quality. Therefore, action planning is required across all levels i.e. from National to local level.

NCAP also envisioned to prepare guidelines for State Action Plan (SAP) for improvement of air quality and required identification of areas and finalizing activities which needs direct intervention in time targeted manner at State level.

An Indicative template for preparation of State Action Plan was developed by MoEFCC (attached as **Annexure – I**) addressing the activities that would help in the improvement of air quality and was shared with 24 NCAP States by central Pollution Control Board

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Further in compliance to the Directions issued by Hon'ble NGT, southern states namely Tamil Nadu, Telangana, Andhra Pradesh, Karnataka (States under NCAP) including Kerala and Union Territory of Puducherry also prepared the State Action Plans.

As of now 25 States have prepared the State Action Plan based on the template shared by MoEF&CC. General actions have been listed in the template, however states were informed to customize the template for state specific environmental issues clearly defining the actions, timeline and executing agency.

Hon'ble NGT (vide order dated 29.11.2023 in the matter of O.A. 159 of 2021) directed Central Pollution Control Board to *collate existing State action plans and bring out a common guideline for the State Action plan individually*. Accordingly, common guideline for Framing State Action Plan is prepared by CPCB that can be used by all the states to modify/prepare the State Action plans.

2.0 Framing of Guidelines

2.1 Need of State Action Plan

- For necessary policy changes, including prioritization and convergence of activities of various ongoing and / or proposed schemes and programs.
- State Action Plan under NCAP is to be prepared for the entire State/UT which includes cities covered under NCAP as well as cities/areas outside NCAP cities and need to be taken up for implementation by the State Government and city administration with a detailed funding mechanism. The other states/UTs where NCAP is not implemented may follow the same.
- State Action Plan may be backed up by emission inventory for the State/UT, and include sectoral emission load reduction plans.
- Policy intervention at the State level is also essential for the activities identified and approved under the City action plan. Such intervention will help in the seamless and smooth implementation of approved city action plan.

2.2 Features and components of State Action Plan

State action plans, shall intend to improve air quality and public health by identifying cost-effective measures to reduce emissions from sectors such as transport, industries, road dust, waste deposits and residential burning, among others. SAP should be a collection of regulations, policies and programs for

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cleaner air. The process of SAP development is to be led by the State government involving all stakeholders. SAP shall comprise a detailed introduction to the natural, social and economic characteristics of the state. Existing monitoring network, Data/ AQI trends, major baseline information on the sources of air pollution and their relative contribution to ambient air pollution concentration as well as population exposure, Air-pollution challenges and actions in key sectors.

SAP is required to be develop keeping in view the air pollution reduction targets. Detailed strategies are needed to be identified to indicate the nature, scale, scope and depth of action needed for effective reduction to make an impact overtime.

Along with broad action points, detailed indicators and short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies have to be included for all sectors to guide implementation.

Recommended components of a State Action Plan (SAP)

Components	Details
Executive Summary	
Introduction and Background	State review: <ul style="list-style-type: none"> • Topography Geography and meteorology ✓ • Population and urbanization ✓ • Economic and industrial development ✓ • Energy and transport ✓ • Level of Urban Services
Current status and challenges of air quality	
Baseline assessment	
Current status, Air Quality Index (AQI) and comparisons to objective/standard	Air quality levels, trends analysis, prominent pollutant identification, exceedance of pollutant levels from National Ambient Air Quality Standards (NAAQS) ✓
Source Identification (Source Apportionment/ Emissions inventory and key pollutants	Quantification of all emission sources (point, nonpoint, area, line) } <i>Handwritten</i> Analysis of effects and attribution to individual sources
	Business as usual versus alternative scenario analysis for emission reduction } <i>Handwritten</i>

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Management and outreach	Inspection and enforcement plan Public perspective/ complaint redressal and awareness programme
Consideration to Graded Response Action Plan (GRAP)	Contingency plan to prevent critical pollutant levels relevant to the emissions and meteorology of the city and likelihood of their impact on air quality
Guiding principle	
Target and goals ,Timeline	Targets: The plans should include verifiable interim emission and sectoral emission reduction targets. This will ensure continuous and timely implementation of actions. Goal: Achieve NAAQS Timeframe for major activities
Development of the Action Plan	Steps, time span, participants and process
Process of development	SAP development shall be prepared by the Committee under chair of ACS/PS, Environment. (like AQMCs constituted under NCAP) involving other Dept. like UDD, Industry, Energy & Power, Mines & Geology, Rural Development, Finance, SPCB etc. SAP may be approved by the Steering Committee under chair of Chief Secretary.
Focus areas and main tasks	Prominent pollutant reduction, process improvement plans, holistic and phased approach to reduce stress in the existing system and achieve sustainable results.
High emission zones (Hotspots) micro plan	Identification and demarcation of high emission zones and graded plan (involving mitigation & enforcement) for improvement.
Analysis of costs and feasibility	Feasibility analysis (qualitative) Cost and impact on air quality and financial plan

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Implementation of the Action Plan
--

Monitorable targets	Interim air quality improvement targets Emission reduction targets Level of service benchmarks
Monitoring and evaluation	State, Central level committees to oversee implementation
Institutional arrangements (enforcement procedures, roles and responsibilities)	IT based tools for continuous monitoring Quarterly progress report
Steps, working periods, timeline	Punitive actions/ Reward programmes to encourage implementation as per plan
Supporting Policies	
Resource commitment (Institution, financing, policy, technology, social)	Joint agency commitments (eg. Waste collection targets achieved by joint planning and/ or funding from concerned agencies)
Key Projects	Key projects and their relevance to control measures (indicated by number) e.g.: Monitoring network plan, public transportation, waste management, industrial emissions monitoring, clean fuel plan, etc.) Specific sources of funding
Expected impacts	Achieve interim targets as per plan to have air quality as per NAAQS

State Action Plan is expected to be a comprehensive document comprising of integrated state level policies with an aim to aid air pollution mitigation measures across the state. A suggested framework for drafting the State Action Plan based on the aforementioned components is detailed below:

2.2.1 Topography & Geography of the State - Air pollution is not restricted to geopolitical boundaries; pollutants can travel long distances. Air pollution depends upon meteorology, topography & land use patterns. Dispersion of air pollution occurs in both the vertical and horizontal directions. It is primarily driven by wind speed and direction, but can be influenced by topography as well. In regions with flat topography, air can move freely, dispersing pollutants and reducing the concentration of pollutants. However, in areas with complex topography, such as valleys and mountains, air movement can be restricted. Unfavourable meteorological conditions may also result in accumulation of pollutants in certain areas. Scientific data and information may be used for assessing the impact of these factors

on Air Quality for development of action plan. SAP may also incorporate specific actions during unfavourable meteorological conditions

2.2.2 Regional Planning, Airshed & Coordination Mechanism - Similar to the city air action plan prepared by non-attainment cities, it is expected that the State Government will make endeavours to promote regional action planning by Urban/Rural areas apart from non-attainment cities for improvement in their respective air quality.

A comprehensive regional plan needs to be formulated incorporating the inputs from the regional source apportionment studies & available information of emissions from various sectors. Regional Airshed approach may be adopted by the State in the preparation of State Action Plan. Timeline, Departments and Fund sources for each of the activities identified in State Action Plan need to be detailed out in the plan document. List of Activities which need to be discussed and get implemented by neighbouring States in the same Air shed also needs to be mentioned. Co-ordination committee composition for coordination and abatement of causes for air pollution, at intra and inter district / city or State level need to be shared.

2.2.3 Identification of prominent air polluting sources - Inventory of air pollution sources in the State/UT including hotspots or areas of concern pertaining to air pollution should be carried out.

2.2.4 Inputs from Stakeholders consultation process - Since the collaborative and participatory approach involving relevant different Department, Agencies, Local bodies and other Stakeholder with focus on all sources of pollution form the crux of the Programme, extensive consultation with all the relevant stakeholders forms the foundation for formulation of the State Action Plan. The first draft of the State Action Plan document formulated by the State Government on the basis of available background information may be shared with various stakeholders for comments. In addition to significant inputs from government bodies/agency/department, various national/ international best practices may also be solicited from experts during these consultations. The draft State Action Plan may be accordingly amended on the basis of available inputs from these consultations and meetings before finalization.

2.2.5 Target & Goals - States are encouraged to set targets to achieve desired air quality in future in consonance with National targets as well as those set by non-attainment cities within them. The base year for comparison of concentration also needs to be mentioned. The plan should include monitorable and verifiable interim emission reduction targets. This will ensure continuous and timely implementation of actions. The overall target should be achieving National Ambient Air Quality Standards (NAAQS).

2.2.6 Required Policy Interventions - State and Union Govt. policies for actions requisite for improvement of air quality and its adoption and Implementation need to be mentioned in SAP. Regulations or amendments in existing regulations for strict enforcement of the actions needs to be shared.

2.2.7 Development of the Action Plan - Steps, time frame participants and process may be indicated. State Action Plan should have participatory approach of all agencies with planning linked to policy and programs of various govt. departments. Holistic and phased approach may be adopted to reduce stress in the existing system and to achieve sustainable results. Expected impacts with analysis of cost and feasibility analysis may be undertaken for development of State Action Plan.

2.2.8 Role & Responsibilities - State Action Plan preparation responsibilities rest with the State Environment Department/State Pollution Control Board/Pollution Control Committee which include responsibility and sectoral measures assigned to various Dept. such as Policy implementation on EVs and EV infrastructure.

2.2.9 Monitoring Mechanism - The State Government may use the State Action Plan module within PRANA to share and monitor the progress w.r.t. State Action Plan periodically. Already the module has features to upload PDF copies of the State Action Plan, Theme specific activities/action plan, timeline for completion, target (coverage/percentage), financial implication and quarterly progress sharing options.

2.2.10 Source Specific Actions - With multiple agencies involved at various levels of implementation, State action plans are required to be prepared by identifying remedial actions for different air polluting sources of the state. Various policy initiatives and Schemes of Union Govt. may be taken in to consideration for implementation of SAP. However, State/UT may include/modify any source specific actions as suitable to the State's capabilities and requirements/circumstances.

Major source specific actions proposed under State action plans and possible implementation indicator examples are:

S. No.	Action	Indicative Actions
1	Industrial Emissions	<ul style="list-style-type: none"> • Policy for permitting new industries in Critically Polluted Areas (CPAs). • Guidelines for laying gas distribution network for Industries.

		<ul style="list-style-type: none"> <input type="checkbox"/> Policy for replacement of heavy oil (e.g., furnace oil, diesel etc.) based industries to alternate energy sources (CNG/ PNG/ Electricity). <input type="checkbox"/> Policy for restriction on usage of Pet coke for industrial use. <input type="checkbox"/> Rules and Regulations on uninterrupted power supply in State/ UT. <input type="checkbox"/> Policy for use of DG sets. <input type="checkbox"/> Policy regarding installation of CAAQMS based on the emission potential or capacity of air polluting industries. <input type="checkbox"/> Mechanism to be devised for expansion of OCEMS to air polluting industries are not covered currently (such as emission from utility stacks in 17 categories, etc.). <input type="checkbox"/> Mechanisms to control fugitive emissions sources. <input type="checkbox"/> Regulations for conversion of brick kilns to clean technologies. <input type="checkbox"/> Regulations for Emission Trading Scheme (ETS). <input type="checkbox"/> Policy to set up e-waste recycling unit in industrial areas in compliance with e-Waste Management Rules. <input type="checkbox"/> Number of industries in the State/UT complying emission standards. <input type="checkbox"/> Inventory of fuel consumed in the industries (type and quantity). <input type="checkbox"/> Shifting of industries/ commercial units to gaseous fuels (CNG/ PNG/ CBG) <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to industrial emissions.
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2	Vehicular Emissions	<ul style="list-style-type: none"> <input type="checkbox"/> Notification for phasing out old vehicles (Commercial: 10 years; Private: 15 years). <input type="checkbox"/> Policy for scrapping old vehicles. <input type="checkbox"/> Policy/ Plan for Li-battery waste management from scrapped vehicles. <input type="checkbox"/> Policy / Scheme for Eco- Friendly Mass Rapid Transport Systems. <input type="checkbox"/> Policy for augment e-vehicles.
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		<ul style="list-style-type: none"> <input type="checkbox"/> Notification and enforcement of PUC norms <input type="checkbox"/> Online monitoring of PUC implementation. <input type="checkbox"/> Mechanism for centralized record maintenance of PUC checks, certification and cross check by the concerned transport authorities to be incorporated. <input type="checkbox"/> Construction of bypass / ring roads. <input type="checkbox"/> Re-filling Stations retrofitted with Vapor Recovery System. <input type="checkbox"/> Incentive of setting up R&D facilities related to EVs. <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to vehicular emissions.
3	Construction & Demolition Waste and Road Dust Management	<ul style="list-style-type: none"> <input type="checkbox"/> Policy for development of projects/ plants for C&D waste management. <input type="checkbox"/> Policy for use of C&D waste in laying and construction of State highways. <input type="checkbox"/> Demand creation for C& D waste and alternative use of C& D waste materials. <input type="checkbox"/> Schemes for development of green belt/ open spaces and street sides greening on State highways. <input type="checkbox"/> Penalty provisions for non-compliance of C&D waste management rules at construction sites. <input type="checkbox"/> Maintenance, repair and paving of State highways. <input type="checkbox"/> Monitoring of road dust especially in and around hotspot areas and in the vicinity of State highways. <input type="checkbox"/> Mechanism for development and maintenance of road infrastructures for industrial states and clusters.

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		<ul style="list-style-type: none"> <input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to C&D waste and Road dust management. <input type="checkbox"/> C&D waste processing plants. <input type="checkbox"/> Any other activity/ project pertaining to C&D waste and Road dust management
4	Emissions from burning of waste	<ul style="list-style-type: none"> <input type="checkbox"/> Enforcement of municipal solid waste (MSW) management Rules. <input type="checkbox"/> Policy for MSW management. <input type="checkbox"/> Policy for legacy waste management at dumpsites.

		<ul style="list-style-type: none"> <input type="checkbox"/> Policy for development and Construction of Waste to Energy Plants Waste to Energy Plants Waste Collection and Segregation status in the city (%). <input type="checkbox"/> Material Recovery Facility. <input type="checkbox"/> Waste to Energy and Waste to Compost plants. <input type="checkbox"/> Control open burning of MSW. <input type="checkbox"/> Any other activity/ project pertaining to MSW Management
5	Emissions due to burning of agro residues	<ul style="list-style-type: none"> <input type="checkbox"/> In-situ treatment of biomass residues for management of stubble burning <input type="checkbox"/> Ex-situ treatment of biomass residues for management of stubble burning <input type="checkbox"/> Biomass projects with respect to the hotspots of crop residue burning <input type="checkbox"/> Use of biomass / crop residue based pellets mass blending with coal and its co-firing in thermal power plants with blending ratio which needs no modification in boilers <input type="checkbox"/> Policy for supply chain mechanism for in-situ and ex-situ management of stubble <input type="checkbox"/> Supply chain for crop residues to cow shelters. <input type="checkbox"/> Development of effective protocol for monitoring of fire incidents including crop area consideration and crop fire area data. <input type="checkbox"/> Collaboration with ISRO and preparation of Satellite based maps for monitoring of fire incidence.

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		<ul style="list-style-type: none"> <input type="checkbox"/> Any other scheme/ program that may help in reducing air pollution.
6	Emissions from Household and Commercial establishments	<ul style="list-style-type: none"> <input type="checkbox"/> Schemes for use of LPG/ PNG for cooking fuels. <input type="checkbox"/> Amendments to the building by-laws for "Indoor air quality management". <input type="checkbox"/> Implementation of policies aiming for conversion of conventional fuels to cleaner fuels in commercial establishments. <input type="checkbox"/> Incentive measures to switch over to cleaner fuels.

		<input type="checkbox"/> Any other Policy / Rules/ Standards/ Guidelines pertaining to Household emissions.
--	--	---

2.2.11 Additional Actions:

- **Augmenting & Strengthening of Air Quality Monitoring Network:**

The State needs to detail out action plan to augment and strengthen Air Quality Monitoring Network across the state in ensuring a comprehensive and reliable database. Monitoring needs be reassessed for augmenting the monitoring network adopting optimum blending of various techniques such as manual, continuous and use of satellite-based information etc. They may list out utilization plan for resources such as NAMP fund or their own state funds for installation and maintenance of air quality monitoring network.

- **Air Quality Forecasting:**

The Air Quality Forecasting System (AAQFS) as a state-of-the-art system which forecasts the following day's air quality is being envisaged. The meteorological and emissions information is used to forecast air pollution daily and also expected air pollution exigencies.

Currently, Indian Institute of Tropical Meteorology (IITM), Pune, under the Ministry of Earth Sciences (MoES), is the apex body, which runs the System of Air Quality and Weather Forecasting and Research (SAFAR) as a programme to forecast air pollution trends. States may plan for an air quality forecasting system in arrangement with institutions as part of the State Action Plan.

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- **Air Quality Data and Information System:**

Air information system may be set up at the state level, which will be responsible for creating a dashboard, data analysis, interpretation, dissemination, issuing bulletins, keeping track of international developments, and bringing out policy updates. This may be set up with the assistance of the IITs, IIMs, and other universities and research organizations involved in such studies. The Government of India is implementing the National Action Plan on Climate Change (NAPCC), wherein various institutes are engaged under National Communication (NATCOM). Relevant institutes from NATCOM list can be utilized for setting up such centres. Plan

accordingly for setting up of these centres needs to be formulated as part of the State Action Plan.

- **Institutional Strengthening:**

Institutional Strengthening is an important pillar for effective roll-out of air pollution mitigation strategy. State Action Plan need to list out action plan for institutional strengthening by focussing on a) Public awareness and education and b) Training and capacity building measures required to be undertaken to achieve the goal.

- **Afforestation & Green Cover:**

States need to list out action plan for plantation initiatives at pollution hot spots in the cities/towns may be undertaken under the National Mission for Green India (GIM), Nagar Van Yojana etc. Any other policy measures or activities planned to be undertaken for afforestation and development of green areas also need to be shared with target, timelines and financial implications.

- **Public grievance redressal mechanism at State Level:**

Similar to the non-attainment cities, States may implement a centralised public grievance redressal mechanism (web portal/app based) at the state level. States are expected to list out action plan for the same. It shall also include mechanism to address and dispose grievances in 24-48 hours by the concerned Department.

- **Hotspots of air pollution:**

Hotspots with respect to air pollution (such as stubble burning, illegal waste burning, unauthorised operations, cluster activities, forest fires etc.) should be identified and localised action plan for mitigation of the same should be prepared.

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- Categorization of industries zones red, orange, and green sectors has already been implemented so states may choose to permit or ban an industry depending on the state of the environment in their state or zones, for example- in TTZ some industries are banned. A similar strategy could be adopted by other states.
- State Action plan may further dwell upon other relevant action points as per need and requirement of the respective state.

2.3 Timeline & Budget

The State should also mention overall and action wise timelines and budget required for implementation along with responsible authority/department. AQMC may quantify required finances/funding for implementation of SAP through mobilisation of funds through convergence of Central and State Schemes.

Further, private financing and grants may be explored. SAP may also include the climate co-benefits in terms of reduction of CO2 equivalent to attract more investments from financial institutions and private organisations. Finance Dept. to allocate specific budget for implementation of SAP.

2.4 Review & Approval Mechanism

AQMC under chair of Principal Secretary, Environment to prepare SAP and to be approved by Steering Committee under chair of Chief Secretary.

AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
CHENNAI**

Original Application No. 159 of 2021(SZ)

IN THE MATTER OF:

**Kankana Das,
Kolkata**

... Applicant

Versus

**Union of India,
Through Secretary,
MoEF&CC and Ors.**

... Respondent(s)

**STATUS REPORT FILED ON BEHALF
OF CENTRAL POLLUTION CONTROL
BOARD (CPCB)**

Advocate P. Jayalakshmi

COUNSEL FOR CPCB



TELANGANA POLLUTION CONTROL BOARD

Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar,
Hyderabad – 500018, Phone: 040 – 23887500

ANNEXURE-13

Lr.No. No.001/TGPCB/AIR/NCAP/2022 682 206

Date: 24.07.2024

To
The Addl. Secretary,
Ministry of Environment, Forests & Climate Change, GoI,
Indira Paryavaran Bhavan,
JAL, 2nd Floor, HSM Division
Jor Bagh Road, Aliganj
New Delhi – 110003

Sir,

- Sub : TGPCB – NCAP – Agenda items from the Telangana for placing before the ensuing Steering Committee – Submitted.- Reg.
- Ref : 1. MoEF&CC Lr.No. Q-16017-41-2019-CPA-Part(1), dated:16.07.2024.
2. TGPCB Letter communicated to Additional secretary, MoEF&CC dated:02.12.2023
3. GHMC letter dated 14th October, 2022

Kind attention is invited to the references and subject cited above. It is to submit that the following issues of Telangana may kindly be placed before the ensuing Steering Committee for deliberations and taking a decision.

1. Allocation of the funds under the XV-FC :

The number of satisfactory days as per the Air Quality Index (AQI) and 5% reduction in the Particulate Matter of size less than 10 microns (PM10) are taken as a criteria for release of 100% funds allocated. The following are submitted.

- Hyderabad is receiving funds under the XV-FC
- The PM10 concentrations are 80 ug/m³.
- The concerted efforts by all stakeholders have resulted in a decrease of the concentrations but not to the prescribed level of 5%.
- As a result, Hyderabad is being released with only 75% of the sanctioned amount.
- The reduction of 5% is practically difficult that too where the concentrations are around 80ug/m³ duly maintaining the Business As Usual Scenario and considering the economic growth of Hyderabad being in top 5 cities.

In view of the above, it is proposed that, the steering committee may consider that any reduction over the previous year shall be considered for 100% allocation of the funds and on achieving 5% reduction, additional incentive may be considered.

2. Patancheru as integral part of the GHMC area:

- GHMC addressed letter dated 14th October, 2022 along with the GO for considering Patancheru as an integral part of GHMC.
- It was recorded in the Minutes of the 3rd Steering Committee meeting and attached guidelines for release of funds under NCAP (Annexure-II) where the following were mentioned:
 - 5.4 Other than 34 NACs identified as nodal ULBs for Urban Agglomeration (UA) under fifteenth finance commission, 8 NACs are also part of 42 UAs as per census 2011. The following 8 NACs are also not considered for allocation of funds under NCAP, as these are getting funds from XV-FC grant. Patancheru is shown under the Hyderabad UA
- Subsequently, Hyderabad UA is allotted funds and no separate funds are being allocated to Patancheru under the NCAP as the same is covered under the Hyderabad UA.

- However, in all the review meetings, Patancheru is being shown under non-compliance for separate annual action plan, PRANA Portal updation and other requirements continuously.
- The issue was placed before the 6th steering committee for removing patancheru from the non-attainment city being an integral part of GHMC.

In view of the above, it is proposed that, the steering committee may consider for removing Patancheru from the non-attainment city being an integral part of GHMC

3. Warangal to be included in the non-attainment city

- Greater Warangal Municipal Corporation covers Warangal, Hanumakonda and Kazipet. The total population as per the 2011 census is 627449 and covering area of 408sq. km.
- TGPCB is monitoring ambient air quality at the following 4 locations (2 under NAMP and 2 under SAAQM). The AAQ data is being uploaded regularly in the TGPCB portal.
- The PM10 concentration are exceeding the National ambient air quality standards. The annual average of PM10 from 2014 to till date is as follows:

Station Name	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
Warangal	82	56	67	67	87	87	60	66	70	74
Annual std.	60 µg/m³									

- A letter dated:02.12.2023 was addressed to MoEF&CC to include Warangal city under the Non-attainment city.

In view of the above, it is proposed that, the steering committee may consider to include the GWMC under non-attainment cities.

4. State Institute of Repute (IoR):

- The Principal Secretary to Government, EFS&T dept, Telangana proposed to include EPTRI as the State IoR through letter dated:17-06-2024
- The credentials of EPTRI which is having 30 years of experience in the field of environmental protection and also preparing the State of environment reports, Climate Change nodal agency for the Telangana with a state of art laboratory.

In view of the above, it is proposed that, the steering committee may be requested for including EPTRI as IoR for the State of Telangana.

5. State Action Plan – Constitution of Interstate committee for air quality :

- As per the guidelines for preparation of State Action Plan – Regional planning, airshed and co-ordination mechanism is to be established.

It is requested that, MoEF&CC to provide a common structure and officials to be the members for addressing the regional issues.

Submitted for kind consideration.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Copy to:

The Member Secretary, CPCB, Parivesh Bhavan, East Arjun Nagar, New Delhi – 1100 032

//TCFBO//


Senior Environmental Scientist

Minutes of review meeting held with stakeholder departments, National Clean Air Programme (NCAP) under the Chairmanship of the Member Secretary, TGPCB

Date and time: 20.08.2024 at 4.00PM

Place: Board Room, TGPCB

List of Officials:

Annexed.

The review meeting was held in Hybrid mode with the representatives of Hyderabad attending physically and those from Nalgonda and Sangareddy through video conference. TGPCB welcomed all the representatives of the stakeholder departments and a presentation was made outlining the gist of steering committee meeting held under the chairpersonship of Secretary, MoEF&CC, preparation of Annual action plan for FY 2024-25, follow-up action on minutes of the AQMC meeting, State Action plan, Utilization of funds released under NCAP. The gist of the discussions carried out in meeting are as follows:

I. Issues pertaining to all stake holder departments

- To expedite actions on
 - a. Submission of Annual Action Plan for FY 2024-25 for placing before the AQMC for approval
 - b. Conducting regular meetings as per the MoEF instructions
 - c. Regular Updation of Prana portal
 - d. Utilisation of more than 75% Funds released under NCAP and Submission of UCs to facilitate release of further funds
 - e. Tapping resources through convergence schemes
 - f. To organize 'Ek Ped Maa ke Naam' campaign and Swachh Vayu Diwas on 07th September 2024
 - g. To provide relevant inputs for revision of State Action Plan (SAP).
 - h. To participate in Swachavayu Sarvekshan and focus on the action points where less or no marks were awarded for improving the rank
 - i. To brief the HoDs on the proposed change in the performance evaluation and to take necessary actions accordingly
 - j. Submission of 1 (one) minute video clip(s), images and one page write-up on best practices within 2-3 days.

II. Issues specific to the Departments and cities

a) GHMC:

- Submission of Annual Action Plan for FY 2024-25 within the 2-3 days to TGPCB for placing before the AQMC for approval.
- To Communicate State Level Monitoring and Implementation Committee (SLMIC) recommendations to MoEF for release of XV FC grants to Hyderabad for the financial year 2024-25 under NCAP.

- To ensure compliance status on implementation of Ban on open burning of garbage within GHMC area.
- To prepare the Annual action plan in line with the source apportionment study report duly synchronizing with the ambient air quality monitoring stations of TGPCB to record the improvements

b) TGRTC:

- Pending UC for the balance amount of Rs. 1.28 crore shall be submitted by the end of Aug'24.
- TGRTC to co-ordinate with the traffic department on the initiatives being taken by Cyberabad Traffic Police and also with HMRL for establishing Last Mile Connectivity.

c) TGREDCO:

- Pending UC for the balance amount of Rs. 13.80 cr shall be submitted before Oct'24.
- To share with TGPCB, the copies of letters sent by TGREDCO to HMDA, TGSPDCL and GHMC for allocation of new sites for installation of EV Charging stations to be shared. TGPCB to address a letter to the concerned with a request for expediting the allocation.

d) TRAFFIC:

- Pending UC for the balance amount of Rs. 1.84 Cr shall be submitted by the end of Aug'24 by Hyderabad Traffic Police.
- To expedite the junction improvement, lane discipline and other works.

e) CIVIL SUPPLIES DEPARTMENT:

- The details of inspections carried out, No. of cases booked and action taken to be uploaded in the PRANA portal

f) AGRICULTURE:

- To assess the total quantity of agriculture residue area wise and to initiate proactive steps in establishing of the Briquette/pelletisation units and availing Gol subsidy.
- To actively continue building awareness to the farmers on health effects on open burning and air pollution

g) HMRL:

- To coordinate with TGRTC for providing last mile connectivity.

h) RTA:

- Establishment of RVSF and ATS facility,
- Ensuring the mandatory compliance of getting vehicles certified with PUC
- Details of Cases booked on the three wheeler autos that are registered outside the GHMC and are plying within GHMC.

III. Sangareddy ULB:

- Addl. Collector, Sangareddy informed that, the annual action plan for FY 2024-2025 will be submitted within this week.
- Black topping 420mts work has been completed at Manjeera lane, Sangareddy with 2023-2024 fund and UC will be submitted within this month, 2024.

IV. Nalgonda ULB:

- Dy.EE, Nalgonda informed that Annual Action Plan for 2024-2025 will be submitted within this week.
- The Utilization of funds is below 50% and has to be expedited for more than 75% for the committed activities within a month followed by submission of UCs to facilitate GOI for release of subsequent funds

The MS, TGPCB advised all the representative of stakeholder depts to take appropriate actions within the time lines for improving the air quality in the non attainment cities.

The meeting was ended with vote of thanks to MS, TGPCB and participants.

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SES

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JCES

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CEE-3/8

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23/10/24
Member Secretary

